

(A) O/A 1779/94
28/1/14

ORDER

Const. Jeet Singh No.7330/DAP (Now 404/DAP) V/S while posted in 6th BN. DAP Delhi was working in M.T. Section. In November 1991 Four objectionable bills in M.T. Section were detected by the supervisory staff and constable Jeet Singh was removed from M.T. Section and was sent to General duty by the competent authority. Enraged at his posting to general duty he reported to mischief, refusal to perform Govt. duties, remover mongering, spreading disaffection & indiscipline among the rank and file of the Bn. Even at the instance of const. Jeet Singh 7330/DAP, 404/DAP News items levelling false frivolous, baseless and serious allegation against a Gazetted Officer of the Bn. regarding his own harassment and intimation by the G.O., were published in Hindi daily "Rashtriya Sahara" at 23,24 & 26-5-92. Thus Constable Jeet Singh No.7330/DAP, 404/DAP tried for chractor assassination of a Gazetted Officer knowingly and with ulterior motives.

The above act on the part of Const. Jeet Singh No.7330/DAP, 404/DAP amount to grave misconduct, Indiscipline, insubordination in the discharge of his official duties for which he is liable for departmental action under section 21 of Delhi Police act 1978 and rule 14.7 & 14.8 of the P.P.R.

Therefore I Karnal Singh Deputy Commissioner of Police Ist BN. DAP Delhi hereby order under section 21 of the Delhi Police act 1978 and rule 14.7 & 14.8 of the P.P.R. that a regular departmental enquiry against constable Jeet Singh No.7330/DAP, 404/DAP be conducted by Inspector Balbir Singh on a day today basis after observing all usual formalities. He should submit his finding to the undersigned expeditiously. A weekly progress of the D.E. will be submitted to the undersigned (Through punishment branch on Monday)

Sd/-

(KARNAL SINGH)

Deputy Commissioner of Police
Ist BN. DAP Delhi

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BEACH:

NEW DELHI.

O.A. NO. 1779/1994.

In the matter of:

Jest Singh. (Thro' Shyam Babu Adv.) .. APPLICANT

Versus

Deputy Commissioner of Police & Another. .. RESPONDENTS.

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(SHYAM BAHU)
ADVOCATE FOR THE APPLICANT.
ISI, LAWYERS' CHAMBERS,
HIGH COURT OF DELHI: NEW DELHI.

DATED: NEW DELHI:

THE AUGUST '94.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL,

BENCH, NEW DELHI.

C.A. NO. 1779 OF 1994.

In the matter of:

Jeet Singh (404/DAP) Ex-Constable

son of Shri Niranjan Singh, Resident

of village & Post Office Gungaheri,

P.O. Bahli, District Meerut (U.P.). .. APPLICANT.

Verge:

1. Deputy Commissioner of Police,

1st Bn., DAP, New Police Lines,

Kingsway Camp, Delhi.

2. Addl. Commissioner of Police,

(AF & T), Police Headquarters,

I.P. Estate, New Delhi-110002.

..RESPONDENTS.

DETAILS OF APPLICATION:

1. Particulars of the orders
against which the applica-
tion is made.

(1) Order No. 15973-17043/Estt.(IX)-1st Bn. DAP
dated 22-10-93 (Annexure-A).

(2) Order No. F.XVI/38/94/6762-84/AR.I dated 2-4-94

(Annexure-B).

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the orders against which he wants redressal is within the jurisdiction of the Tribunal.

3. Limitation.

The applicant further declares that the Application is within the limitation period prescribed in section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE.

1. The applicant is a citizen of India. He is entitled to claim all fundamental rights as guaranteed by the Constitution of India.
- 4.2. 2. The applicant was served with a summary of allegations dated 12-12-92 alleging that the applicant had submitted a complaint dated 5-12-91 against Shri A.A. Siddiqui, A.C.P./Assistant 6th Bn. DAP that he was being harassed by him. The complaint was entrusted to Shri Devi Chand, A.C.P. for

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conducting an enquiry into the matter. It was also alleged that the applicant again on 13-4-92 submitted another application to the then D.C.P. 6th Bn. against Shri A.A. Siddiqui that he was being harassed by the A.C.P. It was also alleged that these complaints were entrusted to Shri Devi Chand, A.C.P. for conducting an enquiry. On 29th May, 1992 Shri Devi Chand, A.C.P. submitted his report in both the complaints concluding that the allegations levelled by Shri Jeet Singh against Shri A.A. Siddiqui were baseless, prejudiced and malicious. It was also alleged that the applicant committed the misconduct of going to the Office of Hindi Daily (Rashtriya Sehra) and feeding false, malicious and baseless story to the reporter which was printed on 23, 24 and 25th May, 1992. A copy of the summary of allegations dated 12-12-92 is Annexure-C to the Application.

Annexure-C.

4.3.

3. Along with the summary of allegation dated 13-12-92, the applicant was not supplied any list of witnesses or documents. However, on 23-1-93 the applicant was supplied the list of documents and witnesses. In the list of documents 16 documents were mentioned. However, the Inquiry Officer did not give attested copies of these documents and the documents which were supplied were also not legible. A copy of list of documents and list of witnesses supplied on 23-1-93 is Annexure-D to the Application.

Annexure-D

4.4.

4. The applicant on 23-1-93 wrote a detailed letter to the Inquiry Officer complaining that the documents were not legible and they were not attested. The applicant also demanded copies of the additional documents which were material and relevant for the purpose of building his defence in the departmental enquiry. The applicant craves

leave that the contents of letter dated 25-1-93 may be read as part hereof for the sake of brevity. A copy of letter dated 25-1-93 is Annexure-E to the Application.

Annexure-E

5. The applicant was surprised to receive another summary of allegations on 19-3-93 (12-2-93) contending different allegations against the applicant. The previous summary of allegations dated 13-12-92 (Annexure-C) was not withdrawn nor cancelled by the competent Authority. In the summary of allegations which was served on the applicant on 19-3-93, the nature of allegations was totally changed. The applicant craves leave that the contents of summary of allegations served on the applicant on 19-3-93 be read as part hereof for the sake of brevity. Along with the summary of allegations served on the applicant on 19-3-93 the applicant was also given a

list of documents which was totally different with the previous list of documents served on the applicant on 23-1-93. Again the Inquiry Officer did not give the attested copies of the documents which was the requirement in the departmental enquiry. The documents which were supplied were again not complete and legible. A copy of the second summary of allegations alongwith the list of documents etc. is Annexure-F to the Application.

Annexure-F

6. The applicant submits that according to the guidelines for conducting the enquiry issued on 7-1-88, it was mandatory for the Inquiry Officer to give attested copies of the documents or its original. A copy of the guidelines for enquiry officer in the disciplinary proceedings is Annexure-G to the Application. The applicant submits that in spite of these instructions, the Inquiry Officer took a adamant stand that there was no rule/regulation to supply the attested copies of the documents.

Annexure-G

7. The applicant on 22-3-93 wrote a letter to the Enquiry Officer in continuation of earlier letter dated 25-1-93. The applicant specifically requested that he be given the attested copies of the documents. The applicant also requested that the copies of the documents demanded through letter dated 25-1-93 (Annexure-E) be also supplied, to him. The applicant craves leave that the copy of letter dated 22-3-93 be read as part hereof for the sake of brevity. A copy of letter dated 22-3-93 is Annexure-H to the Application.

8. In reply to his application dated 23-1-93, the Enquiry Officer on 23-3-93 gave a letter to the applicant alleging that the documents which were demanded by him have no relevance and as such their demand was baseless and illegal. With regard to the application dated 20-3-93, the applicant took an unjustified stand that there was no rule that the attested copies of the documents should be supplied. A copy of letter dated 23-3-93 is Annexure-I to the Application.

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9. The applicant submits that the stand taken by the Inquiry Officer in letter dated 23-3-93 (Annexure-I) was not only arbitrary, unjustified, but contrary to the instructions issued by the Department. As submitted hereinabove, the guidelines dated 7-3-88 clearly provide that the Inquiry Officer should look for the documents in original or attested copies thereof.

10. The Deputy Commissioner of Police on 15-4-93 specifically made an order considering the request of the applicant for supply of the attested copies of the documents that the documents relating to the departmental enquiry be attested by the Inquiry Officer. In case the applicant fails to attend departmental proceedings, ex-parte enquiry may be drawn against him. A copy of letter dated 15-4-93 is Annexure-J to the Application.

11. The applicant submits that in view of guidelines for the Inquiry Officer in disciplinary proceedings

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issued on 7-3-88 (Annexure-G) and letter dated 15-4-93 by the Deputy Commissioner of Police (Annexure-J) clearly directed the Enquiry Officer to supply the attested copies of the documents to the applicant. However, in spite of these clear directions, the Enquiry Officer failed to supply the attested copies of the documents to the applicant.

12. On 26-3-93, the applicant made a representation to his Disciplinary Authority. He specifically stated that he did not disobey any order for attending duties and this fact was incorrectly represented to your goodself. The applicant craves leave that the contents of representation dated 26-3-93 be read as part hereof for the sake of brevity. A copy of representation dated 26-3-93 is Annexure-K to the Application.

13. The applicant was shocked to receive a threat in reply to representation dated 26-3-93 on

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behalf of the Respondent No. 1 that if he did not face the departmental enquiry on the condition of the Inquiry Officer, no aided action of dismissal will be taken against the applicant. In this connection, a copy of letter dated 2-4-93 is Annexure-L to the Application.

Annexure-L

14. The applicant submits that the letter dated 2-4-93 (Annexure-L) clearly shows the departmental bias against the applicant. It also shows that the Disciplinary Authority had already made up its mind to dismiss the applicant from the Force.

15. The applicant on 19-4-93 wrote a detailed letter to the Inquiry Officer. The applicant craves leave that the contents of letter dated 19-4-93 be read as part hereof for the sake of brevity. A copy of letter dated 19-4-93 is Annexure-M to the Application.

Annexure-M

16. The applicant was again surprised to read the interview of the Enquiry Officer in Rashtriya Sahara dated 28-4-93 in which the Enquiry Officer confessed that he was conducting an enquiry against a Constable who is fighting against the senior officers for maintaining his honesty. The Enquiry Officer showed his helplessness that in this situation he would have to do the same which is desired by the higher officers. A copy of interview of the Enquiry Officer published in Rashtriya Sahara dated 28-4-93 is

Annexure-N

Annexure-N to the Application.

17. The applicant submits that the interview published by Rashtriya Sahara on 28-4-93 further proves that the Enquiry Officer was not conducting a free and fair enquiry. He was always under the pressure from the Authority to do whatever was desired by the higher officers. In these facts and circumstances the enquiry conducted against the applicant was an eye wash and not free and fair.

18. The respondent No.1 on 27-5-93 ordered that an ex-parte enquiry be conducted against the applicant. The applicant submits that the contents of order dated 27-5-93 are misleading and not correct. The inquiry officer did not bring to the notice of the Authorities that the attested copies of the documents were not supplied to the applicant in spite of the orders by the Competent Authority. The competent Authority was also not informed that the guidelines for holding the enquiry clearly provide either giving originals or attested copies of documents. The applicant submits that holding the ex-parte departmental enquiry against the applicant was contrary to Rule 18 of Delhi Police (Punishment & Appeal) Rules, 1980 (hereinafter referred to as the "Rules of 1980"). None of the contingencies mentioned in rule 18 of the Rules of 1980 occurred which could justify passing of the order dated 27-5-93. A copy of order dated 27-5-93 is Annexure-D to the Application.

Annexure-D

19. On 2-8-93 the Enquiry Officer gave his findings holding that the charge was proved. The Enquiry Officer did not give any reasons for the conclusion given in the enquiry report. The Enquiry Officer also did not appreciate the evidence nor gave a peep into his mind that why did the prosecution evidence appealed him to come to these findings. It is well settled by now that the Enquiry Officer being a quasi judicial Authority must give reasons in support of his findings. A copy of the enquiry report dated 2-8-93 is Annexure-P to the Application.

Annexure-P

20. Against the enquiry report the applicant submitted a representation on 20-8-93. The applicant craves leave that the contents of representation dated 20-8-93 may be read as part hereof for the sake of brevity.

21. The Repondent No.1 on 22-10-1993 passed the impugned order dismissing the applicant from the Force and further directing that the period of suspension from 3-2-92 till the date of issue of the impugned order will not be treated as spent on duty. The applicant submits that the enquiry officer did not give any reasons of his findings. He jumped to the conclusion that the charges against the applicant were proved. However, the Disciplinary Authority in the impugned order dated 22-10-93 also did not give any reasons and agreed with the findings of the Enquiry Officer which were without reasons. It was mandatory on the part of the Disciplinary Authority to give a reasoned order while dismissing the applicant from the service on 22-10-93. The applicant was dismissed from the Force by a non-speaking order which was arbitrary and illegal. A copy of the impugned order of dismissal dated 22-10-93 is Annexure-A to the Application.

Annexure-A

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22. Feeling aggrieved by the impugned order of dismissal dated 22-10-93, the applicant preferred an appeal to the Respondent No.2 being the Appellate Authority. In this appeal, the applicant narrated in detail the facts and circumstances of the case and also raised various issues legal or otherwise for the consideration by the Appellate Authority. The applicant craves leave that submissions made in the appeal dated 23-11-93 may be read as part hereof for the sake of brevity. A copy of the appeal dated 23-11-93 is Annexure-D to the Application.

Annexure-D

23. The appeal dated 23-11-93 (Annexure-D) was rejected by the Respondent No.2 by the impugned appellate order dated 2-5-94. The applicant submits that the impugned appellate order dated 2-5-94 is also arbitrary, unjustified and does not deal properly the pleas raised by the applicant in his appeal.

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no reasons whatsoever have been given by the Appellate Authority in the order dated 2-5-94. A copy of the appellate order dated 2-5-94 is Annexure-B to the Application.

Annexure-B

5. Grounds

The applicant is aggrieved by the enquiry report dated 2-2-93 (Annexure-F), the impugned order of dismissal dated 23-10-93 (Annexure-A) and the impugned appellate order dated 2-5-94 (Annexure-B) and wishes to challenge them on the following amongst others:

G R O U N D S

- A) The Enquiry Officer who has given no reasons at all in arriving the findings in the enquiry report dated 2-2-93. The Enquiry Officer has jumped to the conclusion that the charge against the applicant stood proved. The Enquiry Officer has neither assessed the evidence nor allowed a peep in to his mind by giving a non-speaking enquiry report. It is well settled by law

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that the Enquiry Officer being a quasi-judicial Authority must give reasons for his findings. The whole enquiry report as well as the subsequent proceedings have been vitiated on this account.

- B) The conclusion given by the Enquiry Officer that the charge is proved is arbitrary and is based on no evidence. There was no evidence at all with respect to the four alleged bills which are the subject matter of the charge. On the other hand, P.W.1 admitted in his statement that a separate enquiry was being conducted in this behalf. There was no evidence at all with regard to the mischief, rumour mongering and spreading these allegations etc., as such the finding of the Enquiry Officer is arbitrary and is based on no evidence.

- C) The charge against the applicant was that the applicant got published a news item

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levelling false, frivolous and baseless allegations against a Gazetted Officer in Rashtriya Sahara dated 23, 24 and 25/5/92. This allegation has not been proved at all in the departmental enquiry. No Press Correspondence, nor the Editor of the Newspaper was examined in the departmental enquiry. In the absence of this material evidence, the charge against the applicant cannot be said to have been proved. The evidence of P.W. 1 is not reliable since he is an interested witness. The P.W. 1 was also a complainant in the case. However, the applicant submits that he did not get published any news item on 23, 24 or 25-5-92 as alleged or at all. He is not, in any way, connected directly or indirectly with the publication of the aforesaid news item.

- D) The impugned order of dismissal dated 22-10-93 is a non-speaking one. The Respondent no. 1 agrees with the findings of the Enquiry

-1-19-1-

officer, whereas the Enquiry Officer has given no reasons at all for the findings. The Enquiry Officer as well as the Disciplinary Authority being quasi-judicial Authority ought to have passed a speaking order giving reasons in support thereof. In the absence thereof, both the enquiry report as well as the impugned order of dismissal have been vitiated.

- E) The Rule 8(a) of the Rules of 1980 clearly provides that the punishment of dismissal or removal from the service shall be awarded for the act of grave misconduct rendering the applicant unfit for Police service. However, in the present case the Disciplinary Authority as well as the Appellate Authority have formed no such opinion in accordance with Rule 8(a) of the Delhi Police (Punishment & Appeal) Rules. As such, the impugned order of dismissal dated 22-10-93 and appellate order dated 2-5-94 are arbitrary, illegal and without jurisdiction.

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1) The impugned order of dismissal dated 22-10-93 (Annexure-A) also takes into consideration the extraneous materials which were not the subject matter of the charge. If the disciplinary authority wanted to take into consideration this material, it ought to have framed a charge in respect thereof. As such the mind of the disciplinary Authority was seriously prejudiced by these extraneous considerations which were beyond the scope of the enquiry which led him to pass the extreme order of dismissal from service.

2) The ex-parte enquiry ordered by the competent Authority on 27-5-93 (Annexure-B) was arbitrary, illegal and contrary to rules. The Enquiry Officer in spite of the written directions by the Respondent No.1 on 15-4-93 (Annexure-C) and the guidelines for holding the departmental enquiry (Annexure-D) did not give attested copies of the documents. On the other hand, the Enquiry Officer took

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an adamant attitude that there was no rule for supplying attested copies. The Enquiry Officer also supplied the copies of the documents which were not legible and some of the documents did not have the backside of the document. These documents were incomplete. In these facts and circumstances, the applicant was fully justified in demanding attested copies of the documents before joining the enquiry. However, the disciplinary Authority on 27-5-93 made an ex-parte order in total disregard of these facts.

- H) Rule 18 of the Rules of 1983 provides for ex-parte departmental proceedings. None of the contingencies mentioned in Rule 18 were fulfilled when the competent authority passed an order of ex-parte enquiry on 27-5-93. As such the order dated 27-5-93 was arbitrary and unjustified.

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I) The applicant was served with two summary of allegations having different charges. Before issuing the second summary of allegations, the first summary of allegation was not even withdrawn nor cancelled.

J) The applicant had demanded the additional documents which were relevant and material for the purposes of building his defence in the departmental enquiry. However, the Inquiry Officer by letter dated 22-3-93 (Annexure-I) arbitrarily rejected these documents without giving any cogent reasons. As such, the applicant was denied a reasonable opportunity to defend himself and it amounted violation of principles of natural justice and fair play in holding the departmental enquiry.

K) Shri Datt Chand had conducted a preliminary enquiry. He had recorded the statements of the witnesses. He had also submitted enquiry

-1-23-

reports on 22-5-92. However, the applicant was not supplied the copies of the statements of the witnesses recorded by Shri Devi Chand while holding these enquiries. The statements of the witnesses recorded were material for the purposes of effective cross-examination of the witnesses and also for building his effective defence in the departmental enquiry.

- L) The charge against the applicant was that refusal to perform Government duty. The applicant submits that he never refused to perform any duty. P.W.1 has deposed that Inspector Rama Nand Tyagi had directed the applicant to proceed to security lines for duty. P.W.5 Inspector Rama Nand Tyagi deposed in his statement that he had ordered the applicant to go for guard duty, but the applicant stated that he would appear before D.C.P. 6th Bn. The applicant submits that his appearance before the Deputy Commissioner of Police, 6th Bn. was fully justified. The

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order dated 3-12-91 was issued by the A.C.P.,
6th Bn. DAP that the staff posted on very
essential duties/guard duties will be
changed after the approval of the competent
Authority. In this case there is no evidence
that the competent Authority had given the
approval. As such, the order of Inspector
directing the applicant to proceed for guard
duty was in clear violation of order dated
3-12-91. In these facts and circumstances,
it cannot be said that the charge of refusal
to perform duty has been proved. A copy of
order dated 3-12-91 is Annexure-R to this
Application.

Annexure-R

- 3) In the present case the preliminary enquiry
report was conducted by an Officer of the
rank of Asstt. Commissioner of Police. The
complainant in the present case was also an
Officer of the rank of A.C.P. However, the
departmental enquiry was conducted by an
Officer of the rank of Inspector. In these

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facts and circumstances, the Inquiry Officer had suffered an inherent bias and he was not free to give his findings.

- 3) In the present case the applicant was given a threat of dismissal by his competent authority, if the applicant did not attend the departmental enquiry proceedings on the condition imposed by the Inquiry Officer. The applicant submits that this shows a total hostile and pre-determined attitude of the Disciplinary Authority for making it up his mind to dismiss the applicant before conclusion of the departmental enquiry. The whole enquiry has been vitiated on this ground.

- 4) The charge against the applicant was, ^{that} while the applicant was posted in 6th Bn. BAP in M.T. Section 4 objectionable bills were detected by the supervisory staff. No evidence at all was led by the prosecution with regard to this part of the charge. However,

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the P.W.1 clearly admitted in his statement that a separate departmental enquiry was being conducted. In these facts and circumstances, the findings given by the Enquiry Officer that the charge is proved is arbitrary, unjustified and is based on no evidence.

P) P.W.4 Shri Devi Chand, Asstt. Commissioner of Police had proved the allegation against the applicant of going to the Office of Hindi Daily Rashtra Samak and feeding with false information given in the preliminary enquiry. The applicant was not given any opportunity to participate in the enquiry or cross-examine the witnesses. He was not supplied any documentary evidence on the basis of which the conclusion was drawn by the P.W.4 in the enquiry. As such, the findings given by Shri Devi Chand were based on surmises and conjectures and mere suspicion.

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9) The Enquiry Officer in his interview to Rashtriya Sahara dated 28.4.93 (Annexure-N) clearly admitted that he will do the same which is desired by the higher Authorities. This confession by the Enquiry Officer has vitiated the enquiry as a whole. This clearly shows that the Enquiry Officer was not holding a free and fair enquiry and he was suffering from an inherent bias against the applicant.

R) The Appellate Authority in its order dated 2-5-94 (Annexure-B) has given no cogent reasons for rejecting the appeal. The various pleas raised by the applicant in his appeal dated 23-11-93 have not been satisfactorily dealt with by the Appellate Authority. The Appellate Authority has also given evasive and vague reasons for rejecting the appeal. Some of the pleas raised by the applicant in his appeal dated 23-11-93 have not even been dealt with by the Appellate Authority. All these facts and circumstances vitiate the appellate order dated 2-5-94 (Annexure-B).

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S) REGARDING ALLEGATION NO. 1.

The bills were not applicant's time. Those were not prepared by the applicant. As per the statements of Mr. Siddiqui the enquiry was underway.

REGARDING ALLEGATION NO. 2.

When maliciously, the applicant was asked by the R.I. to go to Vasant Vihar Guard at the behest of Mr. Siddiqui, the applicant requested him that he will go to the Guard after having appeared before the D.C.P. as he was privy to the atrocities of Mr. A.A. Siddiqui being done to him. This does not amount to refusal. Moreover, Mr. Siddiqui had earlier ordered that R.I. shall not send anyone to any guard etc.

REGARDING ALLEGATION NO. 3.

No witness, except Mr. Siddiqui, said that the applicant spread rumours, disaffection and indiscipline etc. in ranks and Mr. Siddiqui is an interested and biased witness, therefore,

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no reliance can be placed on any of his word. Because of his animosity against the applicant, he forgot to mention as to what sort of rumours disaffection and indiscipline the applicant had spread.

REGARDING ALLEGATION NO. 4.

Mr. Siddiqui's saying that the applicant had caused the news to be published in Rashtriya Sehara, is of no value for the following reasons:-

- (a) he is prejudiced against the applicant;
- (b) he is not a press-correspondence.
- (c) No one from Rashtriya Sehara was examined as a prosecution witness.

REGARDING ALLEGATION NO. 5.

When the publication of news is not attributed to the applicant, he cannot be blamed for what the Press said about Mr. Siddiqui.

REGARDING ALLEGATION NO. 6.

Both the complaints of the applicant were true and the allegations envisaged therein were correct and based on documents attached

with the complaints. To absolve Mr. Siddiqui from all allegations was a result of Shri Devi Chand's fraternal feelings for his colleague Mr. Siddiqui.

6. Details of remedies exhausted.

The applicant had preferred an appeal against the impugned order of dismissal dated 22-10-93 (Annexure A) on 23-11-93. The appeal dated 23-11-93 was rejected by the Appellate Authority on 2-5-94 (Annexure B). As such, the Application is within the limitation as prescribed under section 21 of the Administrative Tribunals Act, 1965.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any Application, writ petition or suit regarding the matter in respect of which the Application has been made before any Court of Law or any other Authority or any other Bench of the Tribunal and nor any such Application, writ petition or suit is pending before any of them.

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except what has been stated in Para 4 above.

8. Relief sought:

In view of the facts and circumstances mentioned in Para 4 above, the applicant prays for the following Reliefs:-

- a) call for the records of the case and quash/
set aside the enquiry report dated 2.8.93
(Annexure-P), the impugned order of dismissal
dated 22-10-93 (Annexure-Q) and the impugned
appellate order dated 2.9.94 (Annexure-R).
- b) reinstate the applicant into service with all
consequential benefits as if the above
mentioned impugned orders were not passed
giving him the benefit of seniority, monetary
and promotion.
- c) pass such other and further orders as deemed
fit and proper in the circumstances of the
case to meet the ends of justice.
- d) award cost of the Application.

9. Interim relief sought:

Not for the time being.

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10. The Application has been filed through Counsel.

11. Details of the Postal Order in respect of the Application fee.

- (1) Number of the Indian Postal Order.
- (2) Name of the Issuing Post Office.
- (3) Date of Issue of Postal Order.
- (4) Post Office at which payable, NEW DELHI.

12. List of enclosures as in the Index.

(JEET SINGH)
APPLICANT.

VERIFICATION:

I, Jeet Singh son of Shri Nirmal Singh, resident of village & Post Office Gurga Khori, P.O. Bahli, District Meerut (U.P.) at present in New Delhi do hereby verify that the contents of this Application in paras 1 to 12 are true and correct as per my knowledge. The legal submissions made are as per the legal advice received and believed by me to be true.

Verified at New Delhi on this _____ day of Aug. '94

(JEET SINGH)
APPLICANT.

ORDER

This is the final order in the Departmental Enquiry initiated against Const. Jeet Singh, No. 404/DAP vide this office order No. 818-47/HAP-1st Bn. DAP dated 13.1.93 on the working in M. T. Section. In November 1991 four objectionable bills in M. T. Section were detected by the supervisory staff and Const. Jeet Singh, No. 7330/DAP, 404/DAP was removed from M. T. Section and sent to General Duty by the competent authority. Enraged at his posting to general duty he resorted to mischief, refusal to perform govt. duties, rumour-mongering, spreading disaffection and indiscipline among the rank and file of the Battalion. Even, at the instance of Const. Jeet Singh, No. 404/DAP news items levelling false, frivolous, baseless and serious allegations against a Gazetted Officer of the Battalion regarding his own harassment and intimidation by the G. O., were published in Hindi Daily "Rashtriya Sahara" dated 23, 24 & 26.5.1992. This Const. Jeet Singh, No. 404/DAP tried for character assassination of a Gazetted Officer knowingly vide this office order No. 9800-820/DAP-1st Bn. DAP dated 3.9.1992.

The D. E. was entrusted to Inspr. Balbir Singh, E. O., for conducting the same on a day to day basis after observing all usual formalities and for submitting his findings to the disciplinary authority expeditiously. In spite of all possible effort by the E. O. as well as the disciplinary authority and giving him all opportunities, the defaulter Constable did not join the D. E. and also remained absent from his Headquarter, and the D. E. had to be conducted and

completed on ex-parte basis by the E O. after taking necessary approval of the disciplinary authority. The E. O. submitted his findings to the disciplinary authority on 2.8.93 concluding therein that the charge of misconduct, indiscipline, rumor mongering, to assassinate the character of senior officer and going to the press stands proved against the defaulter Constable.

1. A copy of the findings of the E. O. was supplied to the defaulter Constable vide No. 13550/Estt. (II)-Ist Bn. DAP dated 2.8.93 for submitting his reply, if any, within 15 days from the date of its receipt. He returned the same with the plea that the Hindi Version of the findings be supplied to him. Accordingly, the Hindi Version was prepared and supplied to the defaulter Constable against his proper receipt on 14.8.93. He submitted his Written reply in response to the findings on 14.8.93 which was received in this office on 20.8.93 through Regd. A. D. Post.
2. I have carefully gone through the entire material available on the D. D. fill the finding of the E. O. and the written submission made by the defaulter Constable in response to these findings. I have also heard the defaulter Constable in orderly Room on 20.10.93. He has nothing to submit except whatever he has deposed in his written submission in response to the findings of the E. O.
3. I agree with the findings of the E. O. that the charges leveled against the defaulter Constable for misconduct, indiscipline, insubordination, rumor-mongering, attempt to assassinate the character of senior officer and going to the press stands proved. Moreover, apart from the allegations the defaulter Constable was charged with, his

indiscipline was all the more obvious from his persistent sending of applications making false and baseless allegations against his senior officers. For instance, in one of his applications addressed to Shri Karnal Singh, the then DCP/1st Bn. DAP with a copy to Shri G. R. Gupta, the then Addl. C. P. (AP&T), Delhi, he has made the latter senior officer responsible for the assassination of the Former Prime Minister of India, Late Smt. Indira Gandhi. This can be considered nothing short of the highest form of indiscipline.

*Extraordinary
matter
taken into
consideration*

4. In the final analysis, as the disciplinary authority, I am of the view that the charge is extremely serious and smacks of indiscipline of the highest order in the part of the defaulter Constable. The continuance of such a defaulter in the force in highly determination to the interest of overall discipline in the police force.
5. Therefore, I A. K. Patanik, Deputy Commissioner of Police, 1st Bn. DAP, Delhi, do hereby order that Const. Jeet Singh, No. 404/DAP be dismissed from the force from the date of issue of this order. The period of suspension from 3.9.92 to the date of issue of this order is treated as not spent on duty.
6. He is in possession of Govt. Or. No. 0-50, Police Colony, Model Town -II, Delhi.
7. The permanent home address and descriptive particulars of Const. Jeet Singh, No. 404/DAP are as under :-

A. Name : Jeet Singh S/o Shri Neranjan Singh,
R/o Village & P. O. Gunga Khaerl,
P. S. Ramal, Distt. Meerut (U. P.)

B. Caste : Jat

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C. Date of Birth : 5.1.1964
D. Height : 178 Cms.
E. Chest : 85-90 Cms.
F. Date of appointment : 8.9.1982
G. Distinctive Mark : Wound mark on foot

8. A copy of this order will be given to Const. Jeet Singh, No. 404/DAP free of cost. He can file an appeal against this order to the Addl. C. P. (AP&T), Delhi, within 30 days from the date of its receipt on a non judicial stamped paper worth Rs. 0.75 paise, by enclosing a copy of this order, if he so desires.

A. K. Patanik)

Deputy Commissioner of Police,

Ist Bn. DAP : Delhi.

No. 1673-17043/ Estt. (II) . Ist Bn. DAP Dated Delhi the 22/10/1993.

ORDER

Amendment B 36

This is an appeal submitted by Ex. Const. Jeet Singh, No. 404/DAP (here-in-after called the appellant) against the punishment orders of dismissal from service awarded to him by DCP/1st Bn. DAP, Delhi.

The facts of the case are that departmental enquiry against Const. Jeet Singh, No. 404/DAP was initiated under provision of Delhi Police Act and Rules 14.7 & 14.8 of P.P.R. on the allegations that while posted in 6th Bn. DAP and working in M.T. section, in the year 1991, four objectionable bills in M.T. section were detected by the supervisory staff and Const. Jeet Singh, No. 404/DAP 7330/DAP was removed from M.T. section and sent to General duty by the competent authority. Enraged at his posting to general duty he resorted to mischief, refusal to perform Govt. duty, rumour-mongering, spreading disaffection and indiscipline among the rank and file in the Battalion. Even, at the instance of Const. Jeet Singh, No. 404/DAP, news items levelling false, frivolous, baseless and serious allegations against a Gazetted Officer of the Battalion regarding his own harassment and intimidation by the G.O. were published in Hindi Daily "Rashtriya Sahara" dated 23.24 and 26.5.92. Thus Const. Jeet Singh, No. 404/DAP attempted character assassination of a Gazetted Officer knowingly and with ulterior motives. He was placed under suspension vide order dated 3.9.92.

The D.E. was entrusted to Insp. Balbir Singh, of 1st Bn. DAP, who completed the same as ex-parte by completing all the legal formalities as the defaulter Const. had not joined the departmental enquiry in spite of all possible efforts by the Enquiry Officer as well as by the disciplinary authority. The E.O. submitted his findings holding the defaulter Const. guilty of the charge levelled against him. Tentatively agreeing with the findings of the E.O., a copy of the same was delivered to Const. Jeet Singh, No. 404/DAP, on 14.3.1993 for submitting his reply/representation and he submitted his reply in response to the findings of the E.O. on the same day. After carefully going through all the relevant record of the appellant, the disciplinary authority awarded him a punishment of dismissal from service vide his order dated 22.10.1993. The suspension period i.e. from 3.9.1992 to 22.10.1993 was decided as not spent on duty. Hence this appeal.

The appellant in his appeal has pleaded that (i) the E.O. contravened S.O. No. 290 in delaying/finalizing the departmental enquiry (ii) there is no provision U/S 21 of Delhi Police Act, 1978 and Rules 14.7 and 14.8 of P.P.R. to initiate departmental enquiry (iii) the appellant was delivered two summaries of allegations and list of documents by the enquiry officer which indicates that the E.O. did not hold/conduct the D.E. independently (iv) the copies of documents and P.F. were not given to the appellant. Moreover, the PWs were examined by the enquiry officer in the absence of the appellant and he was not allowed to defend his case (v) the appellant was threatened with dismissal vide letter dated 8.4.1993 during D.E. proceedings which means that the disciplinary authority was already determined to dismiss the appellant (vi) the E.O. did not allow the appellant to produce his DWs and to submit his defence statement (vii) all the PWs (except Shri A.A. Siddiqui) did not support the allegations levelled against the appellant regarding spreading disaffection and indiscipline (viii) the E.O. did not examine any press-man/editor to prove the news item published in Rashtriya Sahara (ix) the P.F. was conducted against the appellant by an ACP, therefore, departmental enquiry should have been conducted by DCP/ and (x) the appellant never refused to perform his duties.

Contd...2/p.

- 2 -

I have carefully gone through the appeal, comments, DE file and relevant record of the appellant. The delay in finalizing the departmental enquiry was caused by the appellant himself by not attending/joining the departmental proceedings and filing an O.A. in the Hon'ble C.A.T. The first contention of the appellant is, therefore, not admitted. The second contention of the appellant is admitted to the extent that departmental enquiry against the appellant was initiated U/S 21 of Delhi Police Act, 1978 and Rules 14.7 and 14.8 of P.P.R. But the allegations levelled were fully proved during the D.E. proceedings. The charges against the appellant are so serious that benefit of this minor mistake of the disciplinary authority could not be granted to the appellant. The third contention of the appellant is admitted to the extent that the appellant was served with two summaries of allegations and list of documents. The enquiry officer did not put his signatures on first summary of allegations and list of documents served upon the appellant and it was mandatory under Rule 16 of the Delhi Police (Punishment & Appeal) Rules, 1980 to supply the summary of allegations and list of documents under the signatures of Enquiry Officer. Therefore, the second summary of allegations and list of documents were served upon the appellant duly signed by enquiry officer. Moreover, the summary of allegations was never changed at any stage and the E.O. had conducted and completed the D.E. under the provisions of Delhi Police (Punishment & Appeal) Rules, 1980. As regards his fourth contention, no preliminary enquiry was conducted against the appellant. Therefore, there was no question of supplying of copies of P.E. to the defaulter Constable. However, all the documents relating to the departmental enquiry were given to the appellant against his proper receipt. The appellant was granted sufficient opportunities to join the departmental proceedings and to defend his case but the appellant did not join the D.E. on one pretext or the other in spite of having taken note of the written directions of the E.O. Moreover, the appellant openly refused to attend the D.E. on 14.5.1993 when he was asked to join the D.E. by the Enquiry Officer. Therefore, findings no alternative, the E.O. examined the PWs in the absence of the appellant. The fourth plea of the appellant is, therefore, baseless and devoid of force. As far his fifth contention, the disciplinary authority did not threaten the appellant with dismissal as alleged in letter dated 8.4.1993. The appellant had completely manipulated/changed the contentions of the above said letter with forged and fake signatures of Shri P. Dass, ACP/1st Bn. DAP with an ulterior motive. Moreover, the disciplinary authority passed the final orders after carefully going through all the relevant record and material available in DE file. The fifth contention of the appellant is, therefore, is totally divorced from the truth. The sixth plea of the appellant is unacceptable as the appellant had been granted sufficient opportunities to produce his DWs and to submit his defence statement but he himself did not submit his defence statement and also failed to produce his DWs.

As regards his seventh plea, all the PWs examined by the E.O. during departmental proceedings fully corroborated the prosecution story levelled against the appellant. Hence, the seventh plea of the appellant is untenable. Eight plea of the appellant is admitted to the extent that the E.O. did not examine press-man/editor of Hindi Daily "Rashtriya Sahara". But it was an admitted fact that the news items published in Rashtriya Sahara under caption "SIPAH KO SAKA RAHA HAI ACP" was published with the active connivance and collusion of the appellant because the appellant

Contd...3/p....

11677 G.D. 17
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only was an interested person. For the ninth plea, no P.E. was conducted against the appellant. However, a complaint submitted by the appellant against Shri A.A. Siddiqui, ACP/6th Bn. DAP was enquired into by an ACP. Moreover, an Insp. is fully competent to hold/conduct the D.E. against the Constables. Therefore, nominating an ACP or above rank as a E.O. is not necessary. The last plea of the appellant is baseless. The appellant disobeyed and refused the lawful orders of senior officers to go for guard duty at Vasant Vihar on 2.12.1991. There is no force in any of the contentions made by the appellant in his appeal. I have also heard the appellant in orderly room on 21.4.1994. He has not put up any new ground/extenuating factor in his oral submissions during the orderly room. I, therefore, see no reason to interfere with the orders of punishment awarded to him by the disciplinary authority. Hence the appeal is rejected.

Let the appellant be informed accordingly.

69/13 Bn.	
ACP. A.J.	
HAE	

(R. C. KOHLI)
ADIL. COMMISSIONER OF POLICE,
Armed POLICE & TRAINING:
DELHI.

No. F.XVI/38/94/6702 848-I, dated Delhi, the 2-5-94

Copy along with a spare copy of the order is forwarded to DCP/1st Bn. DAP with reference to his office letter No. 982/Estt.(II)/1st Bn. DAP, dated 24.1.1994 for delivery the spare copy of the order to the appellant against his proper receipt, which may be kept in his F.Missal, for record. The enclosures i.e. Ch.Roll, F.Missal & DE files (two parts) are received vidz your office letter under reference are also returned herewith. Please acknowledge receipt.

2. HACR/PHQ.
3. SIF/PHQ.

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Received Photo Copy by post.

Manu

17-5-94

Annexure C

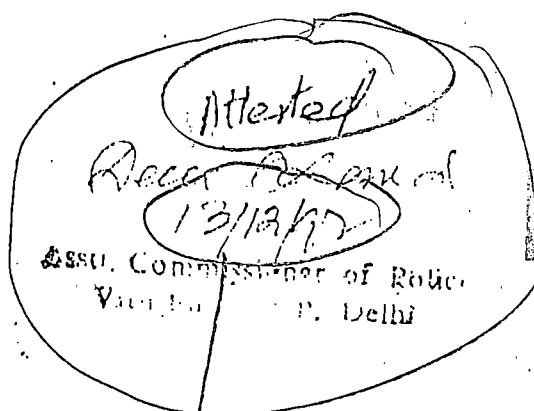
39

SUMMARY OF ALLEGATIONS

It is alleged that Constable Jeet Singh, No. 7330/DAP, 404/DAP while posted in this Bn. had submitted a complaint dated 5-12-91 against Shri A.A. Siddiqui, ACP/Adjt., 6th Bn. DAP that he was being barrased by him. The complaint was entrusted to Shri Devi Chand, ACP of this Bn. by Shri A.A. Farooquee, the the DCP/6th Bn. DAP for conducting an enquiry into the matter. Again on 13-4-92 Const. Jeet Singh submitted another application to the then DCP/6th Bn. against Shri A.A. Siddiqui, ACP/Adjt. that he was being harassed by the ACP/Adjt. and that the ACP may get him killed, may get his children kidnapped or may harm him a big way. The same was also entrusted to ACP Devi Chand for conducting an enquiry. ACP Devi Chand submitted his report of his enquiry in both the complaints concluding therein that the allegations levelled by Const. Jeet Singh against Shri A.A. Siddiqui were baseless, prejudiced and malicious. Secondly it is alleged that Ct. Jeet Singh, No. 7330/DAP, 404/DAP committed the misconduct of going to the office of Hindi Daily 'Rashtriya Sahara' and feeding false, baseless and malicious story to the reporter which was printed on 23, 24 & 26-5-92.

On 29.5.92

The above act on the part of Const. Jeet Singh, No. 7330/DAP, 404/DAP amounts to grave misconduct and is unbecoming of a member of disciplined force and as such renders him liable for departmental action under section 21 of Delhi Police Act, 1978.



Received on 23/11/93

Pg- 99 & 103

LIST OF DOCUMENTS

1. Copy of complaint dated 5-12-91 submitted by Ct. Jeet Singh, No. 7330/DAP, 404/DAP against Shri A.A. Siddiqui, ACP/Adj. 6th Bn. DAP., Delhi.
2. Copy of complaint dated 13-4-92 submitted by Const. Jeet Singh, No. 7330/DAP, 404/DAP.
3. Copy of enquiry report conducted by ACP Devi Chand.
4. Photostat copy of 4 objectionable M.T. Bills which were detected by ACP/Adjutant, 6th Bn.
5. Copy of application dated 1-12-91 submitted by Const. Jeet Singh No. 7330/DAP, 404/DAP regarding appearance before DCP/6th Bn. DAP in O.R.
6. Comments of Smt. Yamin Hazarika, the then DCP/6th Bn. DAP on D. D. No. 42 dt. 27-11-91 lodged by HC Suresh Chand, No. 7050/DAP.
7. Photostat copies of the Chitha of Drivers of 6th Bn. from 5-5-92 to 18-5-92.
8. Photostat copy of W. T. Message received from DCP/PCR regarding deployment of Shri A.A. Siddiqui, ACP/Adj. 6th Bn. for arrangement in East Distt.
9. Photostat copy of M.T. diary of off-road vehicles dated 18-11-91 showed 4 vehicles off road.
10. Photostat copy of M.T. diary of off-road vehicles dt. 19-11-91 showed 8 vehicles off road.
11. Copy of D. D. No. 52 dt. 2-12-91 lodged by Inspr. Rama Nand Tyagi, the then RI/6th Bn. DAP regarding refused to do duty by Const. Jeet Singh, No. 7330/DAP, 404/DAP.
12. Copy of explanation of Ct. Jeet Singh, No. 7330/DAP, 404/DAP called vide this office No. 2082/HAP-6th Bn. DAP, dated 3-12-91 regarding refusal to perform guard duty.
13. Copy of report dated 13-4-92 submitted to Sh. A.A. Farooque, the then ICP/6th Bn. with a copy to DCP/North-West Distt. vide No. 228-29/R-ACP/Adj. 6th Bn. DAP, dated 13-4-92 regarding the intimation given by Ct. Jeet Singh, No. 7330/DAP, 404/DAP in which he had perceived danger to his life, his children and other danger.
14. Photostat copy of news item dated 23, 24 & 26-5-92 appeared in in the Hindi Daily "Rashtriya Sahara" against Shri A.A. Siddiqui, ACP/6th Bn. DAP.

Hand
original R. T. of Police
1 Bn. D.A.P. Delhi

LIST OF WITNESSES

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1. Shri Devi Chand, ACP/6th Bn, DAP.

He will depose that an enquiry was conducted by him on the complaints of Const. Jeet Singh, No. 7330/DAP, 404/DAP.

2. Shri A.A. Siddiqui, ACP/Adjt., 6th Bn, DAP.

He will depose the following:-

- 1) 4 M.T. bills were detected by him.
 - ii) Application dated 1-12-91 submitted by Const. Jeet Singh, No. 7330/DAP, 404/DAP regarding appearance of the Constable in O.R. before the then DCP/6th Bn, DAP was forwarded by him.
 - iii) Explanation of Const. Jeet Singh, No. 7330/DAP, 404/DAP was called vide No. 2082/HAB-6th Bn, DAP, dated 3-12-91 regarding refusal to perform guard duty.
 - iv) He had submitted a report to the then DCP/6th Bn, DAP with a copy of DCP/North-West Distt. vide No. 228-29/R-ACP/Adjt., 6th Bn, DAP, dated 13-4-92 regarding the intimation given by the Constable Jeet Singh, No. 7330/DAP, 404/DAP in which he had perceived danger to his life, his children and other danger.
3. Smt. Yamin Hazarika, the then DCP/6th Bn, DAP now DCP/Crime (Women) Cell, Delhi.

She will depose that she had not refused to sign the bills presented by the then HC/M.T. H.C. Suresh Chand, No. 7050/DAP as mentioned in D.D. No. 42 dated 27-11-91 lodged by the H.C.

4. Insp. Ramesh Nand Tyagi, the then RI/6th Bn, DAP.

He will depose that he lodged D.D. No. 52 dated 2-12-91 regarding refusal to perform guard duty by Ct. Jeet Singh, No. 7330/DAP, 404/DAP.

5. ASIP/6th Bn, DAP.

He will depose that it is incorrect that Const. Jeet Singh was removed 6 times from M.T.

Attested
Recd. (Recd.)
13/12/92

Received on 23/1/93 without
attested.

Monian

सेवा में,

श्री बलबीर सिंह (निरीक्षक)
वि० जांच अधिकारी, प्रथम वर्ग, वि०
स० पुलिस किंगजें कैम्प दिल्ली

मान्यवर, महोदय जी,

सौजन्य निवेदन यह है कि मैं आपके पत्र मय सभी कागजातों, जो कि मेरी विभागीय जांच से सम्बन्धित हैं, जो कि आपने दिनांक 23¹/₈₃ को मुझे दिये थे, को निम्नलिखित बातें लिखते हुये वापस कर रहा हूँ ताकि आप इन कगियों को पूरा कराकर मुझे दे सकें।

1. प्रष्ठ संख्या 1 से 3 तक मेरे द्वारा की गई श्री सिद्धकी के खिलाफ शिकायत की कापी साफ नहीं है।

2. मेरी शिकायत में जो साबूत सांगन किये थे, वे नहीं हैं यानि कि उनकी कगियां नहीं हैं।

3. प्रष्ठ संख्या 8 पर सांगन कापी साफ नहीं है यानि कि उसमें नीचे दाई तरफ की लिखावट साफ नहीं है।

4. प्रष्ठ 20 पर सांगन के तार छूटना की कापी साफ नहीं है।

5. प्रष्ठ 23 पर सांगन डी०डी० न० 22 दिनांक 29¹²/₈₄ की कापी में श्री सिद्धकी द्वारा लिखे शब्द कोटो स्टेट कापी से कटे हुये हैं।

6. प्रष्ठ 28 पर सांगन स्पष्टीकरण की कापी साफ नहीं है।

7. प्रष्ठ 24, 25 व 32 व 33 पर सांगन किलो के लीट लीड की कोटो स्टेट नहीं है। प्रष्ठ 30

८. प्रष्ठ संख्या ३८ से ४० तक की श्री देवी-चन्द जी की विशेष रिपोर्ट की कॉपीयां बिबुल साफ नहीं हैं।

८. प्रष्ठ ४२ पर सालाना मिस्टर सिद्धकी द्वारा लिखे गए पत्र की कॉपी नीचे दाई तरफ से साफ नहीं हैं।

१०... उपरिक्त कागजातों में से श्री देवी-चन्द जी की अन्त विशेष रिपोर्ट की, व उक्त नोटशीट की कॉपीयां व समरी आकाश सूची गैशन की कॉपी, व मिस्टर सिद्धकी द्वारा लिखे गए पत्र जो कि उन्होंने डी० सी० पी० नाम वेस्ट की लिखा था की, व अन्य उग्रेजी लिखित कागजों की, व डी० सी० पी० प्र० वा० दि० सं० प्र० द्वारा भेरी जाच के आदेश की, कॉपीयां सरल हिन्दी में भी बनाकर दी जाएं ताकि मैं सच्चाई से को समझ सकूँ कि इनमें क्या लिखा है।

११. श्री ए० ए० फाकरवाला द्वारा दिये गए जाच के आदेश की कॉपी, जो कि वे एक उच्च आकाश से सम्बन्धित मामला एक छोटे आकाश को जाच हेतु देकर दोबारे पर चले गए थे, की कॉपी नहीं मिली, उस आदेश की कॉपी संख्या १३८/सी० बी०/डी० सी० पी०/दली वा० दिनांक २८-५-८१ की साफ कॉपी मुझे दी जाए।

१२. पत्र संख्या ८५५/रुच० रे० पी०/दली वा० दिनांक ८-४-८२

१३. आदेश संख्या ३३२४-२६/पी० एच०/दली वा० की दिनांक २८-११-८१ की कॉपी मुझे दी जाए।
क० प्र० ३०/३०

१४. मुझे ~~स्व~~ दिल्ली पुलिस की रूम-टी० से संबंधित स्टैंडिंग आर्डर की कॉपी दी जाये।
१५. मेरी कोठी मिलात से उन आदेशों की कार्रवाई मुझे दी जाये जो और बार-२ रूम-टी० में कोठे हटाने वृत्ति हैं। व आदेश संख्या २६८८/जी०सी०/११-१२-८२ की कॉपी मुझे दी जाये।
१६. श्री मान साहब बहादुर साहब रूम-टी० कोशिश जी के उ उस पत्र की कॉपी मुझे दी जाये जिसमें आचार पर मुझे मिलानित किया गया है था।
१७. दिनांक २०/११/८१ को श्री नैन्दत आरदाज जी निरीक्षक / एम०टी० द्वारा लिखित जवाब की कॉपी मुझे दी जाये जो कि उन्होंने संख्या ४१३/सी०सी०/दिनांक १-८-११-८१ के कार में लिखा था।
१८. यदि उपरि श्री आकाद सिंह ने संख्या ४१३/सी०सी०/दिनांक १-८-११/८१ का जवाब दिया था तो उसकी प्रत दी जाये।
१९. आदेश संख्या ३३३६-३८/ए०सी०/द्वारा दिनांक ३/१२/८२ की कॉपी मुझे दी जाये।
२०. यदि बदलने का स्टैंडिंग आदेश की कॉपी मुझे दी जाये।
२१. बाद के मामलों की श्री देवी-चन्द जी ने किस आदेश से जान्य की है, उसकी प्रत दी जाये।
२२. आदेश संख्या २४८-४९/ए०सी०/द्वारा दिनांक १०-४-८२ की कॉपी मुझे दी जाये।

२२. उस आदेश की कॉपी मुझे दी जाए जिससे पता चलता हो कि राय सी पी० / एड्डिडेंट उच्च पदाधिकारी होता है या राय सी पी० / व्पू० रम० /

२३. उस आदेश की कॉपी भी मुझे दी जाए जिसके तहत व्पू० उच्च आफिसर की जांच का मामला उससे दौरेट डेफेंसर कर सकते हें।

२४. आदेश संख्या २०३३ / एम० आई पी० / सुरक्षा / दिनांक १४-५-८२ की कॉपी मुझे दी जाए।

२५. गैलरी संख्या २२२०५ - ६ दिनांक ३/१/८२ द्वारा कम्पनी केपि ६०,०००, बस संख्या डी० ई० पी० ५० ६० व ५० ४४ की जांच की जोरबोर कॉपी मुझे दी जाए।

२६. दिनांक २५-४-८२ से १२-५-८२ तक के उन स्टेटमेंटों की कॉपी मुझे चाहिए जो कि चिट्ठा / एम० टी० / क्वी० के आदेश पर एम० टी० आई० की तरफ से पंकर उच्च आफिसरों के पास जाते हैं।

२७. एम० संख्या १२५ / एम० टी० / क्वी० व १० दिनांक की कॉपी चाहिए।

२८. वापस लेख मैसिज संख्या ४०६ / एम० टी० / दिनांक २-४-८२ की कॉपी व ३४१ / डी० सी० पी० व १० दिनांक २-४-८२ की कॉपी चाहिए।

२९. डी० सी० पी० श्री एम० एम० जाकरवा (नाथ बर) निकाली गई फाइल वर्ष की सालाना - वारन रिपोर्ट की कॉपी मुझे चाहिए / एम० पी० ३०

30. जी० बी० सी० ४६६८ कार की पिछले दो वर्षों तक की लागतों की कोषा मुद्रा-चाहिए।
और जो कि श्री सिद्धकी साहब से सम्बन्धित रही है।

31. जी० जी० डब्लू ४०८६, जी० बी० एम् ३२२६ व जी० डी० एम् ५४४ व जी० बी० एम् ०२६६३ व जी० डी० एम् ४१४ व जी० बी० एम् ८४३५ व दली व० में पहले रही जिसी की लागतों की कोषा-चाहिए, जो कि श्री सिद्धकी से सम्बन्धित रही थी इसका है जिसका कि इनके पुनर्प्राप्त किया। पिछले उस समय तक की जोसे मिस्टर सिद्धकी दली व० में तैयार है।

32. पिछले तीन वर्षों के बीमारों के अग्रतरी दली व० के बिलों की कोषा-चाहिए।

33. ए० एम् ४५० और दल व नए सिद्ध जी० के लिए उन बीमारों की प्राप्ति-चाहिए जो कि निजि तौर पर कई महीने तक आइसट ड्यूरी श्री सिद्धकी के गृह ज्वानी बीमारी से, श्री एम् साहिब के पास करते रहे।

34. श्री एम् बी० दौलत साहब ~~सब~~ द्वितीय व० में रहते हुये प्रथम व० का कार्य कर रहे थे, इससे सन्निवृत्त बीमारी की जति चाहिए।

35. श्री रामानन्द शास्त्री पूर्व द्वारा आई/दली व० द्वारा मिस्टर सिद्धकी का पिछले वर्ष उस ज्वारी की कोषा-चाहिए जो ऊँचे आर० ४३० ने संख्या १५५४-५५ / एच० एच० पी० / दली व० / पि० ४० दिनांक २०-६-४२ के सन्दर्भ में दिया था।
कठ पत्र ३३०

इस अधिवेशन (सत्र) २३३६०-४०३ क/पी. ब्रा.
पी. एच. यू. दिनांक ३१-६-८२ व २२०६०-८२
पी. ब्रा./पी. एच. यू. दिनांक २२-६-८२ व २२०६०
विजिलेंस/एच. एच./वृत्तीय दिनांक २३-६-८२
की उपाधि चाहिए।

३६. जैसे ३० ब्लॉक सुरक्षा लाइन व दही का से
रिजिस्ट्रारों से कुछ बकल बगैर लगानी है उनका
बतावना की बजाजत की जाए।

३७. दिनांक २४-११-८१ से १३-१२-८२ व १८-१-८२
से २१-१-८२ तक के पी. एच. एम. दही का के
विषय की कोर्ट रिपोर्ट फाइल चाहिए।

३८. जैसे पी. पी. आर. १४. ६ व १४-८ की कोपिया
चाहिए।

४०. मिस्टर सिद्दकी से श्री देवीचन्द जी ने
पूछा है सम्बंधित जो रिपोर्टिंग (Comments)
लिखे हैं उनकी कोपिया चाहिए।

४१. कृपया अपनी सालाना रिपोर्ट से संश्लेषण
जो आपकी को भी उसके बारे में मुझे बताने
की कृपा करें कि क्या निष्कर्ष हुआ।

४२. उद्यम का से १०-१० व दही का से की
१०-१० उन रिपोर्टों के निष्कर्ष होने के
छांटों की कोपिया दी जावे जो निष्कर्षित हैं
या हैं। व इसी तरह सालाना रिपोर्ट की भी
कोपिया भी दी जावे।

कृपया ध्यान दें।

४३. इन सब बातों के अलावा मुझे जो कहना है वह सब उपरोक्त कागजातों के माफ होने या न होने की दशा में कहूँगा।

अन्त में मेरी कामना सिर्फ़ साक्ष्य प्रदान है कि मेरी उपस्थिति सभी बातों पर पूर्ण करने की क्षमता के लिये मैं तत्पर हूँ।
अन्त में अन्त अन्त के लिये रख सकूँ।

— अन्त —

अन्त अन्त

निम्नलिखित सिमाही जीत हि
नं ४४४/१००००
दि १०/१०/८३
दि १०/१०/८३

Recd
अन्त
२०/११/८३ ५-२०/११

Annexure E

SUMMARY OF ALLEGATION

It is alleged that Const. Jeet Singh, No. 7330/DAP (now 404/DAP) u/s while posted in 6th En. DAP Delhi was working in M.T. Section. In November 1991 four objectionable bills in M.T. Section were detected by the supervisory staff and Const. Jeet Singh, No. 7330/DAP, 404/DAP was removed from M.T. Section and was sent to General Duty by the competent authority. Enraged at his posting to General Duty he resorted to mischief, refusal to perform Govt. duties, rumour mongering, spreading, disaffection & indiscipline among the ranks and file of the En. on the instance of Const. Jeet Singh, No. 7330/DAP, 404/DAP News Items levelling false, frivolous, baseless and serious allegations against a Gazatted Officer of the En. regarding his own harassment and intimidation by the Gazatted Officer, were published in the Hindi Daily "Rashtriya Shara", dated 23, 24, 25/5/92. Thus, Const. Jeet Singh, No. 7330/DAP, 404 DAP tried for character assassination of a Gazatted Officer knowingly and with ulterior motives.

The above act on the part of Const. Jeet Singh, No. 7330/DAP, 404/DAP amounts to misconduct, indiscipline insubordination and dereliction in the discharge of his official duties for which he is liable for departmental action under section 21 of the Delhi Police Act- 1978.

INSPE. BALBIR SINGH
(INQUIRY OFFICER)

Received on 12/2/93 at 4 P.M.

Hanuman

12/2/93

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Annexure - F 50

List of Documents

- 1) Copy of complaint dated 5-12-91 submitted by Lt Jeet Singh No 7330/DAP 404/DAP against Shri A.A. Siddiqui ACP/ADJT 6th Bn DAP Delhi.
- 2) Copy of complaint dated 13-4-92 submitted by Lt Jeet Singh No 7330 DAP, 404/DAP.
- 3) Copy of enquiry report conducted by ACP Devi Chand.
- 4) Photostate copy of 4 objectionable m.t. Billa which were detected by ACP Adjutant, 6th Bn.
- 5) Copy of Application dated 1-12-91 submitted by Lt Jeet Singh No 7330 DAP, 404 DAP regarding Appearance before DCP 6th Bn DAP in C.R.
- 6) Comments of Smt Yamini Hazarika, The then DCP 6th Bn DAP on D.D. No 42 dated 27-11-91 Lodged by H.S. Suresh Chand No 750 DAP.
- 7) Copy of D.D. No 52 dated 2-12-91 Lodged by Inspector Ramanand Triagi, D. The then R. 6th Bn DAP regarding refused to do duty by Lt Jeet Singh No 7330 DAP, 404 DAP.
- 8) Copy of Explanation of Lt Jeet Singh No 7330 DAP, 404 DAP called vide this office No 2082/HAP-6th Bn DAP, dated 3-12-91 regarding refused to perform guard duty.
- 9) Copy of report dated 13-4-92 submitted to Shri A.A. Farooque, The then DCP 6th Bn, with a copy to DCP North West Distt. vide No 228/29/R-ACP/ADJT. 6th Bn DAP, dated 13-4-92 regarding the intimation given by Lt Jeet Singh No 7330 DAP, 404 DAP in which he had perceived danger to his life, his children and other danger.
- 10) Photostate copy of News item dated 23, 24 & 26-5-92 Appeared in the Hindi daily "Rashtriya Sahara" Against Shri A.A. Siddiqui, ACP 6th Bn DAP.

यह कागज प्राप्त किया
उपरोक्त सभी कागजातों की जांच की गई
जल की। जो कि Attested नहीं है।
9.8.3.93
9.8.3.93

Received on 19/3/92

[Signature]
19/3/92

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GUIDELINES FOR ENQUIRY OFFICERS IN
DISCIPLINARY PROCEEDINGS

1. Inspection of D.E. file by the E.O.:

The E.O. should look for the following -

- (i) Order of the Competent Authority to initiate the D.E.
- (ii) Order of his appointment as E.O.
- (iii) Summary of Allegations.
- (iv) List of witnesses.
- (v) List of documents to be relied upon by prosecution.
- (vi) ~~Documents in original or attested copies thereof.~~
- (vii) Statements of the witnesses, if any, recorded during P.E.
- (viii) In case any of the documents are not available on file, request be made to Disciplinary Authority to provide the same.

2. 1st Hearing:

- (i) Supply copies of the documents mentioned at Sr. No. 1(iii) to (vii) above, without fail, along with the memorandum (copy attached at Ann. A & B) to the defaulter officers.
- (ii) Opportunity for inspection of D.E. file, within 3 days of supplying the summary of allegations, be given to the defaulter.
- (iii) After inspection of file, two days will be given to the defaulter to submit the list of additional documents, if any, required by him.
- (iv) The admissibility of the additional documents will be judged in reference to MHA memo No. F-30/5/61-AVD dated 25.8.61 and para 7(c) of the instructions dated 8.5.78 issued by the Delhi Police in this regard.
- (v) The relevant additional documents shall be obtained from the disciplinary authority.
- (vi) The E.O. will maintain the Daily order-sheet.
- (vii) The defaulter will be asked to give the name of his defence counsel, if he desires. (The Defence Counsel cannot be a practising lawyer, but a Government Servant).

3. IIInd Hearing:

- (i) After a period of 7 days from the date of 1st hearing, the date of the second hearing will be fixed.
- (ii) The defaulter officer will be asked to submit a written report whether he admits the allegations and if not, whether he wants to produce defence evidence to refute the allegations.

Contd.,... 3/2..

Third Hearing (Prosecution Stage) :

If the defaulter officer admits the misconduct, the E.O. may proceed further to frame charge, record the accused's plea, if any and submit his final findings to the Disciplinary Authority on each charge.

If the defaulter officer does not admit the misconduct, the E.O. should :

- (i) record the evidence in support of the accusation, as is available.
- (ii) the witnesses shall be examined direct in the presence of the defaulter(s).
- (iii) the defaulter will be given reasonable opportunity to cross-examine the witnesses.
- (iv) In case the P.W. turns hostile, he should be confronted with his statement recorded during the Preliminary Enquiry, if any.
- (v) The E.O. shall also get such facts/points clarified from the P.W., as he deems fit to bring out the truth.
- (vi) In case the presence of the P.W. cannot be procured due to valid reasons and without undue delay, E.O. shall bring the statements of the P.W. recorded during the P.W. of the file and get it proved from the Preliminary Enquiry Officer.

5. Charge Stage :

- (i) When the Prosecution evidence is over, the E.O. should :
 - (a) send his findings to the Disciplinary Authority, if he considers that the allegations are not substantiated.
 - (b) Proceed to frame a charge(s) duly approved by the Competent Authority, and
 - (a) Deliver it to the defaulter officer and call upon him to answer them (copy enclosed).
 - (b) the defaulter officer shall be given two days' time to submit a list of his defence witnesses, if any.
 - (c) the defaulter officer will produce those witnesses to the E.O. if he finds them relevant, within 10 days (Rule 16(v)).

6. Defence Stage:

The D.W. will be examined by the E.O. and the E.O. may question them on the facts relating to the allegations.

- (i) When the Defence evidence is over, the E.O. should :
 - (a) Deliver it to the defaulter officer and call upon him to answer them (copy enclosed).
 - (b) the defaulter officer will produce those witnesses to the E.O. if he finds them relevant, within 10 days (Rule 16(v)).

Contd. p.3/-

Contd. p.4/-

7. Final Stage:

At the end of the Defence Evidence, the E.O. shall direct the defaulter officer to submit a written statement for which he may be given a week's time, but the defaulter shall be bound to answer orally all questions arising out of charge (Rule 16(vii)).

8. Court Witnesses:

(i) After the defaulter officer has submitted his defence brief, the E.O. may examine any other witness to be called 'Court Witness' whose testimony he considers necessary for clarifying certain facts.

(ii) These Court Witnesses will be examined in the presence of the defaulter officer, who may cross-examine them also.

9. Findings :

The findings should be :-

- (i) in respect of each charge,
- (ii) supported by the reasons therefore,
- (iii) very clear and unbiased,
- (iv) precisely and carefully drafted, so as to convey the correct meaning.
- (v) the language used must be such as cannot be interpreted as defamatory.
- (vi) on the facts which have come into evidence
- (vii) should not propose in regard to the actual punishment to be imposed.

10. The Findings shall contain :

- (i) an introductory paragraph in which reference will be made about
 - (a) the order of initiating the D.E.
 - (b) the order of appointing the E.O.
- (ii) Summary of allegations
- (iii) allegation which were admitted or dropped or not proceeded, if any.
- (iv) Deposition of PW in brief and relevant parts.
- (v) Charge that was framed
- (vi) for each charge inquired into
 - (a) the case in support of the charge
 - (b) the case of defence
 - (c) assessment of evidence
 - (d) the conclusion.

Contd. P/4...

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11.

The findings will be accompanied by :

- (i) a folder containing daily order-sheet
- (ii) a folder containing the summary of allegations etc. memorandum, evidence of witnesses, charge, defence evidence. The exhibits and the original documents be put in a separate envelope.
- (iii) Correspondence file.

12.

The E.O., besides the above points mentioned at Sr.No. 1 to 10, should also keep in view :-

- (i) To follow the rules strictly
- (ii) DE proceedings should not be stayed except -
 - (a) under order of a court of competent jurisdiction
 - (b) under the written orders of the disciplinary authority.
- (iii) If the defaulter officer alleges the E.O. to be 'biased' the proceedings should be stopped then and there and the disciplinary authority shall be informed accordingly.

Sd/-

(B.S. BOLA)
DEPUTY COMMISSIONER OF POLICE:
D. T. CELL: VIGILANCE: DELHI.

No. 1636-80 / R.DCP:DE Cell:Vigilance Dated Delhi, the 29.2.88
Copy forwarded to :-

- 1. PA to C. P. Delhi.
- 2. All Addl. Cs. P., Delhi/Now Delhi.
- 3. All DCP of Distts/Units

No. 412-30/HAP-9th Bn. DAP, dated Delhi, the 7/3/88
Copy forwarded for information to :-

- 1. All ACP/9th Bn. DAP, Delhi.
- 2. All Insps./RI/9th Bn. DAP.
- 3. Acctt./Hd. Clerk/9th Bn.
- 4. PA to DCP/9th Bn. DAP.
- 5. All Hd. Asstts./9th Bn. DAP.
- 6. HAR/9th with 5 spare copies.

for Dy. Commissioner of Police
9th Battalion DAP, Delhi.

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श्री मान बलराज जी (निरीक्षक)

पि० जांच आरिक्त् कागजातों/दि० सं० पु०

विषय :- प्रार्थी की पि० जांच से सम्बन्धित कागजातों के सम्बन्ध में।

मान्य महोदय जी,

आवेदन दिनांक 25/1/93 को मैंने आपको जो पत्र भेज कागजातों, दिया था, उस पत्र के तथा उसके साथ आपसे मुझे मिले कागजातों के बारे में प्रार्थी का निम्नलिखित कहना है :-

1. आपके द्वारा दिनांक 19/3/93 को मुझे प्राप्त हुई इसरी लिस्ट आफ डाक्यूमेंट्स व 90 (दस) कागजातों के बारे में श्री पुनः भिरा आपसे निवेदन है कि इन दस कागजातों (फोटोस्टैटों) में से कुछ कागजातों में अब भी कुछ कमियाँ हैं। कुल मिलाकर पुनः भिरा निवेदन है कि आपसे बार-बार मुझको मिले कागजातों (फोटोस्टैटों) में बार-बार कुछ न कुछ कमियों का रह जाना, सर्वप्रथम इन कागजातों (फोटोस्टैटों) का, 66 सत्यापित (Attested) न होने की कमी को स्पष्टतया पताला आ रहा है। इसलिये मुझे प्रत्येक कागजात सत्यापित (Attested) ही चाहिए, क्योंकि वैसे भी किसी कागजात की वह फोटोस्टैट जो कि सत्यापित (Attested) न हो, मान्य नहीं है। और जो ही कुछे हिन्दी अनुवाद मिला।

2. इसी पत्र की कम संख्या रख की बातों के अलावा, मेरे पत्र दिनांक 25/1/93 के अनुसार अब बानी कागजातों तथा इतिरिक्त आतिरिक्त कागजातों को भी उपरिक्त बातों को ध्यान में रखते हुए मुझे देने की कृपा करें। आपकी आज्ञा कृपा होगी।

आशीर्वाद,

प्रार्थी

[Signature]

मिलानिवा सिपाही

20/3/93

न० 404

श्री रावपी०

दिनांक 20/3/93

Annexure I

56

का० जीत सिंह न० 404 / 5AP मध्य काहनी दि० स० १९७०

1. आपको सूचित किया जाता है कि आपका दरवास्ता जो दिनांक 25-1-93 को दी थी मुझे भेजे गये थे सभी कागजात आपका दे दिये गये हैं जो इस विभागीय कार्यवाही से सम्बन्धित हैं इसके अलावा आपने जो कागजात इस दरवास्त के मांगे थे उनका इस विभागीय कार्यवाही से कोई सम्बन्ध नहीं है इसलिए उनका मांगना बेवजह है और गैर कानूनी है।

आपको दरवास्ता जो आपने 20.3.93 को दी है के बारे में भी आपको सूचित किया जाता है कि ऐसा कोई क्रियम नहीं है कि आपको दिये जाने वाले सभी कागजात Attached दिये जाने चाहिए इसके अलावा आपने जो इस दरवास्त के कहा है उसका कोई मतलब नहीं निकलता है।

and P-163 D.D. Embry
by E.O.

अपने के
किरीटी एम. 2-3/3/92
पुनर्निर्वाहनी

Received on

2 P.M.

on 22/3/93

File

()

10-35

Page 1/1

MOST IMMEDIATE.

Amne peruse 2J

Subject:-

D.E. against Const. Jeet Singh, No. 404/DAP (U/S).

Reference your request dated 2-4-93 for the grant of permission to complete the D.E. on ex-parte basis. You are hereby informed that your request in this regard has been considered and it has been decided by the Disciplinary Authority that you may supply the documents relating to the D.E. of defaulter Const. Jeet Singh, No. 404/DAP (U/S) (attested) by your self being Enquiry Officer. In case the defaulter Const. Jeet Singh, No. 404/DAP (U/S) still fails to attend the D.E. proceedings, ex-parte proceeding may be drawn against him.

Inspcr, Balbir Singh, E.O.

(P. DASS) ACB/A
for Dy. Commissioner of Police,
1st. Bn. DAP, Delhi

No. 7873-74 /NAP-1st. Bn. DAP, dated Delhi the 15/4/93.

Copy with one spare copy forwarded to RI/1st. Bn. DAP for making delivery to Const. Jeet Singh, No. 404/DAP (U/S) against proper receipt which may be sent to this office, for record.

(अधिलेख माहगम द्वारा) Amrapur

श्रीमान - जी. सी. पी. साहब
जयपुर नगर / दि. सा. पु.

विषय :- मेरी विद्वान्ता के आदेश संख्या 818-47/1111
1st Div, दि. सा. पु., दिल्ली दिनांक 13-1-83 के सम्बन्ध में
प्रति प्रतिक्रिया।

मान्यवर, निवेदन यह है कि उपस्थित के बारे में
आपका निवेदन लिखित निवेदन है।

कहना जानता है। पर असल तौर पर मैंने इनके किताबों, रस
सम्बन्ध में बात को लीड करके आदि साहब ने मेरी इसी
या लिखवाया। इस रोज नामों की तस्वीरों में लिखा/
ए० सी० पी० साहब ने मेरा स्पष्टीकरण मांगा था, इसका मैंने
उसी समय सन्तोषजनक जवाब दे दिया था, मेरे जवाब
के स्पष्टीकरणों के कारण ही आज कोई प्रश्न नहीं
आया जो कि वस मामले को सजा लंबे वीत चुका / अतः
इन आरोप का कोई औचित्य नहीं है।

मेरे मठ कथन के अति इशारे पर अवधार में सबके
दली, सही नहीं है।

अन्य बातें जैसे कि कुद्व होना, शरास्ते करना, आमतौर
में लाना, असन्तोष फैलाना, से ले बुनियाद है।

आपने जमना जेलों के पक्षों में पर मुझे समझा दी है
होना गया था, बुनियाद है क्योंकि बिलों की मेरी कोई
जिम्मेवारी नहीं थी, नहीं है।

इस तरह से जी० पी० रजिस्ट्रार 1978, धारा 21 के अन्तर्गत में
विद्वान्ता का पत्र नहीं है और जयपुर पुलिस स्टेशन में
158 दिल्ली में लाया ही नहीं है।

अतः आपसे तात्पर्य प्राप्त है कि मेरे सैलाना के
जाच की कार्यवाही को तत्काल रद्द/रद्द करने की कृपा
करें, आपकी उम्मीद होगी।

जनसंगत आर्षी

निलम्बित सिपाही जीत सिंह न० 404

प्रमाण पत्र/पत्र सादर

दिनांक 26/3/93

at 10 A.M.

पुलिस लिपि :-

1. श्री बलबीर सिंह जाच अधिकारी।
2. अ. जनाब आते आधुनिक पुलिस (वि. स. पु.)
पुलिस मुख्यालय नई दिल्ली
3. जनाब आधुनिक पुलिस साहब, वि. नई दिल्ली

Received by
27-3-93

Annexure L

MOST IMMEDIATE/TIMED

SUB :- Regarding D.E. against Ct.-Jeet Singh
No. 404/D.A.P. (U/S).

Reference your representation dated 26/3/93
on the subject cited above.

Your representation dated 26/3/93 has been
considered by C.P. Delhi, Addl. C.P. (A.P. & T.) and
D.C.P./Ist Bn. It has been decided that in these
circumstances, whatever you have to depose, you
may depose in the D.E. only. If you do not face the
D.E. on the condition of E.O., one sided action
of dismissal will be taken against you.

Ct., Jeet Singh No. 404/DAP
(U/S).

Through RI/Ist Bn. DAP
with one copy for
receipt and return.

No. 7586/HAP-Ist. Bn

Dated 8/4/93

(P.DASE) ACP/Adj.
For Dy. Commr. of Police
Ist Bn, DAP DELHI.

Received on 12/4/93
(Photo copy) Banner
12/4/93

सेवा में.

श्री बलवीर सिंह (वि० जांच अधिकारी)
पराग 770 / वि० सच. पु०

* विधायक :- वि० जांच जांच से सम्बन्धित ।

मान्यवर, मैंने आपसे मिलने का यह है कि इस सन्दर्भ में आपके पत्रानुसार कुछ बातें लिख रहा हूँ तथा पत्र संख्या 7586/11/P/1st अंश
Date 8/4/93, के मुताबिक जिसमें कि मुझे धमकी भरे लहजे में कहा
गया है कि आपकी (E/O) बाली-घर में (जी० सिंह) डी० ई० में शामिल
नहीं होता हूँ तो मेरे विचारों से तुरन्त बलवीर सिंह की सी कार्यवाही की
जा सकती है। अब पत्र का जवाब देने के बाद 770 / वि० सच. पु०
में आपको "डी० ई० में ही कई अनुसार" यह पत्र इस आशय से लिखा
रहा है आप इस पर मनन करते हुए इस डी० ई० की सचवाई समझें।

1. डी० सी० पी० साहब द्वारा 13-1-93 को गैरी वि० जांच के जाँच-जारी हुए।
तब से अब तक लगातार बाली जा रही लगातार डी० ई० में निम्न बातें लिखने पर मजबूर हूँ।
गम्भीरताओं को देखते हुए मैं निम्न बातें लिखने पर मजबूर हूँ।

2. दिनांक 23-1-93 को आपसे मुझे मिले कागजात में कगियां बताते हुए
आपको 25/1/93 को लौटार दे ताकि आप कगियां पूरी करके वापिस
करें - हिन्दी रत्ना-तार दे - आदि-कागजात दे, राफ बापी दे, आदि-2/

3. दिनांक 30-1-93 को मुझे कहा था कि इस वि० जांच में अंश-2 बाली पर जवाब
है जो मुझे उनका देना मानकर लौटारे विचारों के साथ देना पड़ेगा।
आपने मुझे ऐसा बर्ताव कहा था कि जबकि आप जांच समान हैं? मैं
बोते हैं तथा सहित लिखा रहा हूँ।

4. आपने मुझे दिनांक 12-2-93 को डी० ई० में दूसरी अंश पत्र दिया
जो कि पहले से लिखा है। दोनों अंश पत्र अलग-2 होने पर भी
वि० जांच आदेश से मालूम नहीं होता है कि आपने दोनों अंश पत्रों
में डी० ई० रख रख ही लगातार जलाने वि० जांच आदेश में
पी० पी० आदेश को लगातार रखा है। ऐसा क्यों?

5. दिनांक 19-3-93 को आपने मुझे दूसरी लिखत कागजात डाले हैं व
कागजात दिए जायकि यह भी पहली लिखत से लिखा है, ऐसा क्यों?
जैसे कि पहली बार मुझे ही गई निम्न जोरों पर लिखत-आदि लिखतों
के पक्ष में भी और बाद में दी गई और पक्ष में।

6. दिनांक 20-3-93 को उपरोक्त कगियां जैसे कि, सत्यापन, बदला-2
कर कागजात देना, आदि कागजात न मिलना, हिन्दी न मिलना, आदि-2
बाते में आपका लिखत में 22-3-93 में दे चुका हूँ फिर भी आपने
मुझे लिखत दिया कि ऐसा ही नहीं है कि सत्यापित नहीं मिले, आदि
कागजात + और कगियां ठहरा दिया। हिन्दी प्रकरण में मुझे राख ली।
ऐसा क्यों?

आपने मुझे लिखा है कि आपने दफ्तर बुलाकर मुझे माफ़ दिलवाया।
 फिर भी आपकी बातें नहीं मानी और मुझे बुरी - 2 गलियों दी थीं।
 तब आपने मुझे मेरे रिताभाई राज भागच में छुड़ी रफ़्त लिखने की
 सचमकी देना देते हुं, रफ़्त लिखी भले ही उस वक़्त, उस दिन भी
 मिलनी से बाहर ही क्यों न हूँ, जैसा कि 18-3-93 को रेखा बमो ?
 आपने की बार जबरदस्ती मुझसे प्रश्न तालिका पूरी कराने की नाकाग
 कोशिश की जबकि मुझे सही व प्रश्न कागज़ों का ज़ात भी नहीं मिल
 है। रेखा बमो 9

आपके पत्रानुसार (23-3-93) कि मेरे (जीत सिंह) 20-3-93 के पत्र
 का कोई मतलब नहीं निकलता है। मतलब न निकलने पर भी आपने
 23-3-93 को ही लिस्ट काग़ज़ विटनेस जी कि सातपापित नहीं है, बमो
 सी ?

आपकी उपरोक्त बातें तब तक लागू हीन होती हैं। कृपया
 लिखित स्पष्ट करें। क्योंकि आज तक बिश्व में रेखा नहीं हुआ है कि
 रफ़्त डी०ई० में दो आरोप पत्र, जो लिस्ट काग़ज़ डॉक्यूमेंट्स जी कि
 स्वयं में प्रिन्स-2 हो, बिना किसी सच के रद्द करे, दिये गए हो।
 बिना सातपापित काग़ज़ों जी कि आपने मुझे दिये, के इस तरह से मैं
 छूटे साबित क्यों होता हूँ तबकि डॉक्यूमेंट सातपापित (Authenticated) की
 गहना को समझ सकें। मुझे डी०ई० में दिये गए चारों तालिका
 के से किसी एक की ही बात ले ली जैसा जैसे कि दुकान प्रिन्स बमो
 बुलाउरी मिल न० 2, दिनांक 10-5-91, गरी डी०ई० न० 2364 का रफ़्त 28e=00
 का ही मिल है और आपने मुझे उस मिल की लिस्ट साग़े की फ़ोटो काग़ज़
 दी थी है। यदि आप उस काग़ज़ को मुझे सातपापित करके देते हैं तो
 उसे मूल मिल के पीछे की फ़ोटो काग़ज़ भी आपका मुझे देनी पड़ेगी,
 जो कि पीछे की तरफ़ उच्चकोषकारी द्वारा उस तालिका पर रफ़्त
 दे रखा है कि वह बिल सही है (The bill has
 been checked and found correct etc)। इस तरह से
 मुझ काग़ज़ों का Authenticated होगा जरूरी है और Authenticated
 होने ही डी०ई० पी० साहब का द्वारा जारी गरी डी०ई० के हवाला
 इसके दस्तावेज़ आपका मुझे गह लिखना कि अल्टी काग़ज़ों माग़ा
 गैर काग़ज़ी है, गलत है। उदाहरण के तौर पर डी०ई० के हवाला
 में लिखा है कि चार आपाति जगह मिल के पकड़े जाने पर मुझे
 साक़ी अधिकारी द्वारा रफ़्त डी०ई० दिनांक दिया गया तो बमो साग़े

(3) होटल कागजात (दो देश) की कापी का भेजना
 और कानूनी कैसे हुआ? क्या जी.ई. से सम्बंधित होटल कागजात का
 भेजना जर्मनी में नहीं है? अबता अस्ट अधिकारियों के हित
 में नहीं है?

क्या आपने बार-2 मुझे बदल-2 कर दिये कागजात को, देने से पहले
 जांच-परखा है? यदि नहीं तो क्यों?

मेरे पत्र 25-1-93 के अनुसार गौरी गंगु होटल कागजात आपने किस
 आधार पर और कानूनी दायित्व कर दिये?

2. यदि आपके पास मेरी वि० जांच के मूल कागजात नहीं है, तो क्या
 आप मुझे न्याय दे सकेंगे? तत्कारण बताइये?

3. यदि आपको अपनी इमानदारी पर शक हो रहा है क्या आप
 सचवाई व कानून में विश्वास नहीं रखते और दो जमा दो बराबर
 पांच (2+2=5) का पर आप विश्वास करते हो तो मैं ही
 हूँ वि० जांच में कैसे शामिल हो सकता हूँ?

जवाब जल्दी से जल्दी देने की कृपा करें, ताकि
 मामला लम्बित न हो व मुझ पर कोई झूठा आरोप न लग
 सके।

आपका-प्राची

निर्दिष्ट सिपाही Moula
 19/4/93
 नं० 404/डी० ए० सी०
 प्रकाश नं०/वि० ल० पु०

नोट लिपि :- उपर्युक्त पुलिस, प्रकाश नं०/वि० ल० पु०
 समुचित कार्यवाही हेतु।

By Regd Post - 4166 and 4167 (S.M.O.)

Post Office Kashmiri Gully
 19/4/93

उसकी जवान बंद करवाने की कोशिश में हैं बड़े अफसर

मुकेश मधुर
सहारा समाचार

नयी दिल्ली, 27 अप्रैल। इंदिरा गांधी हत्याकांड में दिल्ली पुलिस के उच्चाधिकारियों की लापरवाहियों की पूरी जानकारी रखने वाले सिपाही जीत सिंह के खिलाफ विभागीय कार्रवाई शुरू तो कर दी गयी, लेकिन कच्चे घरातल पर रचे षड्यंत्र के इस ताने-बाने में सबूतों के अभाव में कई अधिकारी आकंठ फंस गये हैं। अब वे मनमानी करके जीत सिंह को परेशान तो कर सकते हैं, लेकिन उनके खुद के बच निकलने के रास्ते बंद हो गये हैं। इन स्थितियों में अफसर जी-तोड़ प्रयास कर रहे हैं कि किसी प्रकार जीत सिंह को जेल भेज दिया जाए।

अपने पक्ष के कमजोर होने का अहसास पुलिस अधिकारियों को शुरू से था। यही वजह है कि जीत सिंह के मामले में विभागीय कार्रवाई करने में पुलिस अधिकारी झिझकते रहे हैं। इसका प्रमाण यह है कि 13 नवम्बर को जीत सिंह के खिलाफ विभागीय जांच (डी.ई.) शुरू कर दी गयी। उसके खिलाफ दिल्ली पुलिस एक्ट एवं पंजाब पुलिस रूल्स (पी.पी.आर.) के तहत जांच शुरू की गयी। हालांकि 1978 में आयुक्त प्रणाली लागू होने के साथ ही पी.पी.आर. समाप्त हो गया था। उसका स्थान दिल्ली पुलिस एक्ट ने ले लिया था।

जीत सिंह को फंसाने के लिए पुलिस

उच्चाधिकारी अपने-अपने स्तर से प्रयास कर रहे थे, इसलिए वे आपस में तारतम्य नहीं रख पाये। इसका सबसे बड़ा प्रमाण यह है कि गत 30 दिसम्बर 1992 को जीत सिंह को दिल्ली सशस्त्र पुलिस की प्रथम वाहिनी के उपायुक्त का एक पत्र मिला, जिसमें कहा गया था कि उसके खिलाफ विभागीय जांच शुरू करने का कोई फैसला नहीं हो पाया है, इसलिए उसके वेतन में बढ़ोतरी की जा रही है।

23 जनवरी 1993 को जीत सिंह को अपने खिलाफ चलायी जा रही विभागीय जांच से सम्बन्धित कागजात मिले, जिनमें एक प्रमुख दस्तावेज लगाये गये आरोपों का सारपत्र (समरी ऑफ एलीमेशन्स) 13 दिसम्बर 1993 को सत्यापित किया गया था।

इसका सीधा सा अर्थ निकलता है कि या तो विभागीय जांच करने वाले विभाग और प्रपत्र वाहिनी के उपायुक्त में तालमेल नहीं है या उसके खिलाफ झूठे विभागीय जांच की जा रही है।

वैसे तो इसी आधार पर जीत सिंह के खिलाफ विभागीय जांच का मामला समाप्त हो जाता है, लेकिन इसे छोड़ भी दिया जाए तो ऐसे कई गलत कदम पुलिस अधिकारियों ने उठाये हैं, जिनके आधार पर जीत सिंह के खिलाफ की गयी सभी कार्रवाईयां आधारहीन लगती हैं।

पुलिस उच्चाधिकारियों की ओर से जीत सिंह को जो आरोप पत्र दिया गया है, उसमें उस पर आरोप लगाये गये हैं कि वह अपने अधिकारियों के खिलाफ बातें करता है, जिसमें यह भी शामिल है कि उसने ए.सी.पी. सिद्दीकी पर आरोप लगाया है कि वह उसकी हत्या करवा सकते हैं या उसके बच्चों का अपहरण करवा सकते हैं। इसके अलावा वह सिपाहियों को भड़कता है, पुनियन बनाता है और समाचार पत्रों (राष्ट्रीय सहारा) को खबरें देता है।

अपने इस आरोप पत्र के समर्थन में पुलिस ने 14 कागजात लगाये हैं, जिनमें से 5 कागजात तो जीत सिंह के वे प्रार्थना पत्र हैं, जिन्हें उसने श्री सिद्दीकी के अनाचारों के खिलाफ उच्चाधिकारियों को लिखे थे।

एक दस्तावेज के रूप में 'राष्ट्रीय सहारा' के तीन समाचारों की कटिंग लगायी गयी है। एक दस्तावेज के रूप में मोटर परिवहन (एम.टी.) के चार बिल लगाये गये हैं, जिनके बारे में कहा गया है कि उसने इन बिलों में गड़बड़ी की थी। अन्य कागजात भी मोटर परिवहन से सम्बन्धित हैं।

यहां इस बात का खुलासा कर दें कि कथित गड़बड़ी वाले जिन चार बिलों को जीत सिंह के साथ जोड़ा गया है, वे 20 अप्रैल 1992 के बाद के हैं। जबकि 20

अप्रैल को जीत सिंह को चुनाव आयुक्त टी.एन. शेषन की सुरक्षा में लगा दिया गया था। जहां उसे प्रशस्ति पत्र भी प्रदान किया गया। उस स्थिति में इन बिलों से उसका क्या लेना-देना हो सकता है। यहां सवाल उठता है कि जब जीत सिंह टी.एन. शेषन के साथ तैनात था, तो उक्त बिल किसने तैयार किये और उन पर उसका नाम क्यों लिखा गया? इसके अलावा दिल्ली पुलिस द्वारा जीत सिंह को एक प्रमाण पत्र दिया गया है, जिसमें कहा गया है कि 29 अप्रैल से पूर्व उसके विरुद्ध कोई मामला नहीं था। फिर सवाल है कि 29 अप्रैल से पूर्व के कई कथित मामलों को उस पर क्यों लादा जा रहा है।

जीत सिंह पर लगाये गये आरोपों में एक आरोप यह है कि उसने 'राष्ट्रीय सहारा' दैनिक को अपने उच्चाधिकारियों के बारे में खबरें दीं, जं. 23, 24 व 26 मई 1992 के अंक में छपीं। इस सम्बन्ध में सहायक पुलिस आयुक्त देवीचन्द ने जांच की। उन्होंने 29 मई 1992 को जांच रिपोर्ट भी दे दी, जिसमें जीत सिंह को दोषी पाया गया। लेकिन सवाल यह उठता है कि क्या मात्र तीन दिन में कोई जांच पूरी की जा सकती है? दूसरे क्या श्री देवीचन्द ने इस सम्बन्ध में 'राष्ट्रीय सहारा' से सम्पर्क किया था? और इससे भी बड़ी बात यह कि श्री देवीचन्द को इस मामले की जांच सौंपी ही नहीं गयी थी। सरकारी दस्तावेज

इस बात के गवाह हैं।

अपने साथ अधिकारियों के दुर्व्यवहार एवं उनके षड्यंत्रों के बारे में जीत सिंह पत्र लिखकर अपने उच्चाधिकारियों को सूचित करता रहता था। इससे उसके अधिकारियों को डर बना रहता था, इसलिए गत 29 जनवरी 1993 को प्रथम वाहिनी के उपायुक्त करनैल सिंह ने पत्र सं. 2059/एच.ए.पी. प्रथम वाहिनी द्वारा जीत सिंह द्वारा उच्चाधिकारियों को पत्र लिखने पर पाबंदी लगा दी गयी। इस पत्र में कहा गया जीत सिंह को जो कुछ भी कहना है, वह अपनी विभागीय जांच में ही कहे।

दूसरी ओर विभागीय जांच का आलम यह है कि जांच अधिकारी ड. बलवीर सिंह खुद मानते हैं कि वे एक ऐसे सिपाही के मामले की जांच कर रहे हैं, जो अपनी ईमानदारी के कारण अपने उच्चाधिकारियों से लड़ाई लड़ रहा है। इस स्थिति में उन्हें करना तो वही पड़ेगा, जो उच्चाधिकारी चाहते हैं।

सिपाही जीत सिंह ने अपने इस्तीफा में लिखा है कि विभागीय जांच के नाम पर उसे झूठे एवं असत्यापित कागजात दिये जा रहे हैं। इस पर उसने उपायुक्त प्रथम वाहिनी करनैल सिंह को पत्र लिखकर स्वयं भी झूठे कागजात पेश करने की अनुमति मांगी। जीत सिंह के मामले में एक अनूठी बात यह भी है कि उसे दो आरोप पत्र दिये

गये हैं, लेकिन दोनों आरोप पत्रों में कोई समानता नहीं है। सभी उच्चाधिकारी भी इस बात से वाकिफ हैं।

फिलहाल जांच कार्य के नाम पर दिल्ली पुलिस आयुक्त, अतिरिक्त पुलिस आयुक्त जी.आर. गुप्ता, सहायक पुलिस आयुक्त अनवर अहमद सिद्दीकी, जांच अधिकारी बलवीर सिंह और परदे के पीछे छिपे कई अधिकारी सिपाही जीत सिंह को चारों ओर से घेर कर चित्त करने के प्रयास कर रहे हैं। ताकि वे उसका पिंड छोड़ें तो वह इस स्थिति में न रह पायें कि इंदिरा गांधी हत्याकांड के सम्बन्ध में वह कुछ बोलें तो कोई उम्र पर भरोसा करे।

जीत सिंह को फंसाने के प्रयास अब भी चल रहे हैं। इस बात का पता इस बात से चलता है कि गत 15 अप्रैल को जब वह किम्बे कैम्प पुलिस लाइन में अपनी हाजिरी लगाने गया तो अश्वांक पूरा स्टाफ उस कक्ष से बाहर निकल गया। हाजिरी लगाकर जब जीत सिंह उक्त कक्ष से बाहर निकला तो उसने पूरे स्टाफ को बाहर खड़े पाया। इतना ही नहीं स्टाफ के दो लोगों ने उसकी तलाशी भी ली। लेकिन उसके पास से कुछ संदिग्ध सामान बरामद नहीं हुआ। इस स्थिति में कल्पना की जा सकती है कि दिल्ली पुलिस किस तरह हाथ धोकर उसे फंसाने के लिए, उसके पीछे लगी रहती है, हमेशा।

समाप्त

Annexure

MOST IMMEDIATE/OUT AT ONCE

Sub:- Order of Exparte Proceeding in the Departmental Enquiry against Ct. Jeet Singh No.404/DAP.

Reference this office order No. 818-47/HAP/Ist Bn.BAP Dt. 13.1.1993. Inspector Balbir Singh E.O. Initiated vide this office order referred to above, has reported that the defaulter is not co-operating in the D.E., and has refused to join the D.E on one pretext or another. He is deliberately avoiding finalisation of the same.

I Karnal Singh Deputy Commissioner of Police hereby order under the rule 18 of the D.P.(Punishment and appeal) rule 1980 that the D.E against const.Jeet Singh No.404/DAP shall be conducted Ex-parte in order to ~~avoid~~ avoid further delay.

Sd/-

(Karnal Singh)
Deputy Commissioner of Police
Ist Bn.DAP, Delhi.

No.10542/HAP/Ist Bn.DAP Dt. Delhi the 27/5/93

Copy of Enquiry officer for n/a to finalise the D.E proceeding and submit his findings expeditiously. spare copy be served upon the defaulter Const.Jeet Singh No.404/DAP accordingly.

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Annexure P

FINDINGS

This is a Departmental Enquiry against Const. Jeet Singh, No. 7330/DAP (now 404/DAP) entrusted to me vide order No. 1818-47/HAP, 1st Bn. DAP, dated 13.1.93.

The facts of the D.E. are as under:-

Const. Jeet Singh while posted in 6th Bn. DAP was working in M.T. Section. In November, 1991 four objectionable bills in M.T. Section, 6th Bn. DAP were detected by the Supervisory Staff and Const. Jeet Singh, No. 7330/DAP (404/DAP) was removed from M.T. Section and was sent to general duty by the competent authority. Enraged at his posting to general duty he got published news items levelling false, frivolous, baseless and serious allegations against a G.O. of the Bn. regarding his own harassment and intimidation by the G.O. in the Hindi Daily "Rashtriya Sahara", dated 23, 24, and 25/5/92. Thus he tried for character assassination of a G.O. knowingly and with ulterior motives. He also refused to obey the lawful order of senior officers when he was detailed for duty. He resorted to indiscipline, rumour mongering and spreading dissatisfaction among the ranks and file of the Bn. On this, the regular D.E. was ordered and entrusted to me which was conducted as per rules and procedure. Summary of allegation with other documents was prepared and served to the defaulter 12.2.93.

The allegations was as follows:-

It is alleged that Const. Jeet Singh, No. 7330/DAP (r 404/DAP) while posted in 6th Bn. DAP, Delhi was working in M.T. Section. In November, 1991 four objectionable bills in M.T. Section were detected by the Supervisory Staff and Const. Jeet Singh was removed from M.T. Section and was sent to general duty by the competent authority. Enraged at his posting to general duty he resorted to mischief, refusal to perform Govt. duties, rumour mongering, spreading disaffection and indiscipline among the ranks and file of the Bn. On the instance of Const. Jeet Singh news items levelling false, frivolous, baseless and serious allegations against a G.O. of the Bn. regarding his own harassment and intimidation by the G.O., were published in the Hindi Daily "Rastriya Sahara" dated 23, 24, 25/5/92. Thus, Const. Jeet Singh, No. 7330/DAP (404/DAP) tried for character assassination of a G.O. knowingly and with ulterior motives.

The above act on the part of Const. Jeet Singh, No. 7330/DAP (404/DAP) amounts to misconduct, indiscipline, insubordination and dereliction in the discharge of his official duty for which he is liable for departmental action U/S 21 of the Delhi Police Act-1978.

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The defaulter was asked to join the D.E. but his attitude was non co-operative from the very beginning. The following instances will prove his non co-operation and hostile attitude.

1. On 10.3.93, he attended the D.E. He asked for attested copies and the papers which are not related to the D.E.
2. On 22.3.93, he attended the D.E. and again asked for attested copies.
3. On 24.3.93, he told that he will join the D.E. after appearing before DCF/1st Bn. DAP. Later on, he did not join the D.E.
4. On 25.3.93, he attended the D.E. and asked for the list of witnesses which was given to him but he again insisted for attested copies of all the documents and refused to fill the questionnaire.
5. On 2/4/93 he was asked to attend the D.E. but he refused to attend it on the plea that the papers served to him are false. He has given it in writing.

Thus the attitude of the defaulter was non co-operative. Whenever he was called to attend the D.E. he tried to adjourn the proceedings on one pretext or other. On 14.5.93 he bluntly refused to attend the D.E. in writing it on Parwana through which he was asked to join the D.E.

As there was no other way to proceed in the D.E. DCF/1st Bn. was requested to grant permission to complete the D.E. on ex-parte basis. After ascertaining the facts worthy DCF/1st Bn. issued a formal order vide No. 10542/HAP, 1st Bn. DAP, dated 27/5/93 to complete the D.E. on ex-parte basis. On the receipt of the order proceedings were started as per rules and during the proceedings the following P.Ws were examined:-

PW-1 Sh. A.A. Siddiqui ACP

He stated that he was posted to the VIth Bn. DAP and had held the charge of ACP/Adj. since then with the additional charge of ACP/ M.T. for over a year or so. During this period Const. Jeet Singh, No. 7330/DAP remained posted in that Bn. till 4.8.92. During his tenure in 6th Bn. DAP Const. Jeet Singh worked as M.T. Munshi for a period of time. While he was M.T. Munshi, four bills were detected by him which were found irregular & defective copies of these bills are on the file and marked as PW-1/A to D). Consequently he was transferred to general duty and was ordered to proceed to security lines for duty by Insp. Rama Nand Tyagi the then R.I. Const. Jeet Singh refused to comply with this order and a corresponding entry was lodged by the R.I. vide No. 52, dated 2.12.91 (copy attached as PW-1/E).

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Explanation of Const. Jeet Singh was called by him as being the Adj. he was responsible for the discipline and deployment of the force. (Copy attached and marked as PW-I/F).

Const. Jeet Singh applied for permission to appear in the O.R. of the then DCP/Vith Bn. which was granted by him. (Copy attached and marked as PW1/G)

Const. Jeet Singh submitted a false, malicious and criminally thought out application that the lives of him and his family were in danger from Sh. Siddiqui, to the then DCP/VI Bn. In response to this he wrote a letter to the then DCP/VI BN. and a copy of the same was endrosed to DCP/NW for information and necessary action. (Copy of this intimation attached and marked as PW-1/H).

He further stated that he must mention here that Const. Jeet Singh went beyond the limits of indiscipline, etiquette, lawfulness and social responsibility. He criminally concocted and got published a false malicious and vindictive story against him in Rastriya Sahara Hindi daily dated 22, 23, and 25th of May-1992. His comments were accepted by the PHQ and defaulter's story was proved false and baseless. (Copy attached as PW-I/I). Secondly Const. Jeet Singh sent a notice through his counsel to him for paying a compensation of Rs. 1,00,000/- for the "harassment and mental torture" caused to him. Thirdly, he again got a story in the Rastriya Sahara some time during the month of April-93 or so in which he levelled allegations against not only him but other very senior officers in a story which involved the incident of the assassination of our former P.M. This story proves beyond doubt that Const. Jeet Singh has a criminally deviant psyche and he is capable of fabricating any kind of cock and bull stories.

In the last he stated that a separate enquiry is being conducted in the matter of the four irregular bills mentioned above.

PW-2, ASI VIJAY KUMAR, ASIP/VITH BN. DAP.

He stated that he is posted as ASIP/VI BN. DAP. As per record of the Branch Const. Jeet Singh, No. 7330/DAP (NOW 404/DAP) remained posted in VI BN. from 21.1.89 to 4.8.92. During this period he remained posted in M.T. as MT/Munshi as under:-

1. He was transferred from M.T. Section on 16.10.90 vide order No. 10550-54/P. Br., 6th Bn. DAP of 16.10.90.
2. He was posted in M.T. Section for three months on 21.1.91 vide order No. 207-8/P. Br., 6th Bn. DAP of 21.1.91.

He was again posted in M.T. Section on 16.10.91 vide

order No. 3033-39/P.Br., 6th Bn. DAP dated 16.10.91 and transferred to general duty on 29.11.91 vide order No. 3324-26/P.Br., 6th Bn. DAP of 29.11.91.

During the remaining period of his posting in Vith Bn. DAP he performed Genl. duty till his transfer to 1st Bn. DAP. It is, incorrect that he was removed from M.T. Br. six times as there is no such record in the branch.

PW-3, SMT. YAMIN HAZARIKA, DCP-CW, CELL

She stated that she has seen her letter No. 748/PA-DCP(CW Cell), dated 28.3.92 to DCP/VI BN. DAP. She further stated that she hereby certify that the same has been written on her instructions by her P.A. and the same has been signed by her. Copy of the letter has been marked as exhibit PW 3/1.

PW-4, SH. DEVICHAND BHARDWAZ, ACP/VITH BN. DAP.

He stated that he is posted in VI BN.DAP. Const. Jeet Singh, No. 7330/DAP while posted in 6th Bn. DAP submitted a complaint dt. 12.5.91 against Sh. A.A. Siddiqui, ACP/Adj. VI BN. that he was being harrassed by him. The complaint was entrusted to him by Sh. A.A. Farooquee who then OCP/VI BN. for conducting enquiry. Again on 13.4.92, Const. Jeet Singh submitted another complaint against Sh. Siddiqui, ACP/Adj. that he was being harrassed and that the ACP may get him killed and simultaneously may get his children kidnapped or may harm them. The same was also entrusted to him for conducting enquiries. On 29.5.92, he submitted his report in both the complaints concluding therein that the allegations levelled by Const. Jeet Singh against Sh. Siddiqui were baseless, and malicious. It was proved that the said Const. committed misconduct of going to the office of Hindi Daily "Rastriya Sahara" feeding false, baseless and malicious story to the reporter which was published on 23, 24, 25.5.92. The acts of the Const. were of grave misconduct, unbecoming of a member of discipline force. The photocopy of the Hindi Daily "Rastriya Sahara" dt. 23, 24, 25, 5, 92 is ex. PW-4/4. He also stated that he is habitual nuisance monger & unionist.

PW-5, INSPR. RAMA NAND TYAGI, SPECIAL BR. P.H.Q., N.DELHI.

He stated that he was posted as R.I./6TH BN. DAP on 2.12.91. Sh. Siddiqui ACP/Adj. ordered him to send Const. Jeet Singh, No. 7330/DAP (NDW 404/DAP) in the guard of Sh. H.A. Barari at Vasant Vihar. He ordered Const. Jeet Singh to go for the guard duty. On this he stated that he would appear before DCP/VI Bn. first and refused to go on duty. He recorded a report vide D.O. No. 52, dated 2.12.91 through HC Vijay Kumar the then D.O./VI BN. The copy of D.O. entry is ex. as PW1/E. Copy of the D.O. Entry was sent to ACP/Adj.

Charge

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After the completion of prosecution evidence charge was framed and got approved from DCP/1st Bn. which reads as follows:

I, Insp. Balbir Singh charge you Const. Jeet Singh, No. 7330/DAP (NOW 404/DAP) in that while posted in 6th Bn. DAP were working in M.T. Section. In November, 1991 four objectionable bills in M.T. Section were detected by the supervisory staff and you were removed from M.T. Section and were sent to general duty by the competent authority. Enraged at your posting to general duty you resorted to mischief, refusal to perform govt. duties, rumour mongering, spreading, file of the Bn. On your instance news items levelling false, frivolous, baseless and serious allegations against a G.O. of the Bn. regarding your own harassment and intimidation by the G.O. were published in the Hindi Daily "Rastriya Sahara" dated 23.24.25/5/92. Thus you Const. Jeet Singh tried for character assassination of a G.O. knowingly and with ulterior motives.

The above act on the part of you Const. Jeet Singh, No. 7330/DAP (NOW 404/DAP) amounts to misconduct, indiscipline, insubordination and dereliction in the discharge of your official duties which renders you liable for departmental action under section 21 D.P. ACT-1978.

As the defaulter was not attending the roll calls since long a Const. was sent at his residence to serve the copy of the charge but he was not found present at his residence. Next day I came to know that he was present in front of R.I.'s Office. He was asked to receive the copy of the charge but he refused. A D.D. Entry was lodged in this regard. So a copy of the charge was got pasted on the main door of his residence through HC Jagdish Choubey, No. 76/DAP on 20.7.93 in the presence of witnesses. To ensure that the defaulter must get the copy of the charge it was sent through registered letter to his residence on 22.7.93. On the receipt of the charge the defaulter again played a mischief by sending a lengthy letter to DCP/1st Bn. and to me also stating therein that he has received two blank papers only which is white lie. HC Jagdish Choubey, 76/DAP and Ct. Jitender Singh, No. 6063/DAP who participated in this process have been examined as CW-1 & CW-2 respectively.

CW-1 HC JAGDISH CHOUBEY, NO. 76/DAP

H.CONST. Jagdish Choubey, No. 76/DAP stated that on 20.7.93 he was detailed to serve a copy of the charge to Const. Jeet Singh, No. 404/DAP at his residential address, Qr. No. 0-50, Police Colony, Model Town. Accordingly he went there alongwith Ct. Inder Singh, No. 7750/DAP and Ct. Sudhir Kumar, No. 7514/DAP but Jeet Singh was not found at his house and he pasted the copy on the main door of defaulter's house. He lodged D.D. NO. 8-A, Dated 21.7.93 in this regard. The copy of the D.D. No. 8-A, dated 21.7.93 marked as exhibit CW-1/A

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CW-2, CONST. JITENDER KUMAR, 6063/DAPIST BN. DAP.

He stated that on 22.7.93 he Inspr. Balbir Singh gave him two papers to send those at the residence of Const. Jeet Singh through registered letter. He got those papers (one was the photocopy of the charge and other was parwana) in an envelop and got those registered. The photo copy of the receipt of registered A.D. is present in the record. He also produced a photocopy of the same which has been marked as CW-2/A.

The defaulter was asked to submit the list of defence witnesses and defence statement within stipulated period of 10 days. But there was no response from the defaulter. The defaulter has acknowledged the receipt of the charge sent him through a registered letter as evident from a lengthy letter written by him to DCP/1st Bn. and copy of the same has been sent to me also. As usual he has again tried to play a mischief by saying that he has received two blank papers only which is a white lie.

In order to give him ample opportunity to defend himself the above mentioned procedure was followed. But there was no response from the defaulter which shows that he hardly cares for the D.E. Rules and Norms.

CONCLUSION:

After going through the statements of the prosecution witnesses and other relevant documents, I find the charge of misconduct, indiscipline, insubordination, rumour mongering, attempt to assassinate the character of senior officer and going to the press stands proved against the defaulter.

Appn - No reason given

18/2
(BALBIR SINGH) INSPR. 218
ENQUIRY OFFICER :
1ST BN. DAP, DELHI

Ann-Q

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To

The Addl. Commissioner of Police,
Armed Police & Training,
Police Hdqrs., I. P. Estate, New Delhi.

Subject:- Statutory Appeal of Ex-Const. Jeet Singh No. 404/DAP,
1st Bn., under rule 23 of Delhi Police (Punishment &
Appeal) Rules, 1980, against the order of dismissal
passed by DAP, Delhi vide order No. 1673-17043/Estt.
(II)/1st Bn., DAP, dated 22.10.93.

Sir,

With due deference, I beseech your worthy-self to kindly have a little concern with my pangs which have been irrepressibly compelling me to think jthat REASONS OF POOR WEIGH NOT but my conscience is cocksure that JUSTICE cannot be compressed for long. It is bound to bounce against all odds. I hopefully believe that THOUGH THE SWORD OF JUSTICE IS SHARP. IT WILL NOT STAY THE INNOCENT. With this sanguine belief, I stretch my submissions for your kind perusal and supportive consideration:

BACK GROUND

I while posted and working in M. T. o 6th Bn., DAP, was asked by ACP(M.T.) Shri A. A. Siddiqui to take his son form in- laws' house situated in Model Town to his flat and said that a toy be brought for his son while coming to his house. I took his son to the Market an as per his choice, I purchased a toy valuing Rs. 85/-. On reaching his house I handed over his son to him and requested that a sum of Rs.85/- be given to me which I had spent for the toy. Mr. Siddiqui asked me to adjust its cost in bills. I was taken back and some how, I mustered up courage to say that, such illegal things I never practiced and shall not do it. He scornfully threw a hundred-rupee-not on me and asked me to disappear. This incident is the

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cause of my dismissal. The more detrimental disease than cancer is HONESTY and I have been suffering from this since the inception of my career in police.

SUSPENSION

I was placed under suspension on 3.9.92 and my Departmental Enquiry was ordered vide order No. 818-47/HAP-Ist Bn. DAP, dated 13/1/93 i. E. after a lapse of 4 months and 11 days. On 23.1.93 I was served with summary of allegation. The D. E. was served with summary of allegation. The D. E. was finalised on 7.8.93. Standing Order No. 290 says :

" All departmental inquiries whether held by the Deptt. Enquiry Cell or by the Distt/Units concerned shall be completed as expeditiously as possible but in a period not exceeding 3 months from the date of issue of orders."

Thus the delay is violative of S. O. No. 290.

The partial modification of order No. GOI/ MHS, O. M. No. 221/81/65-AND dated 7.9.65, it has been decided that every effort should be made to file the charge- sheet in court or serve the charge sheet on the Govt. servant, as the case may be, within three months of date of suspension, G.L., C. S. (Deptt. of Per.) O. M. No. 39/39/70-Estt (A) dated 4/2/71.

D. E. ORDER

My D. E. is not only delayed deliberately but was initiated wrongly; kindly see the order, therefore, I, Karnal Singh, DCP/Ist Bn., DAP, Delhi hereby order U/S 21 of the Delhi Police Act, 1978 and rule 14.7 and 14.8 of the P. P. R. that a regular departmental enquiry against Constable Jeet Singh, 73330/DAP, 404/DAP be conducted."

Submission No.1:- The section 21 of Delhi Police Act does not give power to initiate D. E. It only envisages the kinds of penalty and the competency of officers who can award the penalties. Similarly, PPR-14.7 deals with the "Comments on remarks of superior officers". It does not have any provision to initiate D. Es. Likewise P. P. R. 14.8 enshrines "unsubstantiated complaints", it also does not have any arrangement for commencing D. Es., P. P. R. is not applicable in Delhi.

In this way when the base-on which the effigy of D. E. stands - is weak, it is liable to be dropped and in legal terms it is bad in law.

"TWO SUMMARIES OF ALLEGATIONS ETC."

The Ld. E. O. gave me two 'Summary of allegations' and likewise he gave me two 'lists of documents' without making me privy to the reasons of such irregularities. This amounts to arbitrariness on the part of Ld. E. O. Both the 'Summary of allegations' and two 'lists of documents' are attached herewith for ready reference as Annexure 'A', 'B', 'C' and 'D'. This shows that the Ld. E. O. did not independently hold the D. E. He always looked at some inkling and that's why he changed the 'Summary of allegation' and 'List of documents'. This does not have the sanction of law.

"NON-ATTESTED COPIES"

Despite my repeated requests the Ld. E. O. did not give me the attested copies of the documents. The unattested copies given to me did not show the written material on the back of copies.

It was the planned strategy of E. O. and others that back side of documents will be used against me and also that I might not join the D. E. Had

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I been legally dealt with departmentally it would have been very difficult to each Prosecution Witness to have the cross examination.

"NON SUPPLY OF ADDITIONAL DOCUMENTS"

I had requested the Ld. E. O. to kindly furnish me with the legible copies of the documents and also beseeched him to supply the copies of additional documents so that I could have prepared my defence properly and effectively but this rudimentary requirement of mine was not heeded at all. This arbitrariness is unreasonable and ultra-vires of the principle of natural justice as well the provisions enshrined in the Constitution of India.

It was held in the case of C. Gabriel Vs. State of Madras (1969)2, : 015 (Mad H. C.).

" All inquiries, judicial, departmental or other, into the conduct of individuals must conform to certain standards One is that the person proceeded against must be given a fair and reasonable opportunity to defend himself. Another is that the person charged with the duty of holding the enquiry must discharge that duty without bias and certainly without vindictiveness. He must conduct himself objectively and dispassionately not merely during the procedural stages of the enquiry, but also in dealing with the evidence and the material on record when drawing up final order.

A further requirements is that the conclusion must be rested on the evidence and not on matters outside the record. And, when it is said that the conclusion must be rested on the evidence, it goes without saying that it must not be based on a misreading of the evidence. These requirements are basic and cannot be while held down, whatever be the nature of the

enquiry, whether it be judicial, departmental or other. It is not sufficient that justice is done but justice should also manifestly appear to be done."

The guarantee contained in Article 311 of the Constitution of India is essentially of procedural nature which should be fair and reasonable.

SUBMISSION No.2:

Your worthy self will not deny that I had not been given reasonable opportunity to defend myself. Refusal of supplying of additional documents to me, is surely, refusal of justice. Regarding refusal of documents, it was held in New Khalsa Roadways (P) Ltd. Vs. Workmen Punjgaz., Part 1 dated 27.11.64, P. 2657 (L. C.)

"This amounts to denial of justice or to making a mockery of it, an empty formality signifying nothing. The mere fact that the worker did not protest in the circumstances is immaterial."

Before the evidence started, I submitted an application attached as Annexure 'E' and requested the Ld. E. O. that kindly supply the legible copies of the documents and also demanded certain additional documents. I also beseeched him to give me certified copies of the documents. The Ld. E. O. arbitrarily neither gave me the legible copies of the documents nor did he supply me the additional documents for which I requested.

He gave me a written report which is Annexure 'F' in which he prematurely said that the documents which I had requested for, were not related to the D. E. In fact, those were the documents which could have out rightly proved that Mr. A. A. Siddiqui P. W. 1 was inimical to me and he deliberately misguided senior officers against me.

The Ld. E. O. said in the report under reference that there was no such rule which binds the E. O. to give certified copies of the documents. The principle of natural justice are applicable to quasi-judicial proceedings and it is incumbent upon the E. O. to furnish all documents duly attested to the delinquent official so that those be relied upon without any shred of doubt. The Annexure 'E' is strong enough to show the bias of the Ld. E. O.

The Ld. E. O. over-rode the order of disciplinary authority who ordered that attested copies be supplied to me. Letter No. 7873-72/HAP-Ist Bn. dated 15.4.93 is annexed as Annexure 'G'.

Enquiry Officer is bound to act reasonable as he is not a prosecutor. It has been held in *Taj Mohd. Vs. Emperor*, AIR 1928 Lal 125; *British Paints (India) Vs. Workmen*, 29 PLR 12 (S. C.)

"The elementary principle of justice is that a person cannot simultaneously perform the functions of a prosecutor and those of a judge....."

In another case of *S. K. Nair Vs. Divisional Supdt.* (1972) 2 LLJ-988 it was held-

"The enquiry officer is not the prosecutor. It is not for him to prove the charge and try to bring out admission from the delinquent official".

"THREATS FOR DISMISSAL"

Not only the Ld. E. O. threatened me of dismissal but the senior officers did not even refrain to browbeat me. For example, the attached letter as Annexure 'H' it is a positive proof of intimidation which was hurled at me. This letter bearing No. 7586/HAP-Ist Bn. DAP, dated 8.4.93 was given to me on 12.4.93 meaning thereby is that about 4 months prior to

the dismissal order. This plainly shows that the officers were predetermined to dismiss me. It was held in the case of Pt. R. N. Jeware Vs. Haryana Govt. 1973:SLJ 978;(1973) 2SLR 331 (Del. H. C.)

"When the Chief Engineer was the punishing authority and he had already made up his mind as is clear from the letter written by him to Superintending Engineer then his case has been prejudiced and the bias of the departmental officer is apparent".

"PRELIMINARY ENQUIRY"

I made a complaint against Mr. A. A. Siddiqui; P. W.1, which was marked to Shri Devi Chand, ACP on 6.12.91 for enquiry and report. Shri Devi Chand did not take any interest to reach the truth a pretty long time. The atrocities of Mr. Siddiqui kept on increasing against me and every time I made a complaint but Mr. Devi Chand did not expedite the enquiry. ON 29.5.92 i. e. after a lapse of 5 months and 23 days, he submitted his report. This shows that I was deliberately harassed for about six months and Shri Devi Chand, ACP deliberately, arbitrarily, illegally and unreasonable favoured another ACP- Mr. A. A. Siddiqui. All my documentary evidence was not at all considered. All norms of decency, all the laws of the land related to inquiries and all the principles of natural justice were thrown to dust by Shri Devi Chand, ACP and a helpless Constable was capriciously tied with the guilt. What sort of justice is it ? Mr. Devi Chand did not discuss my proofs and he took one sided decision. All are equal before law. This is what article 14 of the Constitution says. But Shri Devi Chand, ACP, proved that law of equality is only an empty formality and a casual

mention, the E. O. is bigger than any law prevailing in the country. Mr. Justice Krishna Iyer once said-

"Judges should be of stern stuff and tough fiber, unbending before power, economical or political, and they must uphold the care principle of the rule of law which says, 'BE YOU EVER SO HIGH, THE LAW IS ABOUT YOU'".

Kindly look at the conclusions which he arrived at:-

1. "The allegations leveled by Constable Jeet Singh against Shri Siddiqui were baseless and malicious."
2. "The said Constable committed misconduct of going to the office of Hindi Daily 'Rashtriya Sahara' feeding false, baseless and malicious story to the reporter which was published on 23, 24, 25.5.92."

SUBMISSION NO. 3:

It is pertinent to note that Shri Devi Chand did not examine me and took a direct and long leap to conclude that allegations leveled by me were baseless and malicious. It is ridiculous that without examining me and assessing my documentary evidence he reached the conclusion. He ought to have given reasons to disbelieve my complaint. He petrified my complaint just by a week stroke of his pen.

It is also divisive to deduce that I had fed the reporter of Rashtriya Sahara as Shri Devi Chand had not examined any reporter or any one who could have proved that it was I who fed press correspondents. Suspicion is not a proof. It was held in a case of U. O. I. Vs. H. C. Goel AIR- 1964 (SC)

364 - "The guild of an employee can not be established by mere conjectures or suspicion & cogent evidence must be established against him."

SUBMISSION NO. 4:

The Ld. E. O. did not supply the statements of witnesses recorded in the P. E. He, without giving me documents, proceeded with D. E. The ex-parte proceedings could have been legal if I had not joined the D. E. even after having the documents for which I requested. The non-availability of documents which I requested for, It is absolutely an atrocity on the part of the E. O. to finalized the D. E. without giving me documents. D. D. No. 28 dated 22-3, 93 Ist Bn. which is Annexure ' I ' , is a proof of my unceasing requests for attested documents. Not only this I was manhandled to sign certain documents.

SUBMISSION NO.5:

I wished to appear before worthy C. P., Delhi against the atrocities and arbitrariness of the Ld. E. O. and for that I submitted an application through proper channel but the disciplinary authority did not send my application to worthy C. P., Delhi and he (Disciplinary authority) gave me a letter No. 2059/HAP-Ist Bn. DAP, dated 29.2.93, the copy of which is Annexure ' J ' in which he wrote, "Whatever he has to say, he should say in the D. E. conducted against him." In this way all my requests were smothered and I was deprived of my right to approach the top-brass to apprise him of the arbitrariness of officers.

SUBMISSION NO.6:-

The Ld. E. O. examined the PWs behind my back. I did not cross-examined the PWs only because I was not allowed to prepare my defence

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as the required documents were never provided to me. This is denial of proper and reasonable opportunity.

CHARGE SHEET"

The charge-sheet was not served upon me. The Ld. E. O. only completed the formalities. He could have sent the 'Charge Sheer' as the "findings" were sent to me it will not be out of place to mention that on several notices I wrote that I would join the D. E. after I got the attested documents as well as the additional documents but the Ld. E. O. always preferred to maintain silence. This is bad in law.

"DEFENCE STATEMENT"

I had never been asked to submit my "defence statement". Had I been equipped with the documents which I requested for, I would have faced the ordeal of the D. E. but I was deliberately deprived of my right. Because the bias of Mr. A. A. Siddiqui would have come-up and which could have detonated the D. E.

"Mr. A. A. SIDDIQUI"

Mr. Siddiqui was biased against me for the following reasons :- I had asked for Rs. 85/- from him which I had spent for the toy which I had purchased as per his direction for his son.

1. My non-submission to his illegal suggestion about adjusting the cost of the toy in the bills of Govt. vehicles. ✓
2. My two complaints which were about his illegal acts and high-handed - ness. These are annexed as Annexure '1' & '2' ✓

In repercussions of the aforesaid reasons he arbitrarily did the following things:-

- (a) He deliberately spoilt my ACR for the period 1.4.91 to 31.3.92. The R. I. gave me good report and categorized it as "B" but Mr. Siddiqui poured all his venom on paper and made it a "C" report. His bias proved when he mentioned about the news published against him on 23, 24, and 25.5.92. I may reiterate that the period of report was from 1.4.91 to 31.3.92 but Mr. Siddiqui inserted the news of 23, 24 and 25.5.92 i. e. the news which were beyond the reporting period. The copy of ACR is annexed as Annexure 'K'.
- (b) He tried to get me arrested in a case under 120-B IPC and for this he wrote a letter to DCP/North - West Distt., Delhi. Copy of the letter is Annexure "L".
- (c) He hatched a plan to kidnap my children or to injure me seriously, and for that he created exordium and he deliberately mentioned that I might send away my children and might report that they were kidnapped or I might inflict some injuries upon myself and might put blame on him (Mr. Siddiqui). After the letter under reference, he planned either to kidnap my children or to inflict injury on my person. Had he succeeded in his nefarious scheme my lamentations would have ended in wilderness, and he would not have been touched by any police because of his planned - exordium which he had created in the letter under reference.

Mr. Siddiqui wanted the then R. I. Shri Rama Nand, Inspector, to send a confidential report about the afore-said plan but Mr. Tyagi, being an officer of great character, did not

yield to hid (Mr. Siddiqui) plans and refused to sign the draft prepared by Mr. Siddiqui. Being disoblged by Mr. Tyagi, Shri Siddiqui planned to pull up Mr. Rama Nand Tyagi. Shri Siddiqui waylaid Shri Tyagi with an explanation for a trumpery charge. The copy of Mr. Tyagi's reply is at Annexure "M" which is self-explanatory of his anquish against me.

(d) he got a raid conducted while I alongwith my colleagues, was amusing with playing-cards. He again forced Mr. Rama Nand Tyagi to get a case registered under Gambling Act against me and others, but Mr. Tyagi again disoblged him and lodged D. D. No. 74 dated 15.7.92 6th Bn. DAP, Delhi copy of which is at Annexure "N".

(e) The four bills which were mentioned in the order of D. E. and also in two summaries to allegations, were not of my time. Those were not prepared by me. There was no mention about any discrepancy in bills.

SUBMISSION NO.7:

Mr. Siddiqui - PW1 deposed in his examination- in-chief that a separate enquiry is being conducted in the matter of four irregular bills mentioned above.

It is evident that the inquiry about the four bills is not yet complete and to fasten me with these bills is premature, to reply upon the incomplete enquiry, about bills, is a judicial hazard.

It also proves that the Punishing Authority did not apply his mind to assess the evidence. He accepted the "findings" in a mechanical way.

If the authority which takes the final decision acts mechanically and without applying its own mind, the order is bad in law.

"If an executive officer is working in a quasi-judicial capacity then his habit of mind cannot be expected to change suddenly and therefore, the restriction by way of giving reasons is necessary to ensure that they functioned in a quasi-judicial manner". (Bhagat Raja Vs. UOI, AIR 1967 SC 1606).

(f) Mr. Siddiqui called for my explanation for small things and deliberately harassed me.

"NEWS IN RASHTRIYA SAHARA"

Mr. Siddiqui does not have any locus standi to prove that I got published the news because he is neither a press-correspondent nor the Editor of Rashtriya Sayara. His saying that I got the news published, is another unbeatable proof of his prejudice against me.

"HIS ANIMOSITY AGAINST ME"

The animosity of Shri Siddiqui against me speaks through his language. Please see the following portions of his statement :-

1. "Jeet Singh has a criminally deviant psyche and he is capable of fabricating any kind of cock and bull stories."
2. "He (Jeet Singh) leveled allegations against not only him (Mr. Siddiqui) but other very senior officers."

SUBMISSION NO.8: Mr. Siddiqui is not merely a police officer, he has multi-personalities like of a planner, a manipulator, a lawyer, he has multi-personalities like of a planner, a manipulator, a lawyer and what not? As a planner, he by legerdemains tried to get me

arrested under Gambling Act, as a manipulator, be by use of Chicanery tried to involve me in a criminal case under section 120-B IPC and engineered documents to harass me and my children and as a lawyer, he by subterfuges misguide the Ld. E. O.

SUBMISSION NO.9:

With due apology, I bring to your Kind notice that Mr. Siddiqui is not new to the PRESS. The attached photostate copies as annexure "O" are published against him much prior to my first complaint dated 5.12.91. these strongly prove that the PRESS is well acquainted with his iniquitous acts.

The Ld. E. O. was bewitched by the gimmicks of Mr. Siddiqui and he tied me with the guilt even with out any iota of evidence. And because of his filibusters my solid complaints against him could not reach finalisation. Even a man of common prudence, not endowed with police sense, could have easily understood of his impostures but he and his versions could not be assessed by the Ld. E. O. as well as the Punishing Authority, not because they lack intellects but surely due to his necromacies which mesmerized them to by pass the evidence.

'REFUSAL TO OBEY ORDERS'

It is incorrect that I ever disobeyed the orders of senior officers. When I was asked by the then R. I. to go to the guard in Vasant Vihar, I meekly said that I would go after appearing before the DCP. This is not refusal. Moreover, Mr. Siddidqui himself had ordered that no one should be sent to any guard etc. without his order. The copy of his order is Annexure "P".

"CHARACTER ASSASSINATION"

I wish to refer to all that which-I had jotted down under the capsule head of Mr. A. A. Siddiqui and to Annexures " K, L , M, N, & O" . I did not assassinate his character. There is no such unbiased, sound reasonable and independent evidence against me. The version of Mr. Siddiqui is motivated, one-sided, prejudiced and twisted one and hence not reliable.

"SPREADING DISAFFECTION"

No. P. W. except Mr. Siddiqui, said even a single word against me that I spread disaffection and indiscipline among the ranks. Mr. Siddiqui had a grudge against me and he inimically said that all which satisfied his sentiments to wreak vengeance against me.

"ENQUIRY OFFICERS"

Both the E. Os i.e. Shri Devi Chand, ACP and Inspector Balbir Singh gave "Findings" which were non-speaking. Both were intuitive and they directly jumped to the conclusions without going through the process of assessing the evidence. Shri Devi Chand did not say any thing about the allegations which I had leveled against Mr. Siddiqui. Similarly, Shri Balbir Singh only repeated or translated the versions of PWs, but he did not apply his mind to reach the truth. For instance :-

1. He did not take notice of the fact that the enquiry in-four bills was then underway
2. He did not ponder over the fact that no press-man was examined to prove the publication of the news.

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3. He did not think about the fact that there was not a single unbiased witness to prove that I spread disaffection and Indiscipline in the force.
 4. In an estrich - like style he relied the version of Mr. Siddiqui Who was biased against me.
 5. He failed to have the full view of the evidence on record. Had he used his police-sense, the metamorphosis of the D. L. would have been able to see my innocence.

The Ld. E. O. Shri Balbir Singh sealed over all the rules and regulations. He violated the principles of natural justice, provisions of the Constitutions of India, orders of MHA and also the departmental rules. He did not supply me the additional documents which ought to have been given to me as per GOI/MHA, New Delhi's O. M. No. F. 30/5/61 AVD dated 25.8.61. The provisions of S. O. No. 290 have not been abided by.

SUBMISSION NO. 10:

The P. E. was conducted by an officer of the rank of ACP but the D. E. was held by the Inspector who is junior to ACP. When an ACP substantiated the allegations against me, the Inspector is bound to follow him as the latter (Inspector) is junior in rank.

"E. O. BEING SUBORDINATE"

E. O. is subordinate to the punishing authority and when the latter is biased the former has no mettle to go against the resolve of the latter.

"The charge-sheet was duly approved by the punishing authority and the D. E. is held by the nominee of the punishing authority and

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therefore, the punishing authority represents both the prosecutor as well as the judge. A suspicion of bias is inherent in the D. E."

" THE PUNISHING AUTHORITY "

The Ld. Punishing Authority (P. A. in short) is non-vocal in his order of dismissal. He did not apply his mind and acted in a mechanical manner. Both these tendencies are bad in law. Mine is a case of 'no-evidence' and this fact could have never skidded from the prudence of the Ld. P. A. if he could have taken the full view of the evidence with a little application of mind.

The application of judicial mind has to be manifest from the order itself and the reasons must be the part of the final order.

It was held in number of cases i.e. V.S. Yadav Vs. State of Haryana (1972 Lab i.e. 713 (P&H H. C.) 1973 Lab i.e. 7132, Bachittar Singh AIR 1963 S. C. 395 and U. O. I. Vs. H. C. Goel, AIR 1964 S. C. 364-

"The proceedings for infliction of punishment and the order inflicting the punishment are quasi-judicial in nature and the order has to be a speaking order."

In another case of U. O. I. Vs. RamGopal Tanwar AIR 1972 Raj. 196, it was held-

"The punishing authority was exercising quasi-judicial powers and was bound to give reasons for its decision especially when its order was subject to approval".

The impugned order punishment is non-speaking. It lacks in discussion of evidence and application of mind. He blindly relied upon the "Findings" of the E.O., who based his conclusion on the version of Mr. Siddiqui - an interested and prejudiced witness.

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The rank and truth are not necessarily substitutes of each other. The
Dudh Nath Vs. State AIR 1967 Bom 1,,

"Truthfulness is not the monopoly of persons who are such and who
hold high status. No such generalization either way is permissible and want
of liches or of status on the part on a witness can have no bearing on his
creditability and reliance."

Annexure "H" is proof of predetermined punishment of dismissal by
the Ld.d P. A. and such an act is unsound in Law. It was held in M. S.
Oberoi Vs. U. O. I. AIR 1970 (P&H) 407 -

"To say that no one shall be a judge in his own cause means that a
judge must not have anything like a personal interest in the cause that he is
to adjudicate upon and not start proceedings in a matter which he is
competent to adjudicate upon"

"CHARGES LEVELLED AGAINST"

I was not served with the copy of the charge, however, the following
are the charges enshrined in two summaries of allegations:-

1. Four objectionable bills were detected.
2. Refusal to perform Govt. duties.
3. Spreading of rumours, disaffection and indiscipline.
4. Publishing of news in Rashtriya Sahara.
5. The news leveled false and serious allegations against " a
Gazetted Officer".
6. False allegations against Mr. Siddiqui

REGARDING ALLEGATION NO.1

The bills were not of my time. Those were not prepared by me. As per the statements of Mr. Siddiqui the enquiry was underway.

REGARDING ALLEGATION NO.2

When maliciously, I was asked by the R. I. to go to Vasant Vihar Guard at the behest of Mr. Siddiqui, I requested him that I will go to the Guard after having appeared before the D. C. P. as he was privy to the atrocities of Mr. A. A. Siddiqui being done to me. These does not amount to refusal. Moreover, Mr. Siddiqui had earlier order that R. I. shall not send anyone to any guard etc.

REGARDING ALLEGATION NO.3

No witness, except Mr. Siddiqui, said that I spread rumours, disaffection and indiscipline etc. in ranks and Mr. Siddiqui is an interested and biased witness, therefore, no reliance can be placed on any of his word. Because of his animosity against me he forgot to mention as to what sort of rumours disaffection and indiscipline I had spread.

REGARDING ALLEGATION NO.4

Mr. Siddiqui's saying that I had caused the news to be published in Rashtriya Sahara, is of no value for the following reasons:-

- (a) he is prejudiced against me;
- (b) he is not a press-correspondence.
- (c) No one from Rashtriya Sahara was examined as a prosecution witness.

REGARDING ALLEGATION NO.5

When the publication of news is not attributed to me, I can not be blamed for what the press said about Mr. Siddiqui.

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REGARDING ALLEGATION NO.6

Both my complaints were true and the allegations envisaged there in were correct and based on documents attached with the complaints. To absolve Mr. Siddiqui from all allegations was result of Shri Devi Chand's fraternal feelings for his colleagues Mr. Siddiqui. The Annexure "K, L, M & N" are un rebuttable proofs of his bias against me.

"INPUGNED ORDER"

The Ld. Punishing Authority did not assess the material on record otherwise he would not have failed to find that it was a case of "No-evidence".

His writing, "I have carefully gone through the entire material available on the D. E. file", is an employ formality. Had he considered the whole material it would have been impossible for him to forget the discussion of the evidence. If the material had entered his mind he would have made a speaking order.

His non-application of mind proces form his following mentions:-

1. Repetition of allegations enshrined in two summaries of allegations which could not be proved by an independent witness.
2. "Apart form the allegations the defaulter Constable was charged-----" How can I be charged apart form the allegations? The Ld. P. A. has no locus stand to travel out side the periphery of the allegations which were inserted in the "Charge Sheet" inserted into the findings.

Since he is referring allegation apart from the charge sheet, therefor, his impugned order is biased and liable to be punished.

3. "from his persistedn sending of applications making false and baseless allegations against his Senior Officers".

I had not been charged with the aforesaid allegation. The charge was about a "Gazetted Officer" and was not against "HIS SENIOR OFFICERS". This shows the bias of Ld. Punishing Authority.

4. "His applications addressed to Shri Karnal Singh, the then DCP/1st Bn. DAP, with a copy to Shri G. R. Gupta, the then Addl. C. P. (AP&T), Delhi, he has made the latter senior officer responsible for the assassination of the former Prime Minister of India."

This two is not the part of the 'Charge Sheet' and its mention outrightly shows the bias of the Punishing Authority.

5. " I have carefully gone through the entire material available on the D. E. File".

The Ld. Punishing Authority appears to always sign the punishment orders prepared by his clerks. Kindly see the copy of order No. 170-94/103/Estt.(II) 1st Bn. DAP, dated 12.10.93. The same words have been inserted in this order too. The copy of the order is annexed as Annexure 'Q'.

I may submit that the legislation and jurists, after much cudgeling their brains, chose a WOMAN as the insignia of justice not in vain. Their minds were charged with a high purpose of welfare and uplift of human beings otherwise they could have chosen a DEMON in the place of Woman. They were of the firm views that justice should come from the heart of a WOMAN AN ALL THE MOTHER OF THE UNIVERSE. They tied her eyes so that she could treat all alike. They purposely made her white so that justice should appear to be done and it should also see the brighter side of the things.

"That any order which is arbitrary, unreasonable and based on extraneous consideration necessarily violates the provisions of Article 14 & 16 of the Constitution. AIM OF PUNISHMENT IS PERFORMATIVE AND NO LONGER RETRIBUTORY."

Mr. Justice M. P. Thakkar, Chief Justice, Gujarat High Court has laid certain principles in R. M. Param Vs, Gujarat State Electricity Board-

"There is wide spread unemployment in our country and it is difficult to secure a job to earn enough to keep body and soul together unlike in developed countries."

The state does not provide social benefits like unemployment allowance to enable a discharged employee an enlightened approach informal with demands of the situation and the philosophy and spirit of the times to be made. It cannot be matter of the ipse dixit of the disciplinary authority depending on his whim or caprice.

My case is a case of 'No-evidence' and my floating innocence may kindly be seen through the prism of my complaints, requests for eligible

94, 95

documents, laminations for additional documents and cries for Hindi version of documents.

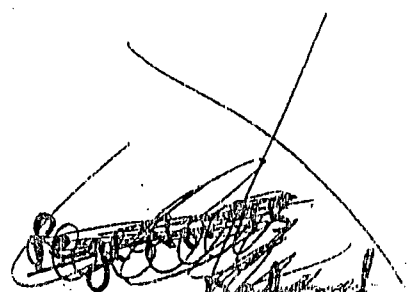
I hopefully believe that your goodself take the full view of the evidence and will assess it sympathetically.

Thanking you,

I remain Sir,

Yours faithfully,

(Jeet Singh)
Ex. Constable, No. 404/DAP
S/o Sh. Niranjan Singh
R/o Vill. Ganga Khor, P. O. - Bahli
Distt. Meerut (U. P)



ORDER

Annexure R

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It has been disered that staff deployed at various essential duties/Guards are being deployed by the BHM staff at his own level, whereas this should be done with the prior approval of the Competent authority i.e. DCP/ACP/Adj through office concern.

Henceforth, staff posted on various essential duties/Guards will be changed only after the prior approval of the Competent authority. Non Compliance of these order will be viewed seriously.

Sd

(A.A. SIDDIQUI)

Asstt. Commissioner of Police

VI BN. DAP DELHI

No. 3336-38/ P.Br. VI BN. DAP Dated Delhi the 3/12/91

Copy to

1. R.I. VI BN. For necessary action,
2. Q.M.I. /M.T.I. /6th BN. DAP.

27/98

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL
BENCH : NEW DELHI

O.A. No. 1779 of 1994

In the matter of:

Jeet Singh

.....Applicant

v/a

Dy. Commissioner of police &
Others

.....Respondents

I N D E X

Sr. No.	Particulars	Pages
1.	Written statement on behalf of Respondents	1 to 19
2.	<u>Annexure 'A'</u> Copy of Original U.O. No. 7586/HAP/1st Bn. DAP dt. 8.4.93	

NEW DELHI

RESPONDENTS

BT:

through


Counsel

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH :
NEW DELHI

O.A. No. 1779 /1994

IN THE MATTER OF :

Jeet Singh

...APPLICANT

Versus

Dy. Commissioner of Police &
Others

....RESPONDENTS

WRITTEN STATEMENT ON BEHALF OF
RESPONDENTS.

MOST RESPECTFULLY SHOWETH :

BRIEF FACTS :

Briefly the facts of the case are that a regular Departmental enquiry was initiated vide this office order No.818-47/HAP-Ist Bn. DAP, dated 13.1.93 against Const. Jeet Singh, No.7330/DAP, 404/DAP (hereinafter called the applicant) on the allegations that while posted in 6th Bn.DAP he had submitted a complaint dated 5.12.91 against Sh. A.A. Siddiqui, ACP/Adj. 6th Bn. DAP that he was being harrassed by Sh. A.A. Siddiqui, ACP/Adj. 6th Bn. DAP. This complaint of the applicant was entrusted to Sh. Devi Chand, ACP of 6th Bn. DAP by Sh. A.A. Farooquee, the then DCP/6th Bn. DAP for conducting an enquiry into the matter and for submitting his report/findings. Again on 13.3.92 the applicant had submitted another application to the then DCP/6th Bn. DAP against Sh. A.A. Siddiquee, ACP/Adj./6th Bn. DAP wherein

contd....2/-

It was stated by the applicant that he was being harassed by the ACP/Adj. and that the ACP may get him killed, may get his children kidnapped or may harm him in a big way. This application/complaint was also entrusted to Sh. Devi Chand, ACP for conducting an enquiry into the matter. Sh. Devi Chand, ACP after completion of the enquiry in both the above cases submitted his report to the DCP/6th Bn. DAP concluding therein that the allegations levelled by the applicant against Sh. A.A. Siddiquee were baseless, prejudiced and malicious. Secondly it was alleged against the applicant in the said departmental enquiry that he had committed grave misconduct of going to the office of Hindi Daily 'RASHTRIYA SAHARA' and feeding false, baseless and malicious story to the reporter of the said News Paper which was published on 23, 24 and 26.5.92. As such, the applicant being a Constable made false and baseless allegations against a Gazetted Police Officer which amounted to grave misconduct and was unbecoming of a police officer. Later, the applicant was transferred from 6th Bn. DAP to 1st. Bn. DAP where the enquiry report submitted by Sh. Devi Chand, ACP alongwith other documents were received.

For the above said misconduct the applicant was placed under suspension by the then DCP/1st Bn. DAP vide Order No. 9800-820/HAP-1st Bn. DAP, dated 3.9.92, and the D.E. as above was

....3/-

initiated. During the D.E. proceedings also, the applicant had made false, baseless and malicious allegations against his senior officers including Sh. Karnal Singh, the then DCP/1st Bn. and Inspx. Balbir Singh, Enquiry Officer in the D.E. against the applicant. In one of his written application the applicant had even made Sh. G.R. Gupta, the then DCP/1st Bn. and Inspx. Balbir Singh, Enquiry Officer in the D.E. against the applicant. In one of his written application the applicant had even made Shri G.R. Gupta, the then Sr. Addl. C.P./A.P.&T, Delhi responsible for the assassination of the former Prime Minister of India, late Smt. Indira Gandhi. This could be considered nothing short of the highest degree of indiscipline. The enquiry officer, after conducting the D.E. in accordance with rules and regulations had submitted his findings to the disciplinary authority holding the applicant guilty of the charge levelled against him.

2. A copy of the findings of the E.O. was supplied to the applicant vide u.o. No.13550/Estt(II) 1st Bn. LAP dated 3.8.93 directing him to make his written submission/representation, if any, within 15 days from the date of its receipt. The applicant returned the same with the plea that the Hindi Version of the findings of the E.O. be supplied to him. Accordingly, the Hindi Version was prepared and supplied to the applicant against his proper receipt on 14.8.93. He had submitted his written submissions/representation against findings of the E.O. on 14.8.93 which was received in this

in English/4/-

....4/-

In this office through Regd. Post/A.D. on 20.8.93. The applicant was also heard in orderly room by the then DCP/1st Bn. DAF before deciding his departmental enquiry and considering all aspect of the case of the applicant was dismissed from the police force vide this office order No.16973-17047/Estt(II)/1st Bn. DAF, dated 22.10.93.

4. The applicant had earlier also filed O.A. No.1364/93 - Jeet Singh Vs. U.O.I. & Others in the Hon'ble C.A.T. against the D.E. proceedings and his suspension but the Hon'ble C.A.T. vide its judgment dated 4.11.93 had dismissed the O.A. in favour of the police department. The applicant then filed an appeal against the punishment of dismissal to the Sr. Addl. C.P./A.P.&T Delhi which was duly considered and rejected by the Appellate Authority vide its order No. F.XVI/38/94/6782-84/AP-I dated 2.5.94. Hence this O.A.

PARAWISE COMMENTS :

PRELIMINARY OBJECTIONS :

The present application of the applicant O.A. No.1779/94) is liable for rejection straight away by the Hon'ble C.A.T. as the applicant has adopted a very deceitful means to mislead the Hon'ble C.A.T. by producing false, fabricated and manipulated document/paper in support of his plea. The glaring example of his mischievous attitude is Annexure 'L' attached by him

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with the O.A. It is stated by the applicant that this Annexure is a photostat copy of this office U.O. No. 7586/HAP-1st Bn. DAP, dated 8.4.93. On comparison of the contents of this photostat copy of the U.O. with the original office copy available on record in the concerned file it has been found that the applicant has completely changed and manipulated the contents of the U.O. with fake and manipulated/forged signature of Sh. P. Bhas, the then ACP/Adj. 1st Bn. DAP with the intention to defraud and mislead the Hon'ble Court with ulterior motive of getting his punishment set aside. Copy of original U.O. No. 7586/HAP-1st Bn. DAP dated 8.4.93 is hereby presented before the Hon'ble C.A.T. for perusal, at Annexure 'A' to this comments please.

Annexure 'A'

- Para 1 Needs no comments
- Para 2 Needs no comments
- Para 3 Needs no comments

Para 4 Facts of the case

4.1. Needs no comments

4.2. Admitted being a matter of record.

4.3 & 4.4. The D.E. against the applicant was initiated only on 13.1.93. Hence question does not arise to serve upon him any summary of allegations etc. prior to this date. Moreover, the

after

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applicant has himself admitted in this para that the list of documents and witnesses etc. were supplied to him on 23.1.93. As regards second plea advanced by the applicant that he was not given attested and legible copies of the documents is wrong and denied. All the documents given to him were legible and attested by the E.O. Insprs. Balbir Singh of 1st Bn. DAP, which were received by the applicant under his proper signatures exists on the documents. Besides, there is no rule to provide copies of documents attested by a Gazetted Officer to the applicant. Further as and when the applicant had asked, he was supplied with the required documents.

Para 4.5

Not admitted. At no stage the summary of allegations were changed. However, the summary of allegations which were earlier supplied to him was with-drawn by the E.O. on technical grounds as these were mandatory to be supplied to the applicant under the signatures of the E.O. himself and after that the applicant was supplied with the relevant documents by the E.O. under his own signatures.

Para 4.6.
& 4.7

Not admitted. The applicant was supplied copies of all relevant documents by the E.O. as per rules but the applicant did

....7/-

join D.E. proceedings on one or the other pretext inspite of summons by the E.O.

Para 4.8 Not admitted. The applicant was supplied with the copies of all relevant documents against proper receipt by the E.O. but copies of irrelevant documents which were not connected with the D.E. and were unreasonably demanded by the applicant, were not supplied by the E.O.

Para 4.9 Not admitted. The request of the applicant for supplying him copies of the documents not connected with the D.E. proceedings was rightly rejected by the E.O. Moreover, there are no such rules, therefore, the E.O. had acted in a quite judicious manner.

Para 4.10
& 4.11.

Admitted being a matter of record and the applicant was supplied with the documents by the E.O. duly attested by himself, where necessary. A copy of the said communication was sent to the applicant also but it is pertinent to mention here that the applicant had categorically denied to receive the copy of that communication.

*See
document //*

6.12,)
4.13 &)
4.14)S

Not admitted. The applicant had denied to attend the D.E. proceedings and he had given his denial in writing to the E.O.. This is very much available on record of the D.E. file. However, as already stated under the caption "PRELIMINARY OBJECTIONS" above, no such

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- 8 -

threat was ever given by this office to the applicant. The applicant has tried to mislead the Hon'ble C.A.T. by misrepresenting the facts. He has attached with his O.A. Annexure 'L' i.e. a copy of letter dated 8.4.93. This has already been discussed in 'PRELIMINARY OBJECTION'. E

4.15

Denied. The applicant was summoned by the E.O. to join the D.E. proceedings on 19.4.93 but instead of joining the D.E. proceedings, the applicant sent a very lengthy application through Registered Post A.D. to the E.O. stating therein that all the documents given to him by the E.O. in connection with D.E. are false. In the said application, the applicant levelled several allegations against the E.O. and also asked him to give reply to his baseless queries mentioned in the application. He had also stated therein that he was ill and would submit his medical papers to the department after his recovery. In fact, he wanted to remain away and to delay the D.E. proceedings without any cogent reasons as he did not submit any medical paper to the department regarding his illness for the said period.

4.16 &
4.17

Not admitted. The E.O. Insp. Balbir Singh of 1st Bn. DAP was never interviewed by correspondent/representative of "Hindi Daily Rashtriya Sahara" News paper on 28.4.93 or

contd...9/-

on any other date. If any such interview was published in that news paper on 28.4.93 in the name of Insp. Balbir Singh, it might have been published with the connivance of the applicant as he has good relations with that newspaper. This might have been done by the applicant to tarnish the image of Insp. Balbir Singh as well as other officers of Delhi Police who were taking disciplinary action against him for his grave misconduct of making false and baseless allegations against Sh. A.A. Siédique, ACP and foregoing to "Rashtriya Sahara" newspaper. Moreover, this was done by the applicant with his after thought to strengthen his case at a later stage.

The S.O. had conducted the D.E. against the applicant as an independent agency without any pressure or duress from senior officers as alleged by the applicant. The D.E. was completed strictly in accordance with the rules and laid down procedure by the S.O.

4.18 Not admitted. The applicant was summoned by the S.O. vide U.P. No. 495/DAP/CR/ dated 12.5.93 to join the D.E. on 13.5.93 at 2 P.M. but he did not turn up. He was again

contd.....10/-

summoned to join the D.E. proceedings on 14.5.94 at 2 P.M. but this time also as usual the applicant returned the Barvans to the E.O. after endorsing false and frivolous allegations to the E.O. to the extent of his murder by the E.O. Finding no other way to make the applicant to join the D.E. proceedings, the E.O. had requested to the disciplinary authority to accord permission to proceed ex-parte in the D.E. as he was not cooperating in the D.E. and had been refusing to join the D.E. on one pretext or the other. He was deliberately avoiding to join the D.E. proceedings and causing undue delay in finalisation of the same. Moreover, in case the applicant had wanted to join the D.E. proceedings even after order for ex-parte proceedings, he could have done it as there are provisions in Delhi Police (Punishment and Appeal) Rules, 1980 for such joining in the D.E. by defaulters, but the applicant was never ready to join the D.E. proceedings at his own sweet will.

4.19.

Not admitted. The E.O. while submitting findings to the disciplinary authority has minutely studied and appreciated the statements of prosecution witness. While submitting his findings the E.O. has

contd...11/-

recorded reasons for holding the applicant guilty of the charge. All these points have been enunciated by the E.O. in his report, a copy of which was supplied to the applicant. Hence the allegations levelled against the E.O. by the applicant in this para are false and baseless.

4.20 Admitted, being a matter of record.

4.21. Not admitted. The disciplinary authority had acted in a quite judicious manner in deciding the D.E. in against the applicant. The punishment order issued by the disciplinary authority is self speaking one clearly discussing the reasons and circumstances for accepting the findings of E.O. Hence the allegations levelled against the disciplinary authority by the applicant in this para are false and baseless.

4.22 Admitted, being a matter of record.

4.23 Not admitted. The appellate authority had considered the appeal submitted by the applicant against the punishment, dismissal and had rejected his appeal categorically denying all the pleas taken by the applicant pointwise. The orders issued by the appellate authority is self explanatory and detailed speaking one. Hence it is misleading on the part of the applicant to say

....12/-

that the orders of the appellate authority are arbitrary and unjustified. In fact, the applicant is in the habit of to put all and sundry in one and the same bag who so it may be.

Para 5 GROUND

- A) This point has already been discussed in para 4.19 ABOVE.
- B) Not admitted. The conclusion given by the E.O. in his findings is based on the evidences which have come up during the D.E. proceedings. PW-1 Sh. A.A. Siddique, ACP in his statement has clearly deposed about the 4 alleged bills of M.T. Section of 6th Bn. DAP and hence it is not correct to say that the findings submitted by the E.O. are arbitrary and based on no evidence. These allegations against the E.O. are false, baseless, mischievous and malicious.
- C) Not admitted. No Press correspondent or Editor of Hindi Daily Rashtriya Sahara was examined in the D.E. proceedings by the E.O. following the instructions circulated by the DCP/Vigilance, Delhi vide his office memo. No. F. 24(5)/PCR/92/27792-830/Vig.- H.A. (VI) dated 14.9.92, as they feel humalitation during cross examination during the D.E. proceedings by the defaulters as well as

contd....13/-

111 (111)

E.O.s which could lead to bad relations with the Press. However, it is not an issue of denial of but the news item under caption " SIPAHI KO SATA RAHA HAI A.C.P. " was published in the Rashtriya Sahara News-paper with the active connivance and collusion of the applicant only as he was the only instructed person for such a publication of news item. Had he not been behind his news item, he should have failed defamation petition against the Editor of contrary, the applicant did not even denied to the department through a simple application. Thus the plea of the applicant has no weightage.

D) Not admitted. This has already been discussed in paras 4.19 & 4.21 above.

E) Not admitted. The disciplinary authority while passing the punishment orders against the applicant has categorically stated that the allegations levelled against the defaulter Constable for misconduct, indiscipline, insubordination, rumour mongering, attempt to assassinate the character of Senior officers and going to the Press stands proved. Moreover, apart from these allegation the defaulter const. was charged with as his indiscipline was all the more obvious

contd....14/-

from his persistent sending the applications making false and baseless allegations against his senior officers when the D.E. against him was in the process of being conducted. For instance, in one of his application addressed to Sh. Karnal Singh, the then DCP/1st Bn. DAP with a copy of Sh. G.R. Gupta, the then Addl. C.P./AP&T, Delhi the applicant had made Sh. G.R. Gupta, IPS, a very senior officer of Police, responsible for the assassination of the former prime Minister of India Late Smt. Indira Gandhi. This could be considered nothing short of the highest form of indiscipline. Thus it is not correct to say that his dismissal from service is arbitrary, illegal and without jurisdiction.

The present glaring example of indiscipline and mischievous attitude on the part of the applicant is annexure-L to his present O.A. for which the preliminary objection has been made in the present communication at the outset of the perawise comments above.

F)

Not admitted. The charge levelled against the applicant was proved beyond any shadow of doubt during the D.E. proceedings which amounts to grave misconduct on his part and renders

contd...15/-

him liable for extreme punishment under rules. The punishment awarded to the applicant is quite, just and legal ; commensurate to the quantum of his default. Whatever materials have been discussed in the punishing orders are very much available record.

- G & H) Not admitted. This point has already been discussed in para 4.18 above.
- I) Not admitted. This point has already been discussed in para 4.5 above.
- J) Not admitted. All the additional documents demanded by the applicant from the E.O. were relevant and related to the D.E. were supplied to him against his proper receipt. Hence no violation of principle of natural justice and fair play was done by the E.O. as alleged in this para.
- K) Not admitted. The enquiry conducted by Sh. Devi Chand, ACP/6th Bn. DAP into the complaint of the applicant against Sh. A.A. Siddique, ACP was not a formal P.E. It was only a desecret enquiry as ordered by the then DCP/ 6th Bn. DAP. Moreover, there are no provisions in the rules to supply copies of statements recorded by the E.O. during such an enquiry to the suspected police officer. Hence the plea taken by the applicant in this para has no force.

L) No admitted. It is a matter of record that the applicant had disobeyed and refused the lawful orders of his senior officers to go for guard duties at Vasant Vihar. Hence there is no force in the plea taken by the applicant in this para.

M) Not admitted. As already discussed in para 5-K above, no formal P.E. was conducted by any A.C.P. However, an officer of the rank of Inspr., is fully competent to hold/conduct the D.E. against the constables. Therefore, the plea taken by the applicant is baseless.

N) Not admitted. The allegations levelled against the disciplinary authority by the applicant in this para are false and baseless. In fact, no such notice/warning/threat for dismissal was ever issued by this office to the applicant. On the contrary during the D.E. proceedings, the applicant had submitted an application to the Hon'ble L.G. Delhi on 6.5.93 wherein he had mentioned that he was being given written warning about dismissal from service. In this regard, he was heard in O.R. (Orderly Room) on 21.5.93 by Sh. Karnal Singh, the then DCP/1st Bn., DAP, Delhi and was asked to bring and produce the papers vide which warning for dismissal was given to him. He was asked to submit these papers/documents on 24.5.93 but he could not produce any such letter/warning issued by this office.

.....17/-

Again vide this office U.O. No.10451/HAP-1st Bn. DAP dated 25.5.93, he was provided another opportunity to produce the relevant papers/ documents latest by Friday i.e. 28.5.93 positively failing which it was to be presumed that he had nothing to produce. Even then he failed to produce any such documents. For more clarifications in this regard " preliminary objection " above may place be read out.

- O) Not admitted. This point has already been discussed in para 5.3 above.
- P) Not admitted. As already discussed, no P.E. was conducted by Sh. Devi Chand, ACP as alleged in this para. Moreover, the presence of the suspected police officer is not a must during any P.E./ desecret enquiry, as per rules. Moreover, enquiry findings submitted by Sh. Devi Chand, ACP is based on the evidences.
- Q) Not admitted. This point has already been discussed in detail in paras 4.16 above.
- R) Not admitted. The appellate authority has passed a detailed and self speaking order while rejecting the appeal of the applicant. All the pleas taken by the applicant in his appeal have been answered in the order issued by the appellate authority. Hence plea advanced by the applicant in his para is not admitted.

..18/-

- 18 -

s)

REGARDING ALLEGATION NO.1

Not admitted. Sh. A.A. Siddique, ACP has categorically deposed in his statement that 4 bills were detected by him which were found irregular when the applicant was working as M.T. Munshi.

REGARDING ALLEGATION NO.2

Not admitted. The applicant had refused to go on guard duty at Vasant Vihar on 2.12.1991 when asked by the then Reserve Inspector, 6th Bn. DAP, Delhi. Thus he had disobeyed and refused the lawful orders of his senior officers, knowingly. Insp. Rama Nand Tyagi, the then R.I./6th Bn. DAP was fully competent to send the applicant on any police duty and it was not the business of the applicant to question the competency of his senior officer.

REGARDING ALLEGATION NO.3

Not admitted. The conduct of the applicant is itself reflective of spreading rumours, disaffection and indiscipline in ranks and files when he had adopted the mischievous way of going to the Press with false, baseless and malicious stories which were even published in the Newspaper.

REGARDING ALLEGATION NO. 4 & 5

Not admitted. This matter has already been discussed in detail in para 5-C above.

....19/-

REGARDING ALLEGATION NO.6

Not admitted. while submitting his enquiry report into the complaint against Sh. A.A. Siddique, ACP made by the applicant, Sh. Devi Chand, ACP had considered all aspects of the case including the proofs whatever the applicant had submitted alongwith his complaint. Thus the allegations levelled against Sh. Devi Chand, ACP are false and baseless.

Para 6 Admitted being matter of record.

Para7 It relates to the Hon'ble C.A.T. Hence needs no comments.

Para 8 & 9 It relates to the Hon'ble C.A.T. However, the reliefs sought by the applicant may please not be granted by the Hon'ble C.A.T. taking into consideration brief facts and comments offered above. On the contrary it is prayed that the application may please be dismissed with cost.

Para10 Needs no comments.
11,&
12

NEW DELHI
DT. :

THROUGH :

RESPONDENTS

By Commissioner of Police
1st Bn. DAP Delhi

COUNSEL

VERIFICATION:

Verified at New Delhi on this day of February 1995, that the contents of Paras 1 to 12 of the parawise reply are true & correct to my knowledge & belief on the basis of facts and documents available on the record.

By Commissioner of Police
1st Bn. DAP Delhi

RESPONDENTS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL
BENCH AT NEW DELHI.

O.A. NO. 1779 OF 1994.

In the matter of:

Jeet Singh. (Thro' Shyam Babu Advocate), .. APPLICANT.

Verus

Dy. Commissioner of Police etc.

.. RESPONDENTS.

I N D E X

<u>Sr. No.</u>	<u>Particulars</u>	<u>Pages</u>
1.	Rejoinder on behalf of the applicant to the written statement filed by the respondents in response to the O.A. of the applicant.	1 - 13
2.	Photo copy of Judgment dated 4th November, 1993 passed in O.A. No.1364/1993.	14 - 15

(SHYAM BABU)
ADVOCATE FOR THE APPLICANT.
151, LAWYERS' CHAMBERS,
HIGH COURT OF DELHI: NEW DELHI.

DATED: NEW DELHI:

THE MAY, 1995.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL
BENCH: NEW DELHI.

O.A. NO. 1779 OF 1994.

In the matter of

Jeet Singh.

.. APPLICANT.

Versus

Dy. Commissioner of Police & Anr.

.. RESPONDENTS.

REJOINDER ON BEHALF OF THE APPLICANT.

RESPECTFULLY SHOWETH:

REJOINDER TO BRIEF FACTS:

The allegations made in the brief facts of the written statement are wrong and are denied. It is wrong to allege that the applicant committed any grave misconduct while going to the Office of Hindi Daily 'RASHTRIYA SAMARA' or fed false, baseless and malicious story to the reporter. No correspondent from the Newspaper has been examined. The findings given by the Enquiry Officer in this regard are based on surmises and conjectures. It is also wrong to allege that the applicant made any false and baseless allegations against the Gazetted Police Officer.

-1-2-1-

2. Para 2 of the brief facts of the written statement is wrong and is denied. The facts stated in the Application as well as in the present rejoinder are reiterated.

3. There is no Para 3 of the brief facts.

4. Para 4 of the brief facts of the written statement is not correct. The applicant is filing a copy of judgment dated 4th November, 1993 which is self-explanatory. The Appellate Authority did not apply its independent mind and nor gave valid reasons for dismissing the appeal.

REJOINDER TO PRELIMINARY OBJECTIONS:

The allegations made in the preliminary objections of the written statement are wrong and denied. It is wrong to allege that the applicant has adopted any deceitful means or has misled this Hon'ble Tribunal. The applicant was given a photo copy of letter dated 8th April, 1993. While giving this photo copy of letter dated 8th April'93, the applicant's signatures were taken on the original copy.

-1-3-1-

The respondents have not produced the original letter dated 8-4-93 which bears the signatures of the applicant. In any case, Annexure 'A' alleged to have been filed alongwith the written statement has not been supplied to the applicant. It is wrong to allege that the applicant completely changed and manipulated the contents or forged the signatures of Shri P. Das as alleged or at all.

REJOINDER ON MERITS:

Paras 1 to 3:

Paras 1 to 3 of the written statement need no rejoinder.

4.1 Para 4.1 of the written statement needs no rejoinder.

4.2 Para 4.2 needs no rejoinder.

Paras 4.3 and 4.4:

Paras 4.3 and 4.4 of the written statement are wrong and denied. It is wrong to allege that there is no rule to provide copies of the documents attested by the Gazetted Officer. The copies of the documents

-104-10-

supplied to the applicant were not attested as required by the instructions filed on the record of the present Application. The submissions made in the corresponding Paras of the Application are reiterated.

4.5 Para 4.5 of the written statement is wrong and is denied. It is wrong to allege that the summary of allegations which was earlier supplied to the applicant was withdrawn by the Enquiry Officer. No such communication was given to the applicant.

Paras 4.6 and 4.7:

Paras 4.6 and 4.7 of the written statement are wrong and denied. It is wrong to allege that the applicant was supplied copies of all the documents as per the Rules.

4.8 Para 4.8 of the written statement is wrong and is denied. The Enquiry Officer did not supply the copies of the relevant documents which were material and relevant for the purpose of building his effective defence in the departmental enquiry.

-105-1-

4.9 Para 4.9 of the written statement is wrong and is denied. The Enquiry Officer arbitrarily rejected the request of the applicant for the documents. As such the applicant was denied reasonable opportunity to defend himself.

Paras 4.10 and 4.11:

Paras 4.10 and 4.11 of the written statement are wrong and denied. The Enquiry Officer did not supply the documents duly attested as required by the Instructions.

Paras 4.12 to 4.14:

Paras 4.12 to 4.14 of the written statement are wrong and denied. It is wrong to allege that the applicant had denied to attend the departmental enquiry proceedings. The Enquiry Officer did not supply the copies of the attested documents to the applicant which was the requirement according to the Instructions placed on the record. The applicant reiterated that the copy of letter dated 8-4-93 is genuine. However, the copy of Annexure-L alleged to have been filed has not been given to the applicant.

-1-6-1-

4.15 Para 4.15 of the written statement is wrong and is denied. The applicant craves leave to refer to the letter written by the applicant to the Enquiry Officer for its true scope, effect and contents. The allegations that the applicant wanted to remain away from the departmental enquiry proceedings are wrong and denied.

Paras 4.16 and 4.17:

Paras 4.17 and 4.17 of the written statement are wrong and denied. The applicant has not got published any news item in any Newspaper. The findings given by the Enquiry Officer to this effect are totally imaginary based on surmises and conjectures. It is wrong to allege that the news item was published with the connivance of the applicant. The applicant has no relation at all with the newspaper.

4.18 Para 4.18 of the written statement is wrong and is denied. The applicant did not attend the enquiry proceedings as he was not given the complete documents required in the departmental enquiry.

4.19 Para 4.19 of the written statement is wrong and is denied. The findings given by the Enquiry Officer are not only arbitrary, perverse, but also without evidence on the record.

4.20 Para 4.20 needs no rejoinder.

4.21 Para 4.21 of the written statement is wrong and is denied. The Enquiry Officer has acted arbitrarily and his findings are perverse and without evidence on record.

4.22 Para 4.22 needs no rejoinder.

4.23 Para 4.23 of the written statement is wrong and is denied. The appellate Authority has not applied its independent mind and blindly followed the report of the Enquiry Officer as well as the impugned order of punishment.

REJOINDER TO GROUNDS:

- A) Para A of the written statement is wrong and is denied. Submissions made in the Application and in the present rejoinder are reiterated.
- B) Para B of the written statement is wrong and is denied. Submissions made in the corresponding para of the Application are reiterated.

-10-9-10-

- C) Para C of the written statement is wrong and is denied. It has been admitted by the respondents that no Press Correspondent from the Newspaper was examined. In the absence of examination of any X Correspondent, the findings given by the Enquiry Officer are based on no evidence, but are on surmises and conjectures.
- D) In reply to Para D of the written statement, submissions made in the Application and the present rejoinder are reiterated.
- E) Para E of the written statement is wrong and is denied. The allegations made in the Para under reply are irrelevant for the purpose of the present departmental enquiry.
- F) Para F of the written statement is wrong and is denied. The findings given by the Enquiry Officer are arbitrary and perverse. The punishment imposed on the applicant, in any case, is arbitrary and perverse.

PARAS G & H:

In reply to
/Paras G & H of the written statement, the
applicant reiterates the submissions made
in the Application and in the present rejoinder.

- I) In reply to Para I of the written statement,
submissions made in the Application and the
present rejoinder are reiterated.
- J) Para J of the written statement is wrong and
is denied. It is wrong to allege that all
the relevant documents were supplied to the
applicant. The Enquiry Officer has violated the
principles of natural justice and has violated
the provisions of Article 31(2) of the
Constitution of India.
- K) Para K of the written statement is wrong and
is denied. The submissions made in the
corresponding part of the Application are
reiterated.
- L) Para L of the written statement is wrong and
is denied. It is wrong to allege that the
applicant had disobeyed and refused the

-10-

lawful orders of his senior Officers to go for guard duties. Submissions made in the corresponding para of the Application are reiterated.

K) Para K of the written statement is wrong and is denied. Submissions made in the corresponding para of the Application are reiterated.

N) Para N of the written statement is wrong and is denied. Submissions made in the corresponding para of the Application are reiterated.

O) Para O of the written statement is wrong and is denied. Submissions made in the corresponding para of the Application are reiterated.

P) Para P of the written statement is wrong and is denied and the submissions made in the corresponding Para of the Application are reiterated.

Q) Para Q of the written statement is wrong and is denied. The submissions made in the

-1111-

corresponding para of the Application are reiterated.

- R) Para R of the written statement is wrong and is denied. The appellate Authority has not applied its independent mind and has blindly followed the enquiry report as well as the impugned order of punishment.
- S) Para S of the written statement is wrong and is denied. Submissions made in the corresponding para of the Application are reiterated.

REGARDING ALLEGATION NO.2.

The allegations made in this para are wrong and denied. It is wrong to allege that the applicant had refused to go on guard duty on 2.12.1991. The applicant has already made detailed submissions in the Application which he seeks to reiterate in reply to the present para.

REGARDING ALLEGATION NO.3

The allegations made in this para of the written statement are wrong and denied.

-1-12-1-

REGARDING ALLEGATIONS NOS. 4 & 5:

The allegations made in this para of the written statement are also wrong and denied.

REGARDING ALLEGATION NO. 6:

The allegations made in this para of the written statement are wrong and denied.

6. Para 6 of the written statement needs no rejoinder.

7. Para 7 of the written statement also needs no rejoinder.

PARAS 8 & 9:

Paras 8 and 9 of the written statement are wrong and denied. The applicant is entitled to all the reliefs as prayed in the Application.

PARAS 10 to 12:

Paras 10 to 12 of the written statement need no rejoinder.

APPLICANT.

Through

(SIVAN BAHU)
ADVOCATE.
191, LAWYERS' CHAMBERS,
HIGH COURT OF DELHI: NEW DELHI.

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

131

D.A. No. 1364 of 1993

4th day of November, 1993

13)

Shri J.P. Sharma, Member (J)

Shri B.K. Singh, Member (A)

Constable Jest Singh
No. 404/DAP
Qtr. No. 0-50, Police Colony,
Model Town, Delhi.

..... Applicant

By Advocate Shri R.L. Sethi

VERSUS

Union of India - Through

1. The Commissioner of Police,
Police Headquarters, I.P. Estate,
New Delhi.
2. The Deputy Commissioner of Police,
1st Bn. DAP,
Model Town, Delhi.
3. Shri A.A. Siddiqui,
Asstt. Commissioner of Police
6th Bn., DAP,
Model Town, Delhi

..... Respondents

By Advocate Shri M.K. Giri

ORDER (ORAL)

Shri J.P. Sharma, Member (J)

The applicant in this application has challenged the order of suspension dated 3rd September, 1992 and subsequent order dated 13th January 1993 of holding regular departmental enquiry against him. The relief claimed by the applicant is that the aforesaid orders be quashed and that the respondent No. 3 who is actually guilty according to the applicant, be ~~proceeded~~ proceeded again on the basis of the complaints filed by the applicant.

Contd.....

अनुप्रमाणित
ATTESTED
Examiner, Judicial Deptt.
के.पी. प्रशासनिक न्याय
Central Administrative Tribunal
दिल्ली, नया दिल्ली, नया दिल्ली
Delhi Bench, New Delhi

2. A notice was issued to the respondents who appeared and contested this application by filing a reply opposing the grant of reliefs prayed for. During the pendency of this application, the departmental enquiry proceedings after conclusion have resulted in awarding punishment to the applicant vide order dated 22nd October, 1993 and the applicant has been dismissed from service.

3. The counsel for the respondents was heard yesterday also and he stated that the present application has become infructuous.

4. The learned counsel for the applicant resumed the arguments today and stated that he wants to withdraw this application with the liberty to assail the final order passed against him as also the grievances which have arisen to the applicant.

5. The present application is therefore dismissed as withdrawn with the liberty to the applicant to assail the final order of punishment, if so advised, and any other grievance harboured by him according to law.

अनुपस्थित
ATTESTED

परीक्षक, न्यायिक विभाग
Examiner, Judicial Deptt.
केन्द्रीय प्रशासनिक-आयुक्त
Central Administrative Tribunal
दिल्ली भवनपोस्ट, नई दिल्ली
Delhi Bench, New Delhi

(B.K. Singh)
Member (A)

(J.P. Sharma)
Member (J)

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NEW 16/9/13

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A No. 1779 / 1994

IN THE MATTER OF :

Jeet Singh Applicant

Vs

Addl. Commi. Of Police & Ors Respondents

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Recd
16/9/13

For Mrs. Anand Arora -
Counsel for Respondent.

Applicant

Arun Bhardwaj,
Advocate

I-8, LGF, Jungpura Extn, New Delhi-14.

पञ्जाब प्रशासनिक न्यायालय (CAT (PB))
पञ्जाब प्रशासनिक न्यायालय (CAT (PB))
9442
1 SEP 2013
फाइल नं./Filing No.....
उप रजिस्ट्रार/Dy. Registrar

To

The Addl. Commissioner of Police,
Armed Police & Training,
Police Hdqrs., I. P. Estate, New Delhi.

Subject:- Statutory Appeal of Ex-Const. Jeet Singh No. 404/DAP,
1st Bn., under rule 23 of Delhi Police (Punishment &
Appeal) Rules, 1980, against the order of dismissal
passed by DAP, Delhi vide order No. 1673-17043/Estt.
(11)/1st Bn., DAP, dated 22.10.93.

Sir,

With due deference, I beseech your worthy-self to kindly have a little concern with my pangs which have been irrepressibly compelling me to think that REASONS OF POOR WEIGH NOT but my conscience is cocksure that JUSTICE cannot be compressed for long. It is bound to bounce against all odds. I hopefully believe that THOUGH THE SWORD OF JUSTICE IS SHARP, IT WILL NOT STAY THE INNOCENT. With this sanguine belief, I stretch my submissions for your kind perusal and supportive consideration:

BACK GROUND

I while posted and working in M. T. o 6th Bn., DAP, was asked by ACP(M.T.) Shri A. A. Siddiqui to take his son from in-laws' house situated in Model Town to his flat and said that a toy be brought for his son while coming to his house. I took his son to the Market and as per his choice, I purchased a toy valuing Rs. 85/-. On reaching his house I handed over his son to him and requested that a sum of Rs.85/- be given to me which I had spent for the toy. Mr. Siddiqui asked me to adjust its cost in bills. I was taken back and some how, I mustered up courage to say that, such illegal things I never practiced and shall not do it. He scornfully threw a hundred-rupee-note on me and asked me to disappear. This incident is the

cause of my dismissal. The more detrimental disease than cancer is HONESTY and I have been suffering from this since the inception of my career in police.

SUSPENSION

I was placed under suspensin on 3.9.92 and my Departmental Enquiry was ordered vide order No. 818-47/HAP-Ist Bn. DAP, dated 13/1/93 i. E. after a lapse of 4 months and 11 days. On 23.1.93 I was served wht summary of allegation. The D. E. was served with summary of allegation. The D. E. was finalised on 7.8.93. Standing Order No. 290 says :

" All departmental inquiries whether held by the Deptt. Enquiry Cell or by the Distt/Units concerned shall be completed as expeditiously as possible but in a period not exceeding 3 months form the date of issue of orders."

Thus the delay is violative of S. O. No. 290.

The partial modification of order No. GOI/ MHS, O. M. No. 221/81/65-AND dated 7.9.65, it has been decided that every effort should be made to file the charge- sheet in court or serve the charge sheet on the Govt. servant, as the case may be, within three months of date of suspension, G.L., C. S. (Deptt. of Per.) O. M. No. 39/39/70-Estt (A) dated 4/2/71.

D. E. ORDER

My D. E. is not only delayed deliberately but was initiated wrongly, kindly see the order, therefore, I, Karnal Singh, DCP/Ist Bn., DAP, Delhi hereby order U/S 21 of the Delhi Police Act, 1978 and rule 14.7 and 14.8 of the P. P. R. that a regular departmental enquiry against Constable Jeet Singh, 73330/DAP, 404/DAP be conducted."

3

Submission No.1:- The section 21 of Delhi Police Act does not give power to initiate D. E. It only envisages the kinds of penalty and the competency of officers who can award the penalties. Similarly, PPR-14.7 deals with the "Comments on remarks of superior officers". It does not have any provision to initiate D. Es. Likewise P. P. R. 14.8 enshrines "unsubstantiated complaints", it also does not have any arrangement for commencing D. Es., P. P. R. is not applicable in Delhi.

In this way when the base-on which the effigy of D. E. stands - is weak, it is liable to be dropped and in legal terms it is bad in law.

"TWO SUMMARIES OF ALLEGATIONS ETC."

The Ld. E. O. gave me two 'Summary of allegations' and likewise he gave me two 'lists of documents without making me privy to the reasons of such irregularities. This amounts to arbitrariness on the part of Ld. E. O. Both the 'Summary of allegations' and two 'lists of documents' are attached herewith for ready reference as Annexure 'A', 'B', 'C' and 'D'. This shows that the Ld. E. O. did not independently hold the D. E. He always looked at some inkling and that's why he changed the 'Summary of allegation' and 'List of documents'. This does not have the sanction of law.

"NON-ATTESTED COPIES"

Despite my repeated requests the Ld. E. O. did not give me the attested copies of the documents. The unattested copies given to me did not show the written material on the back of copies.

It was the planned strategy of E. O. and others that back side of documents will be used against me and also that I might not join the D. E. Had

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I been legally dealt with departmentally it would have been very difficult to each Prosecution Witness to have the cross examination.

"NON SUPPLY OF ADDITIONAL DOCUMENTS"

I had requested the Ld. E. O. to kindly furnish me with the legible copies of the documents and also beseeched him to supply the copies of additional documents so that I could have prepared my defence properly and effectively but this rudimentary requirement of mine was not heeded at all. This arbitrariness is unreasonable and ultra-vires of the principle of natural justice as well the provisions enshrined in the Constitution of India.

It was held in the case of C. Gabriel Vs. State of Madras (1969)2, : 015 (Mad H. C.).

" All inquiries, judicial, departmental or other, into the conduct of individuals must conform to certain standards One is that the person proceeded against must be given a fair and reasonable opportunity to defend himself. Another is that the person charged with the duty of holding the enquiry must discharge that duty without bias and certainly without vindictiveness. He must conduct himself objectively and dispassionately not merely during the procedural stages of the enquiry, but also in dealing with the evidence and the material on record when drawing up final order. A further requirements is that the conclusion must be rested on the evidence and not on matters outside the record. And, when it is said that the conclusion must be rested on the evidence, it goes without saying that it must not be based on a misreading of the evidence. These requirements are basic and cannot be while held down, whatever be the nature of the

enquiry, whether it be judicial, departmental or other. It is not sufficient that justice is done but justice should also manifestly appear to be done."

The guarantee contained in Article 311 of the Constitution of India is essentially of procedural nature which should be fair and reasonable.

SUBMISSION No.2:

Your worthy self will not deny that I had not been given reasonable opportunity to defend myself. Refusal of supplying of additional documents to me, is surely, refusal of justice. Regarding refusal of documents, it was held in New Khalsa Roadways (P) Ltd. Vs. Workmen Punjgaz., Part I dated 27.11.64, P. 2657 (L. C.).

"This amounts to denial of justice or to making a mockery of it, an empty formality signifying nothing. The mere fact that the worker did not protest in the circumstances is immaterial."

Before the evidence started, I submitted an application attached as Annexure 'E' and requested the Ld. E. O. that kindly supply the legible ^{E1} copies of the documents and also demanded certain additional documents. I also beseeched him to give me certified copies of the documents. The Ld. E. O. arbitrarily neither gave me the legible copies of the documents nor did he supply me the additional documents for which I requested.

He gave me a written report which is Annexure 'F' in which he prematurely said that the documents which I had requested for, were not related to the D. E. In fact, those were the documents which could have out rightly proved that Mr. A. A. Siddiqui P. W. 1 was inimical to me and he deliberately misguided senior officers against me.

The Ld. E. O. said in the report under reference that there was no such rule which binds the E. O. to give certified copies of the documents. The principle of natural justice are applicable to quasi-judicial proceedings and it is incumbent upon the E. O. to furnish all documents duly attested to the delinquent official so that those be relied upon without any shred of doubt. The Annexure 'E' is strong enough to show the bias of the Ld. E. O.

The Ld. E. O. over-rode the order of disciplinary authority who ordered who ordered that attested copies be supplied to me. Letter No. 7873-72/HAP-1st Bn. dated 15.4.93 is annexed as Annexure 'G'.

Enquiry Officer is bound to act reasonable as he is not a prosecutor. It has been held in *Taj Mohd. Vs. Emperor*, AIR 1928 Lal 125; *British Paints (India) Vs. Workmen*, 29 PLR 12 (S. C.)

"The elementary principle of justice is that a person cannot simultaneously perform the functions of a prosecutor and those of a judge....."

In another case of *S. K. Nair Vs. Divisional Supdt.* (1972) 2 LLJ-988 it was held-

"The enquiry officer is not the prosecutor. It is not for him to prove the charge and try to bring out admission from the delinquent official".

"THREATS FOR DISMISSAL"

Not only the Ld. E. O. threatened me of dismissal but the senior officers did not even refrain to browbeat me. For example, the attached letter as Annexure 'H' it is a positive proof of intimidation which was hurled at me. This letter bearing No. 7586/HAP-1st Bn. DAP, dated 8.4.93 was given to me on 12.4.93 meaning thereby is that about 4 months prior to

the dismissal order. This plainly shows that the officers were predetermined to dismiss me. It was held in the case of Pt. R. N. Jeware Vs. Haryana Govt. 1973:SLJ 978;(1973) 2SLR 331 (Del. H. C.)

"When the Chief Engineer was the punishing authority and he had already made up his mind as is clear from the letter written by him to Superintending Engineer then his case has been prejudiced and the bias of the departmental officer is apparent".

"PRELIMINARY ENQUIRY"

I made a complaint against Mr. A. A. Siddiqui; P. W.1, which was marked to Shri Devi Chand, ACP on 6.12.91 for enquiry and report. Shri Devi Chand did not take any interest to reach the truth a pretty long time. The atrocities of Mr. Siddiqui kept on increasing against me and every time I made a complaint but Mr. Devi Chand did not expedite the enquiry. ON 29.5.92 i. e. after a lapse of 5 months and 23 days, he submitted his report. This shows that I was deliberately harassed for about six months and Shri Devi Chand, ACP deliberately, arbitrarily, illegally and unreasonable favoured another ACP, Mr. A. A. Siddiqui. All my documentary evidence was not at all considered. All norms of decency, all the laws of the land related to inquiries and all the principles of natural justice were thrown to dust by Shri Devi Chand, ACP and a helpless Constable was capriciously tied with the guilt. What sort of justice is it? Mr. Devi Chand did not discuss my proofs and he took one sided decision. All are equal before law. This is what article 14 of the Constitution says. But Shri Devi Chand, ACP, proved that law of equality is only an empty formality and a casual

mention, the E. O. is bigger than any law prevailing in the country. Mr. Justice Krishna Iyer once said-

"Judges should be of stern stuff and tough fiber, unbending before power, economical or political, and they must uphold the core principle of the rule of law which says, 'BE YOU EVER SO HIGH, THE LAW IS ABOUT YOU'".

Kindly look at the conclusions which he arrived at:-

1. "The allegations leveled by Constable Jeet Singh against Shri Siddiqui were baseless and malicious."
2. "The said Constable committed misconduct of going to the office of Hindi Daily 'Rashtriya Sahara' feeding false, baseless and malicious story to the reporter which was published on 23, 24, 25.5.92."

SUBMISSION NO. 3:

It is pertinent to note that Shri Devi Chand did not examine me and took a direct and long leap to conclude that allegations leveled by me were baseless and malicious. It is ridiculous that without examining me and assessing my documentary evidence he reached the conclusion. He ought to have given reasons to disbelieve my complaint. He petrified my complaint just by a week stroke of his pen.

It is also divisive to deduce that I had fed the reporter of Rashtriya Sahara as Shri Devi Chand had not examined any reporter or any one who could have proved that it was I who fed press correspondents. Suspicion is not a proof. It was held in a case of U. O. I. Vs. H. C. Goel AIR- 1964 (SC)

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36-1 "The guilt of an employee can not be established by mere conjectures or suspicion & cogent evidence must be established against him."

SUBMISSION NO. 4:

The Ld. E. O. did not supply the statements of witnesses recorded in the P. E. He, without giving me documents, proceeded with D. E. The ex-parte proceedings could have been legal if I had not joined the D. E. even after having the documents for which I requested. The non-availability of documents which I requested for, It is absolutely an atrocity on the part of the E. O. to finalized the D. E. without giving me documents. D. D. No. 28 dated 2, 3, 93 1st Bn. which is Annexure 'I', is a proof of my unceasing requests for attested documents. Not only this I was manhandled to sign certain documents.

SUBMISSION NO.5:

I wished to appear before worthy C. P., Delhi against the atrocities and arbitrariness of the Ld. E. O. and for that I submitted an application through proper channel but the disciplinary authority did not send my application to worthy C. P., Delhi and he (Disciplinary authority) gave me a letter No. 2059/HAP-1st Bn. DAP, dated 29.2.93, the copy of which is Annexure 'J' in which he wrote, "Whatever he has to say, he should say in the D. E. conducted against him." In this way all my requests were smothered and I was deprived of my right to approach the top-brass to apprise him of the arbitrariness of officers.

SUBMISSION NO.6:-

The Ld. E. O. examined the PWs behind my back. I did not cross-examined the PWs only because I was not allowed to prepare my defence

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as the required documents were never provided to me. This is denial of proper and reasonable opportunity.

"CHARGE SHEET"

The charge-sheet was not served upon me. The Ld. E. O. only completed the formalities. He could have sent the 'Charge Sheet' as the "findings" were sent to me it will not be out of place to mention that on several notices I wrote that I would join the D. E. after I got the attested documents as well as the additional documents but the Ld. E. O. always preferred to maintain silence. This is bad in law.

"DEFENCE STATEMENT"

I had never been asked to submit my "defence statement". Had I been equipped with the documents which I requested for, I would have faced the ordeal of the D. E. but I was deliberately deprived of my right. Because the bias of Mr. A. A. Siddiqui would have come-up and which could have detonated the D. E.

"Mr. A. A. SIDDIQUI"

Mr. Siddiqui was biased against me for the following reasons :- I had asked for Rs. 85/- from him which I had spent for the toy which I had purchased as per his direction for his son.

1. My non-submission to his illegal suggestion about adjusting the cost of the toy in the bills of Govt. vehicles.
2. My two complaints which were about his illegal acts and high-handedness. These are annexed as Annexure '1' & '2'

In repercussions of the aforesaid reasons he arbitrarily did the following things:-

- (a) He deliberately spoilt my ACR for the period 1.4.91 to 31.3.92. The R. I. gave me good report and categorized it as "B" but Mr. Siddiqui poured all his venom on paper and made it a "C" report. His bias proved when he mentioned about the news published against him on 23, 24, and 25.5.92. I may reiterate that the period of report was from 1.4.91 to 31.3.92 but Mr. Siddiqui inserted the news of 23, 24 and 25.5.92 i. e. the news which were beyond the reporting period. The copy of ACR is annexed as Annexure 'K'.
- (b) He tried to get me arrested in a case under 120-B IPC and for this he wrote a letter to DCP/North - West Distt., Delhi. Copy of the letter is Annexure "L".
- (c) He hatched a plan to kidnap my children or to injure me seriously, and for that he created exordium and he deliberately mentioned that I might send away my children and might report that they were kidnapped or I might inflict some injuries upon myself and might put blame on him (Mr. Siddiqui). After the letter under reference, he planned either to kidnap my children or to inflict injury on my person. Had he succeeded in his nefarious scheme my lamentations would have ended in wilderness, and he would not have been touched by any police because of his planned - exordium which he had created in the letter under reference.

Mr. Siddiqui wanted the then R. I. Shri Rama Nand, Inspector, to send a confidential report about the afor-said plan but Mr. Tyagi, being an officer of great character, did not

yield to him (Mr. Siddiqui) plans and refused to sign the draft prepared by Mr. Siddiqui. Being disobliged by Mr. Tyagi, Shri Siddiqui planned to pull up Mr. Rama Nand Tyagi. Shri Siddiqui waylaid Shri Tyagi with an explanation for a trumpety charge. The copy of Mr. Tyagi's reply is at Annexure "M" which is self-explanatory of his anguish against me. P-5

- (d) he got a raid conducted while I alongwith my colleagues, was amusing with playing-cards. He again forced Mr. Rama Nand Tyagi to get a case registered under Gambling Act against me and others, but Mr. Tyagi again disobliged him and lodged D. D. No. 74 dated 15.7.92 6th Bn. DAP, Delhi copy of which is at Annexure "N".
- (e) The four bills which were mentioned in the order of D. E. and also in two summaries to allegations, were not of my time. Those were not prepared by me. There was no mention about any discrepancy in bills.

SUBMISSION NO.7:

Mr. Siddiqui - PW1 deposed in his examination- in-chief that a separate enquiry is being conducted in the matter of four irregular bills mentioned above.

It is evident that the inquiry about the four bills is not yet complete and to fasten me with these bills is premature, to reply upon the incomplete enquiry, about bills, is a judicial hazard.

It also proves that the Punishing Authority did not apply his mind to assess the evidence. He accepted the "findings" in a mechanical way.

If the authority which takes the final decision acts mechanically and without applying its own mind, the order is bad in law.

"If an executive officer is working in a quasi-judicial capacity then his habit of mind cannot be expected to change suddenly and therefore, the restriction by way of giving reasons is necessary to ensure that they functioned in a quasi-judicial manner". (Bhagat Raja Vs. UOI, AIR 1967 SC 1606).

(f) Mr. Siddiqui called for my explanation for small things and deliberately harassed me.

"NEWS IN RASHTRIYA SAHARA"

Mr. Siddiqui does not have any locus standi to prove that I got published the news because he is neither a press-correspondent nor the Editor of Rashtriya Sayara. His saying that I got the news published, is another unbeatable proof of his prejudice against me.

"HIS ANIMOSITY AGAINST ME"

The animosity of Shri Siddiqui against me speaks through his language. Please see the following portions of his statement :-

1. "Jeet Singh has a criminally deviant psyche and he is capable of fabricating any kind of cock and bull stories."
2. "He (Jeet Singh) leveled allegations against not only him (Mr. Siddiqui) but other very senior officers."

SUBMISSION NO.8: Mr. Siddiqui is not merely a police officer, he has multi-personalities like of a planner, a manipulator, a lawyer, he has multi-personalities like of a planner, a manipulator, a lawyer and what not? As a planner, he by legerdemains tried to get me

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arrested under Gambling Act, as a manipulator, be by use of Chicanery tried to involve me in a criminal case under section 120-B IPC and engineered documents to harass me and my children and as a lawyer, he by subterfuges misguide the Ld. E. O.

SUBMISSION NO.9:

With due apology, I bring to your Kind notice that Mr. Siddiqui is not new to the PRESS. The attached photostate copies as annexure "O" ere published against him much prior to my first complaint dated 5.12.91. these strongly prove that the PRESS is well acquainted with his iniquitous acts.

The Ld. E. O. was bewitched by the gimmicks of Mr. Siddiqui and he tied me with the guilt even with out any iota of evidence. And because of his filibusters my solid complaints against him could not reach finalisation. Even a man of common prudence, not endowed with police sense, could have easily understood of his impostures but he and his versions could not be assessed by the Ld. E. O. as well as the Punishing Authority, not because they lack intellects but surely due to his necromacies which mesmerized them to by pass the evidence.

"REFUSAL TO OBEY ORDERS"

It is incorrect that I ever disobeyed the orders of senior officers. When I was asked by the then R. I. to go to the guard in Vasant Vihar, I meekly said that I would go after appearing before the DCP. This is not refusal. Moreover, Mr. Siddiqui himself had ordered that no one should be sent to any guard etc. without his order. The copy of his order is Annexure "P".

"CHARACTER ASSASSINATION"

I wish to refer to all that which I had jotted down under the capsule head of Mr. A. A. Siddiqui and to Annexures "K, L, M, N, & O". I did not assassinate his character. There is no such unbiased, sound reasonable and independent evidence against me. The version of Mr. Siddiqui is motivated, one-sided, prejudiced and twisted one and hence not reliable.

"SPREADING DISAFFECTION"

No. P. W. except Mr. Siddiqui, said even a single word against me that I spread disaffection and indiscipline among the ranks. Mr. Siddiqui had a grudge against me and he inimically said that all which satisfied his sentiments to wreak vengeance against me.

"ENQUIRY OFFICERS"

Both the E. Os i.e. Shri Devi Chand, ACP and Inspector Balbir Singh gave "Findings" which were non-speaking. Both were intuitive and they directly jumped to the conclusions without going through the process of assessing the evidence. Shri Devi Chand did not say any thing about the allegations which I had leveled against Mr. Siddiqui. Similarly, Shri Balbir Singh only repeated or translated the versions of PWs, but he did not apply his mind to reach the truth. For instance :-

1. He did not take notice of the fact that the enquiry in four bills was then underway
2. He did not ponder over the fact that no press-man was examined to prove the publication of the news.

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He did not think about the fact that there was not a single unbiased witness to prove that I spread disaffection and Indiscipline in the force.

4. In an estrich - like style he relied the version of Mr. Siddiqui Who was biased against me.
5. He failed to have the full view of the evidence on record. Had he used his police-sense, the metamorphosis of the D. L. would have been able to see my innocence.

The Ld. E. O. Shri Balbir Singh sealed over all the rules and regulations. He violated the principles of natural justice, provisions of the Constitutions of India, orders of MHA and also the departmental rules. He did not supply me the additional documents which ought to have been given to me as per GOI/MHA, New Delhi's O. M. No. F. 30/5/61 AVD dated 25.8.61. The provisions of S. O. No. 290 have not been abided by.

SUBMISSION NO. 10:

The P. E. was conducted by an officer of the rank of ACP but the D. E. was held by the Inspector who is junior to ACP. When an ACP substantiated the allegations against me, the Inspector is bound to follow him as the latter (Inspector) is junior in rank.

"E. O. BEING SUBORDINATE"

E. O. is subordinate to the punishing authority and when the latter is biased the former has no mettle to go against the resolve of the latter.

"The charge-sheet was duly approved by the punishing authority and the D. E. is held by the nominee of the punishing authority and

therefore, the punishing authority represents both the prosecutor as well as the judge. A suspicion of bias is inherent in the D. E."

"THE PUNISHING AUTHORITY"

The Ld. Punishing Authority (P. A. in short) is non-vocal in his order of dismissal. He did not apply his mind and acted in a mechanical manner. Both these tendencies are bad in law. Mine is a case of 'no-evidence' and this fact could have never skidded from the prudence of the Ld. P. A. if he could have taken the full view of the evidence with a little application of mind.

The application of judicial mind has to be manifest from the order itself and the reasons must be the part of the final order.

It was held in number of cases i.e. V.S. Yadav Vs. State of Haryana (1972 Lab i.e. 713 (P&H H. C.) 1973 Lab i.e. 7132, Bachittar Singh AIR 1963 S. C. 395 and U. O. I. Vs. H. C. Goel, AIR 1964 S. C. 364-

"The proceedings for infliction of punishment and the order inflicting the punishment are quasi-judicial in nature and the order has to be a speaking order."

In another case of U. O. I. Vs. RamGopal Tanwar AIR 1972 Raj. 196, it was held-

"The punishing authority was exercising quasi-judicial powers and was bound to give reasons for its decision especially when its order was subject to approval".

The impugned order punishment is non-speaking. It lacks in discussion of evidence and application of mind. He blindly relied upon the "Findings" of the E.O., who based his conclusion on the version of Mr. Siddiqui - an interested and prejudiced witness.

The rank and truth are not necessarily substitutes on each other. The
Dudh Nath Vs. State AIR 1967 Bom 1,

"Truthfulness is not the monopoly of persons who are such and who hold high status. No such generalization either way is permissible and want of lichens or of status on the part on a witness can have no bearing on his creditability and reliance."

Annexure "H" is proof of predetermined punishment of dismissal by the Ld.d P. A. and such an act is unsound in Law. It was held in M. S. Oberoi Vs. U. O. I. AIR 1970 (P&H) 407 -

"To say that no one shall be a judge in his own cause means that a judge must not have anything like a personal interest in the cause that he is to adjudicate upon and not start proceedings in a matter which he is competent to adjudicate upon"

"CHARGES LEVELLED AGAINST"

I was not served with the copy of the charge, however, the following are the charges enshrined in two summaries of allegations:-

1. Four objectionable bills were detected.
2. Refusal to perform Govt. duties.
3. Spreading of rumours, disaffection and indiscipline.
4. Publishing of news in Rashtriya Sahara.
5. The news leveled false and serious allegations against " a Gazetted Officer".
6. False allegations against Mr. Siddiqui

REGARDING ALLEGATION NO.1

The bills were not of my time. Those were not prepared by me. As per the statements of Mr. Siddiqui the enquiry was underway.

REGARDING ALLEGATION NO.2

When maliciously, I was asked by the R. I. to go to Vasant Vihar Guard at the behest of Mr. Siddiqui, I requested him that I will go to the Guard after having appeared before the D. C. P. as he was privy to the atrocities of Mr. A. A. Siddiqui being done to me. These does not amount to refusal. Moreover, Mr. Siddiqui had earlier order that R. I. shall not send anyone to any guard etc.

REGARDING ALLEGATION NO.3

No witness, except Mr. Siddiqui, said that I spread rumours, disaffection and indiscipline etc. in ranks and Mr. Siddiqui is an interested and biased witness; therefore, no reliance can be placed on any of his word. Because of his animosity against me he forgot to mention as to what sort of rumours disaffection and indiscipline I had spread.

REGARDING ALLEGATION NO.4

Mr. Siddiqui's saying that I had caused the news to be published in Rashtriya Sahara, is of no value for ht following reasons:-

- (a) he is prejudiced against me;
- (b) he is not a press-correspondence.
- (c) No one from Rashtriya Sahara was examined as a prosecution witness.

REGARDING ALLEGATION NO.5

When the publication of news is not attributed to me, I can not be blamed for what the press said about Mr. Siddiqui.

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REGARDING ALLEGATION NO.6

Both my complaints were true and the allegations envisaged there in were correct and based on documents attached with the complaints. To absolve Mr. Siddiqui from all allegations was result of Shri Devi Chand's fraternal feelings for his colleagues Mr. Siddiqui. The Annexure "K, L, M & N" are un rebuttable proofs of his bias against me.

"INPUGNED ORDER"

The Ld. Punishing Authority did not assess the material on record otherwise he would not have failed to find that it was a case of "No-evidence".

His writing, "I have carefully gone through the entire material available on the D. E. file", is an employ formality. Had he considered the whole material it would have been impossible for him to forget the discussion of the evidence. If the material had entered his mind he would have made a speaking order.

His non-application of mind proces form his following mentions:-

1. Repetition of allegations enshrined in two summaries of allegations which could not be proved by an independent witness.
2. "Apart form the allegations the defaulter Constable was charged-----" How can I be charged apart form the allegations? The Ld. P. A. has no locus stand to travel out side the periphery of the allegations which were inserted in the "Charge Sheet" inserted into the findings.

Since he is referring allegation apart from the charge sheet, therefor, his impugned order is biased and liable to be punished.

3. "From his persistedn sending of applications making false and baseless allegations against his Senior Officers".

I had not been charged with the aforesaid allegation. The charge was about a "Gazetted Officer" and was not against "HIS SENIOR OFFICERS". This shows the bias of Ld. Punishing Authority.

4. "His applications addressed to Shri Karnal Singh, the then DCP/1st Bn. DAP, with a copy to Shri G. R. Gupta, the then Addl. C. P. (AP&T), Delhi, he has made the latter senior officer responsible for the assassination of the former Prime Minister of India."

This two is not the part of the 'Charge Sheet' and its mention outrightly shows the bias of the Punishing Authority.

5. " I have carefully gone through the entire material available on the D. E. File".

The Ld. Punishing Authority appears to always sign the punishment orders prepared by his clerks. Kindly see the copy of order No. 170-94/103/Estt.(II) 1st Bn. DAP, dated 12.10.93. The same words have been inserted in this order too. The copy of the order is annexed as Annexure 'Q'.

I may submit that the legislation and jurists, after much cudgeling their brains, chose a WOMAN as the insignia of justice not in vain. Their minds were charged with a high purpose of welfare and uplift of human beings otherwise they could have chosen a DEMON in the place of Woman. They were of the firm views that justice should come from the heart of a WOMAN AN ALL THE MOTHER OF THE UNIVERSE. They tied her eyes so that she could treat all alike. They purposely made her white so that justice should appear to be done and it should also see the brighter side of the things.

"That any order which is arbitrary, unreasonable and based on extraneous consideration necessarily violates the provisions of Article 14 & 16 of the Constitution. AIM OF PUNISHMENT IS PERFORMATIVE AND NO LONGER RETRIBUTORY. "

Mr. Justice M. P. Thakkar, Chief Justice, Gujarat High Court has laid certain principles in R. M. Param Vs, Gujarat State Flectricity Board-

"There is wide spread unemployment in our country and it is difficult to secure a job to earn enough to keep body and soul together unlike in developed countries."

The state does not provide social benefits like unemployment allowance to unable a discharged employee an enlightened approach informal with demands of the situation and the philosophy and sprit of the times to be made. It cannot be matter of the ipse dixit of the disciplinary authority depending on his whim or caprice.

My case is a case of 'No-evidence' and my floating innocence may kindly be seen through the prism of my complaints, requests for eligible

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documents, laminations for additional documents and cries for Hindi version of documents.

I hope fully believe that your goodself take the full view of the evidence and will assess it sympathetically.

Thanking you,

I remain Sir,

Yours faithfully,

(Jeet Singh)

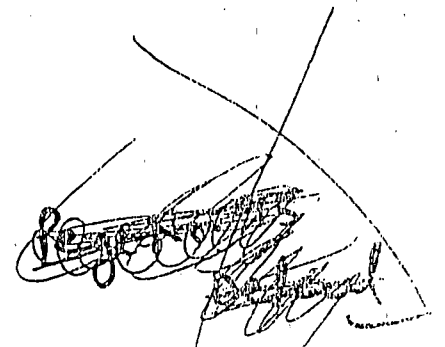
Ex. Constable, No. 404/DAP

S/o Sh. Niranjan Singh

R/o Vill. Ganga Khor, P. O. - Bahli

Distt. Meerut (U. P)

23-11-93



24

2-5-16
 (Colly)

(Colly)

6a 29.5.92

Attested
Deccan Herald
13/12/77
Asstt. Commissioner of Police
Vandana P. Delhi

Received on 23/1/93

LIST OF DOCUMENTS

1. Copy of complaint dated 5-12-91 submitted by Ct. Jeet Singh, No. 7330/DAP, 404/DAP against Shri A.A. Siddiqui, ACP/Adjt., 6th Bn. DAP., Delhi.
2. Copy of complaint dated 13-4-92 submitted by Const. Jeet Singh, No. 7330/DAP, 404/DAP.
3. Copy of enquiry report conducted by ACP Devi Chand.
4. Photostat copy of 4 objectionable M.T. Bills which were detected by ACP/Adjutant, 6th Bn.
5. Copy of application dated 1-12-91 submitted by Const. Jeet Singh No. 7330/DAP, 404/DAP regarding appearance before DCP/6th Bn. DAP in O.R.
6. Comments of Smt. Yamin Hazarika, the then DCP/6th Bn. DAP on D.D. No. 42 dt. 27-11-91 lodged by HC Suresh Chand, No. 7050/DAP.
7. Photostat copies of the Chittha of Drivers of 6th Bn. from 5-5-92 to 18-5-92.
8. Photostat copy of W.T. Message received from DCP/PCR regarding deployment of Shri A.A. Siddiqui, ACP/Adjt., 6th Bn. for arrangement in East Distt.
9. Photostat copy of M.T. diary of off-road vehicles dated 18-11-91 showed 4 vehicles off road.
10. Photostat copy of M.T. diary of off-road vehicles dt. 19-11-91 showed 8 vehicles off road.
11. Copy of D.D. No. 52 dt. 2-12-91 lodged by Insp. Ram Nand Tyagi, the then RI/6th Bn. DAP regarding refused to do duty by Const. Jeet-Singh, No. 7330/DAP, 404/DAP.
12. Copy of explanation of Ct. Jeet Singh, No. 7330/DAP, 404/DAP called vide this office No. 2082/HAP-6th Bn. DAP, dated 3-12-91 regarding refusal to perform guard duty.
13. Copy of report dated 13-4-92 submitted to Sh. A.A. Farooque, the then DCP/6th Bn. with a copy to DCP/North-West Distt. vide No. 228-29/R-ACP/Adjt. 6th Bn. DAP, dated 13-4-92 regarding the intimation given by Ct. Jeet Singh, No. 7330/DAP, 404/DAP in which he had perceived danger to his life, his children and other danger.
14. Photostat copy of news item dated 23, 24 & 26-5-92 appeared in the Hindi Daily "Rashtriya Sahara" against Shri A.A. Siddiqui, ACP/6th Bn. DAP.

Copy of report
1 Bn. D.A.P. Delhi

Received (On 23) 1193

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C

SUMMARY OF ALLEGATION

It is alleged that Const. Jeet Singh, No. 7330/DAP (now 404/DAP) u/s while posted in 6th Bn. DAP Delhi was working in M.T. Section. In November 1991 four objectionable bills in M.T. Section were detected by the supervisory staff and Const. Jeet Singh, No. 7330/DAP, 404/DAP was removed from M.T. Section and was sent to General Duty by the competent authority. Enraged at his posting to General Duty he resorted to mischief, refusal to perform Govt. duties, rumour mongering, spreading, disaffection & indiscipline among the ranks and file of the Bn. on the instance of Const. Jeet Singh, No. 7330/DAP, 404/DAP News Items levelling false, frivolous, baseless and serious allegations against a Gazatted Officer of the Bn. regarding his own harassment and intimidation by the Gazatted Officer, were published in the Hindi Daily "Rashtriya Shara" dated 23,24,25/5/92. Thus Const. Jeet Singh, No. 7330/DAP, 404 DAP tried for character assassination of a Gazatted Officer knowingly and with ulterior motives.

The above act on the part of Const. Jeet Singh, No. 7330/DAP, 404/DAP amounts to misconduct, indiscipline insubordination and dereliction in the discharge of his official duties for which he is liable for departmental action under section 21 of the Delhi Police Act- 1978.

B. Singh
INSPE. BALBIR SINGH
(ENQUIRY OFFICER)

Received on 12/2/93 at 4 P.M.

M. Kumar
12/2/93

D

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List of Documents

- 1) Copy of complaint dated 5-12-91 submitted by ct Jeet Singh No 7330/DAP 404/DAP against Shri A.A. Siddiqui ACP/ADJT 6th Bn DAP Delhi.
- 2) Copy of complaint dated 13-4-92 submitted by ct Jeet Singh No 7330 DAP, 404/DAP.
- 3) Copy of enquiry report conducted by ACP Devi Chand.
- 4) Photo state copy of 4 objectionable m.t. Billa which were detected by ACP/Adjutant, 6th Bn.
- 5) Copy of Application dated 1-12-91 submitted by ct Jeet Singh No 7330 DAP, 404 DAP Regarding Appearance before DCP 6th Bn DAP in C.R.
- 6) Comments of Smt Yamini Hazarika, The then DCP 6th Bn DAP on D.D. No 42 dated 27-11-91 Lodged by H. Suresh Chand No 7050 DAP.
- 7) Copy of D.D. No 52 dated 2-12-91 Lodged by Inspector Ramanand Triagi, D The then A.i 6th Bn DAP Regarding refused to do duty by ct Jeet Singh No 7330 DAP, 404 DAP.
- 8) Copy of explanation of ct Jeet Singh No 7330 DAP, 404 DAP called vide this office No 2082/HAP-6th Bn DAP, dated 3-12-91 regarding refused to perform guard duty.
- 9) Copy of report dated 13-4-92 submitted to Shri A.A. Farooque, The then DCP 6th Bn, with a copy to DCP North West Dist. vide No 228/29/R.ACP/ADJT. 6th Bn DAP, dated 13-4-92 Regarding the intimation given by ct Jeet Singh No 7330 DAP, 404 DAP in which he had perceived danger to his life, his children and other danger.
- 10) Photostate copy of news item dated 23, 24 & 26-5-92 appeared in the Hindi daily "Rashtriya Sahara" Against Shri A.A. Siddiqui, ACP 6th Bn DAP.

मह. कागज प्राप्त किया / सिद्धांत सिंह
उपरोक्त सभी कागजातों की जांच कर
प्राप्त की। जो कि Attested है।
98-3-83
98-3-83

19/5/93

सेवा में,

श्री बलवीर सिंह (निरीक्षक)
वि० जांच अधिकारी, प्रथम वर्ग, वि०
सा० पुलिस किंगज्वे कैम्प दिल्ली

मान्यवर महोदय जी,

सौजन्य निवेदन यह है कि मैं आपके पत्र मय सभी कागजातों, जो कि मेरी विशागीय जांच से सम्बन्धित हैं, जो कि आपने दिनांक 23/8/83 को मुझे दिये थे, को निम्नलिखित बातों लिखते हुये वापस कर रहा हूँ ताकि आप इन कार्यों को पूरा कराकर मुझे दे सकें।

1. प्रष्ठ संख्या 1 से 3 तक मेरे द्वारा की गई श्री सिद्धकी के खिलाफ शिकायत की कापी साफ नहीं है।
2. मैंने शिकायत में जो सात सातान किये थे, वे नहीं हैं यानि कि उनकी कापियां नहीं हैं।
3. प्रष्ठ संख्या 8 पर सातान कापी साफ नहीं है यानि कि उसमें नीचे दाई तरफ की लिखावट साफ नहीं है।
4. प्रष्ठ 20 पर सातान बेतार सूचना की कापी साफ नहीं है।
5. प्रष्ठ 23 पर सातान डी०डी० न० 22 दिनांक 29/8/83 की कापी में श्री सिद्धकी द्वारा लिखे शब्द फोटो स्टेट कापी से कटे हुये हैं।
6. प्रष्ठ 24 पर सातान स्पष्टीकरण की कापी साफ नहीं है।
7. प्रष्ठ 25, 26 व 27 व 28 पर सातान बिलों के पीछे पीछे की फोटो स्टेट नहीं है। प्रष्ठ 30

7. पृष्ठ संख्या 32 से 80 तक की श्री देवी-चन्द जी की विशेष रिपोर्ट की कॉपी बिल्कुल साफ नहीं है।

8. पृष्ठ 82 पर सलम मिस्टर सिद्धकी द्वारा लिखे गए पत्र की कॉपी नीचे दाई तरफ से साफ नहीं है।

9. उपरिक्त कागजातों में से श्री देवी-चन्द जी की आम विशेष रिपोर्ट की, व उक्त नोटशीट की कॉपी व सभी आम सूची-निर्देशन की कॉपी, व मिस्टर सिद्धकी द्वारा लिखे गए पत्र जो कि उन्होंने डी सी पी व नाथ वेस्ट को लिखा था की, व अन्य उगी लिखित कागजातों की, व डी सी पी प्र० वा० दिनांक 27-5-82 द्वारा भेजे जाच के आदेश की, कॉपी सरल हैन्दी में भी बनाकर दी जाए ताकि मैं सच्चाई से को समझ सकूँ कि इनमें क्या लिखा है।

11. श्री रा० रा० फाकरवाला द्वारा दिये गए जाच के आदेश की कॉपी, जो कि वे एक उच्च आदर से सम्बन्धित मामला एक छोटे आदमी को जाच हेतु देकर तलाश पर चले गए थे, की कॉपी नहीं मिली, उस आदेश की कॉपी संख्या 138/सी० बी०/डी० सी० पी०/दली वा० दिनांक 27-5-82 की साफ कॉपी मुझे दी जाए।

12. पत्र संख्या 285/रुच० रे० पी०/दली वा० दिनांक 28-5-82

13. आदेश संख्या 3328-24/पी० चान्च/दली वा० की दिनांक 28-11-81 की कॉपी मुझे दी जाए।

क० प० क०

22. उस आदेश की कॉपी मुझे दी जाए जिससे पता चलता हो कि राब सी पी० / एडजुटेंट उच्च पदाधिकारी होता है या राब सी पी० / ब्यूट रूम।
23. उस आदेश की कॉपी भी मुझे दी जाए जिसके तहत राब उच्च आफसर की जांच का मामला उसी दफ्तर आफसर कर सकते हैं।
24. आदेश संख्या ४०३३ / एम सी पी० / मुम्बई / दिनांक १४-५-८२ की कॉपी मुझे दी जाए।
25. बिल संख्या २२२०५ - द दिनांक ३/१/८२ - टारा कम्पनी केपिट ६०,०००, बस संख्या डी० ई० पी० ५०६० व ५०६४ की जांच की जाये और कॉपी मुझे दी जाए।
26. दिनांक २५-४-८२ से १२-५-८२ तक के उन स्टेटमेंटों की कॉपी मुझे चाहिए जो कि चिट्ठा / एम सी पी० / दक्कन के आवास पर एम सी पी० आइ० की तरफ से बनकर उच्च आफसरों के पास जाते हैं।
27. एम संख्या १२५ / एम सी पी० / दक्कन वॉ० दि० ६५८२ की कॉपी चाहिए।
28. बंगार लैंग मीसिज संख्या ४०६ / एम सी पी० / दिनांक ८-४-८२ की कॉपी व ३४९ / डी० सी० पी० वॉ० दि० ६५८२ दिनांक ८-४-८२ की कॉपी चाहिए।
29. डी० सी० पी० श्री एम एम जाकरना नाहन द्वारा निकाली गई पिछले वर्ष की सालाना - वार्षिक रिपोर्ट की कॉपी मुझे चाहिए / एम पी० ३०

१४. मुझे ~~सं~~ दिल्ली पुलिस की रजिस्ट्री से संबंधित स्टैंडिंग आर्डर की कॉपी दी जाए।

१५. मेरी कोठी मिशन से उन आदेशों की कॉपियां मुझे दी जाएं जो मेरे बार-२ रजिस्ट्री में कौन हटाने वास्ते हैं। व आदेश संख्या १७८८/डी.पी.बी.बी. दिनांक ११-११-८२ की कॉपी मुझे दी जाए।

१६. श्री मान साहब बहादुर साहब रजिस्ट्री की कॉपी जो कि उस पत्र की कॉपी मुझे दी जाए जिसमें आचार्य पर मुझे निलम्बित किया गया है माया।

१७. दिनांक २०/११/८१ को श्री नेहरु आरक्षण जी निरीक्षक / रजिस्ट्री द्वारा लिखित जवाब की कॉपी मुझे दी जाए जो कि उन्होंने संख्या ४१३/रीडर/ए.सी.पी. दिनांक १-८-११-८१ के बारे में लिखा था।

१८. यदि उपरि श्री आकाश सिंह ने संख्या ४१३/रीडर/ए.सी.पी. दिनांक १-८-११/८१ का जवाब दिया था तो उसकी प्रत दी जाए।

१९. आदेश संख्या ३३३६-३८/पी.बी.बी.बी.बी. दिनांक ३/१२/८२ की कॉपी मुझे दी जाए।

२०. यदि बदलने का स्टैंडिंग आदेश की कॉपी मुझे दी जाए।

२१. बाद के मामलों की भी देवी चन्द जी ने किस आदेश से जान्य की है, उसकी प्रत दी जाए।

आदेश संख्या ८८८-४३/ए.सी.पी.बी.बी.बी. दिनांक १०-८-८२ की कॉपी मुझे दी जाए। ८८८३

25. ऑफिश सरवा 23 3 60- 802 क/पी ब्रा
पीएचयू दिनांक 21-6-82 व 22-6-82
पी ब्रा/पी एचयू दिनांक 22-6-82 व 22-6-82
विजिलेंस / एचएल / तृतीय / दिनांक 23-6-82
की जीता - चाहिए /

26. मुझे 50 हलाक सुरक्षा लॉइन व दही का सि
रिजिस्ट्रेशन से कुछ नकल कोट बनानी है उनका
बंगलोन की रजिस्ट्रेशन दी जाए।

27. दिनांक 28-11-81 से 13-12-82 व 12-1-82
से 21-1-82 तक के पीएचयू एमए की का के
फिर से की जाये रिट काफिया चाहिए।

28. मुझे पीपीआर 15.6 व 15-7 की काफिया
चाहिए।

80. मिस्टर सिद्धकी से श्री देवीचन्द जी ने
पूछे से संबंधित जो रिपॉजिशन (Comments)
लिखे हैं उनकी काफिया चाहिए।

81. मैं अपनी सालाना रिपोर्ट से संबंधित
जो अपील की थी उसके बारे में मुझे बताने
की हवा करें, कि क्या निष्पत्ति हुआ।

82. अग्रिम वा. से 10-10 व दही का सि की
10-10 उन रिपॉजिशन के निष्कर्ष होने के
आदेशों की काफिया दी जावे जो निष्कर्ष से
पा है। व इसी तरह सालाना रिपोर्ट की
काफिया भी दी जावे।

कृपया 310

ACR

23 166

20. जी.पी.सी. 8662 कार की पिछला दा. वंश
तक की लागत की कोणपा मुझे चाहिए।
31. जो कि की सिर्फ की लागत में समाया रही है।

22. जी जी उल्लू ४०८६, जी ६ की रचना ३२२६
 व जी जी रत्ना ५४४ व जी जी एल ०९६६३ व
 जी जी रत्ना ४१८ व जी जी रत्ना ४३५ व
 दर्जी वा में पहले रही जिसी की लागतों की
 कापिया-चाहिए, जो कि श्री सिद्ध की है सम्पूर्ण
 रही श्री हाथवा है जिसका कि इनने पुस्तक
 किया। पिछले उस हाथवा की जो भी गिरत

सिद्ध की घड़ी का मैं भोजन है।

३२ सिद्धसे घड़ी का केंद्र निकल है।
मिथिल तीन वर्ष के बच्चों के समूह की घड़ी का
के बिलों की कमियाँ - बताइए।

33. मैं बिना की कल्पना - चाहूँ।
जब उस ऊँड़ों गौरवतल व नकल सिंह जी के
तोय उन कोपेहो की प्रति - चाहें जो कि
मिजा तैर पर कई महीनो तक आइये छुटी
की सिद्धकी के मुझे जवानी कोपेशा सि, भी
उस सोजिद के पान करते रहे ।

38. श्री तारा जी दत्तल साहब सुख मित्रिगु वगैरे
रहेत ह्ये प्रथम वगैरे का काम कर रहे थे, इसमें
मन्त्रोक्त होवेना की प्रति चाहिये।
A - 1 मन्त्रोक्त होवेना

34. श्री रामानन्द तामी पूर्व आर्य आदि / दली
970 द्वारा गिरफ्तार सिद्ध की जा रही थी उस
जवाब की जापी चाहिये जो करि आर्य आदि
ने सारंग 1828-22 / पंचर ग पौ / दली 970 / वि
पु 1970 20-4-82 के सन्दर्भ में दिया था।
180 ग 870

४३. मैं इन बातों के डोकाना मुझे जो करता
हूँ वह सब उपरोक्त कार्रवायों के माध्यम से ही या
न होने की दशा में कहूँगा।

अन्त में मेरी आपसे ~~सुझाव~~ सुझाव प्रस्ताव
है कि मेरी उपस्थिति सही बातों पर जाँच
करने की स्थापना आपके मुँह पर चारों ओर
रात में कामकाज आपके सामने रख सकूँ।

व. ग. ग. ग.

व. ग. ग. ग. व. ग. ग. ग.

व. ग. ग. ग. जीत सिंह
०० ४४४/५०००००
५०००००

दिनांक २५/१/८३

Recd

व. ग. ग. ग.

२५/१/८३ ५-२०१५

E₁

16035

सेवा में

श्री मान बलवीर सिंह जी (निरीक्षक)

वि० जांच उपाधिकारी, प्र० वा०/वि० स० पु०
के सम्बन्ध में /

मानभर महोदय जी,

आविनय निवेदन यह है कि दिनांक

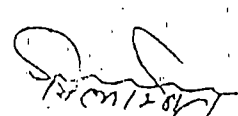
25/1/93 को मैंने आपको जो पत्र भेज कागजातों, दिया था, उस पत्र के तथा उसके बाद आपसे मुझे मिले कागजातों के बारे में आपकी का निम्नलिखित कहना है -

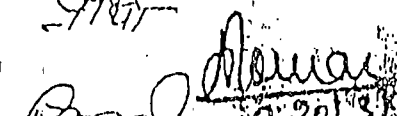
1. आपके द्वारा दिनांक 19/3/93 को मुझे प्राप्त हुई इसी तारिख आप डाकोगेन्ट्स व 90 (दस) कागजातों के बारे में भी मुझे भेजा आपसे निवेदन है कि इन दस कागजातों (फोटोस्टेटों) में से कुछ कागजातों में अब भी कुछ कमियाँ हैं। कुछ मिलाकर पुनः भेजा निवेदन है कि आपसे बार-बार मुझको मिले कागजातों (फोटोस्टेटों) में बार-बार कुछ न कुछ कमियों का रह जाना, सर्वप्रथम इन कागजातों (फोटोस्टेटों) का, 66 सत्यापित (Attested) न होने की कमी को स्पष्टतया दर्शाता आ रहा है। इसलिये मुझे प्रत्येक कागजात सत्यापित (Attested) की चाहिये क्योंकि मैंने भी किसी कागजात की वह फोटोस्टेट जो कि सत्यापित (Attested) न हो, मान्य नहीं है। और वही मुझे हिन्दी अनुवाद मिला।
2. उसी पत्र की सेवा संख्या रख की बातों के अलावा, मैंने पत्र दिनांक 25/1/93 के अनुसार अब बाकी कागजातों तथा उपरिख अतिरिक्त कागजातों को भी उपरिख बातों को ज्ञान में रखते हुए मुझे देने की कृपा करें। आपकी आज्ञा कृपा होगी।

आशिष चन्दा

आशीष







न० 404

श्री० रा० पी०

दिनांक 20/3/93

का० जीता सिंह न० 404 / 0A1? मध्य काहिनी विभाग

1. आपको सूचित किया जाता है कि आपका दरवास्ता जो दिनांक 25-1-93 को दी थी में मांगे गये थे सभी कागजात आपका दे दिये गये हैं जो इस विभागीय कार्यवाही से सम्बन्धित हैं इसके अलावा आपसे जो कागजात इस दरवास्त पर मांगे थे उनका इस विभागीय कार्यवाही से कोई सम्बन्ध नहीं है इसलिए उनका मांगना वैधुनिगद और गैर कानूनी है।

2. आपको दरवास्ता जो आपसे 20-3-93 को दी है कि बारे में भी आपको सूचित किया जाता है कि ऐसा कोई नियम नहीं है कि आपका दिये जाने वाले सभी कागजात Attested किये जाने चाहिये इसके अलावा आपसे जो इस दरवास्त में कहा है उसका कोई मतलब नहीं निकलता है।

अभि के 23/3/93
विनीता के
प्रबल (एन)

2 P.M.

On 22/3/93

37 170

MOST IMMEDIATE.

Amrapur G

Subject :-

D.E. against Const. Jeet Singh, No. 404/DAP (U/S).

Reference your request dated 2-4-93 for the grant of permission to complete the D.E. on ex-parte basis. You are hereby informed that your request in this regard has been considered and it has been decided by the Disciplinary Authority that you may supply the documents relating to the D.E. to defaulter Const. Jeet Singh, No. 404/DAP (U/S) attested by your self being Enquiry Officer. In case the defaulter Const. Jeet Singh, No. 404/DAP (U/S) still fails to attend the D.E. proceedings, ex-parte proceeding may be drawn against him.

Inspr, Balbir Singh, E.O.

(P. DASS) ACP/ADT.
for Dy. Commissioner of Police,
1st. Bn. DAP, Delhi

No. 7873-74

MAF-1st. Bn. DAP, dated Delhi the, 15/4/93.

Copy with one spare copy forwarded to RI/1st. Bn. DAP for making delivery to Const. Jeet Singh, No. 404/DAP (U/S) against proper receipt which may be sent to this office, for record.

38 171

Annexure H

MOST IMMEDIATE/TIMED

SUB :- Regarding D.E. against Ct.-Jeet Singh
No. 404/D.A.P. (U/S).

Reference your representation dated 26/3/93
on the subject cited above.

Your representation dated 26/3/93 has been
considered by C.P. Delhi, Addl. C.P. (A.P. & T.) and
D.C.P./Ist Bn.. It has been decided that in these
circumstances, whatever you have to depose, you
may depose in the D.E. only. If you do not face the
D.E. on the condition of E.O., one sided action
of dismissal will be taken against you.

Ct.. Jeet Singh No. 404/DAP
(U/S).

Through RI/Ist Bn. DAP
with one copy for
receipt and return.

No. 7586/HAP-Ist.Bn

Dated 8/4/93

(P.DASS) ACP/Adj.
For Dy. Commr. of Police
Ist Bn. DAP DELHI.

Received on 12-4-93
(Photo copy) of Annexure
12-4-93

Insp. Balbir Singh

(39)

Annex. I

इताल

सामग्री 2 बजे दिन वर्ज है कि कागजात सिधे No. 104/1971
 जिसकी D.E मन Insp. के पास है, को आज इसी सम्बन्ध में
 आज दो बजे बुलाया था, दीक सम्म पर हाजिर आया और रज
 दरखास्त दी कि जो कागजात उसको D.E के सम्बन्ध में आशी
 मिले है, वह अटैचमेंट नहीं है, सभी कागजात को
 Attached Copy चाहिए / जिसको अर्द्धी तरह संग्रहाण गया
 कि ऐसा कोई नियम नहीं है लेकिन फिर भी वह गिद
 करता रहा कि उसे Attached Copy चाहिए इसके
 अलावा उसने कहा कि जो कागजात उसे मिले है वह
 झूठ है / जिसे पहले भी और आज भी संग्रहाण गया
 कि जो भी उसे कागजात दिये गये हैं, उन कागजातों की
 लीड कोपियां हैं, जो विभागीय कार्रवाई में उसके विरुद्ध
 इस्तेमाल किये जायेंगे लेकिन फिर भी उसके तसल्ली
 नहीं हुई। जिसको कहा गया कि यही पर बैठे, उससे
 प्रश्न तालिका पूरी करवानी है, और रजदग भाग गया।
 इससे उसका इरादा साफ जाहिर होता है कि मनबुरा
 जानबूझकर D.E में शामिल नहीं होना चाहता / D.E
 को Delay करने के लिये ऐसी हरकत करता है / स्पष्ट
 इतलान दर्ज है / हाकात अकसरान बागा को बताया
 जायेगा / अकलम 17

only
photo
copies
to be
made

True Copy

Mannan

D.D. No. 20 dt 22.3.93. Dist. Comm. Secy

(रोजनामचा)

(40)

Annexure J

Subject:- Departmental Enquiry against Const. Jeet Singh,
No. 7330/BAP, 404/BAP, (under suspension).

With reference to the application submitted by Const. Jeet Singh, No. 7330/BAP, 404/BAP to the Commissioner of Police, Delhi remarks passed on file by worthy ECP/Ist. Bn. BAP are reproduced below which may be communicated to Const. Jeet Singh, No. 7330/BAP, 404/BAP accordingly:-

" Whatever he has to say, he should say in the D.E. conducted against him."

However Hindi version of this office Order No. 810-47/BAP-Ist. Bn. BAP, dated 13.1.93 regarding initiation of a regular departmental enquiry against Const. Jeet Singh, No. 7330/BAP, 404/BAP is enclosed herewith which may please be delivered to him against his proper receipt/signature and the receipt thereof be returned to this office for record, at once.

for Dy. Commissioner of Police,
Ist. Bn. BAP, Delhi.

R.I./Ist. Bn. BAPs with one
spare copy.

No. 22059 / IAP-Ist. Bn. BAP,

Dated 29/1/1993.

Encls: 2 P.Fs.

रिजि. रतन कानो जलर-दी

[Signature]

179
41
Annexure - K

Extract of adverse ACR in respect of Const. Jeet Singh, 7330/DAP/
404/DAP for the period from 1.4.91 to 31.3.92 reviewed by Sh.
A.A. Siddiqui, ACP/Adj., 6th Bn DAP:-

" The assessment of the reporting officer is not accepted
by me for the following reasons :-

- i). After his transfer from M.T. Minshi seat he blatantly
refused to perform duty assigned to him by the R.I. on
2.12.91.
- ii). Tampering with the M.T. Records and caught red handed
on 21.1.92.
- iii). Indulging in unionist activity.
- iv). giving false complaints against his superior officers.
- v). Inciting others to indulge in similar tactics.
- vi). Going to the press and ^{initiating} the publishing of
malicious story which has been proved as untrue, against
a senior officer.

His performance is rated as wholly, unbecoming of a member
of a disciplined force. Categorised 'C'."

Attested

Sd/-
(A.A. SIDDQUI)
ASSTT. COMMISSIONER OF POLICE:
VI BN. DAP, DELHI.


Asstt. Commissioner of Police
VI Bn. D.A.P., Delhi

23, 24, 26/5/92

Annex L

I have learnt that Const. Jeet Singh, No. 7330/DAP has submitted a complaint against me routed through R.I./6th Bn. From the text of the complaint, it is obvious that Const. Jeet Singh, No. 7330/DAP is not only mischievous but also a criminal. It is not surprising that as per my report submitted on 8.4.92 and sent to HQ vide letter No. 815/HAP-6th Bn. DAP dated 9.4.92 regarding forgery committed by Const. Satender Kumar, No. 7931/DAP and the subsequent FIR No. 97/92 under section 420/468 IPC registered at P.S. Model Town, Delhi, it is clear now that Constable Jeet Singh, No. 7330/DAP had actively connived and planned the crime with his nephew Satyender Kumar. The present complaint against me is a very obscene attempt to cover himself up against his possible involvement in the case under section 120-B.

Secondly it is very important to take a serious note of the statements made by this Constable, i.e. "ACP/IT may get him killed, may get children kidnapped or may harm him a big ways. Sir, I take a very strong offence at this blatant and nooked disregard of discipline against a superior officers. This is a clear attempt of criminal minded Constable to implicate a senior officer into a false case, as it is quite possible that :-

- a) He may send away his children and report that they have been kidnapped;
- b) He may inflict some injury upon himself and put the blame on the undersigned and see if any mishap occurs to him or his family he will find it convenient in the light of this complaint to pin it on the undersigned.

It is requested that immediate corrective action be initiated against this Constable as he has violated PPR 14.8 & PPR 14.11.

(M) Siddiqui

(A.A. SIDDIQUI)
Asstt. Commissioner of Police,
6th Bn. DAP, Delhi.

DAP/6th Bn.

Copy to :-

- 1. Dy. Commissioner of Police, North-West, Distt., Delhi for information and necessary action.

228-29/R. RCP/Adj.
13-4-92

Typed

Annexure-L

176
A

I have learnt that Const. Jeet Singh, No. 7330/DAP has submitted a complaint against me routed through R.I./6th Bn. From the text of the complaint, it is obvious that Const. Jeet Singh, No.7330/DAP is not only mischievous but also a criminal. It is not surprising that as per my report submitted on 8.4.92 and sent to PHQ vide letter No.845/HAP-6th Bn.DAP dated 9.4.92 regarding forgery committed by Const. Satender Kumar, No. 7931/DAP and the subsequent FIR No.97/92 under Section 420/468 IPC registered at P.S. Model Town, Delhi, it is clear now that Constable Jeet Singh, No. 7330/DAP had actively connived and Planned the crime with his nephew Saty-
endr Kumar. The present complaint against me is a very ob-
scene attempt to cover himself up against his possible
involvement in the case under Section 120-B.

Secondly it is very important to take a serious note of the statements made by this Constable, i.e. "ACP/ MT may get him killed, may get children kidnapped or may harm him a big ways Sir, I take a very strong offence at this blatant and noshed disregard of discipline against a superior officers. This is a clear attempt of criminal minded constable to implic-
ate a senior officer into a false case, as it is quite possible that :-

- a) He may send away his children and report that they have been kidnapped;
- b) He may inflict some injury upon himself and put the blame on the undersigned and see if any mishap occurrence to him or his family he will find it convenient in the light of this complaint to pin it on the under-
signed.

It is requested that immediate corrective action be initiated against this Constable as he has violated PPR 14.8 Prima facie.

(A.A. Siddiqui)
Asstt. Commissioner of Police
6th Bn. DAP, Delhi.

DCP/6th Bn.

Copy to:

- 1. Dy. Commissioner of Police, North-West, Distt. Delhi for information and necessary action.

No.228-29/R/ACP/Adj.
Dt. 13.4.92.

हजार में

(उचित मादयन द्वारा)

श्रीमान अग्रज प्रमोद जी
प्रमोद अग्रज, नई दिल्ली

माननीय महोदय जी,

प्रतिभा निवेदन यह है कि मैं

प्रधान गुरु के द्वारा आपको दर्शाए पड़े हैं कि मैं

मैं निदेश की तारीख / 10/08/2012 से सम्बन्धित जो पत्र

लिखा था, उससे सम्बन्धित है मैं श्री राजगुरु

द्वारा आरम्भ हुआ है। वही वही द्वारा निदेश

मैं पत्र की कोर्ट में कोर्ट में भेज रहा हूँ।

कि आरम्भ हुआ है कि मैं निदेश की तारीख के

पत्र संख्या 1454-55/41AP/644 का अर्ज 23/01/92

के निदेश में लिखा हुआ है। इससे स्पष्ट प्रमाण है

बहुत ही आरम्भ पत्र चलता है कि मैं निदेश की

तारीख में सम्बन्धित अधिकारी होते हुए भी

कितने घोटपा विरोधी की भोजन के होते हैं।

इस पत्र में मैं भी पत्र चलता है कि अनुशासन की

आरम्भ में मैं 2 कार्य श्री निदेश की तारीख को

आरम्भ की जानकारी हेतु मैं इस पत्र के

आरम्भ कोर्ट में भेज रहा हूँ।

आरम्भ कोर्ट में भेज रहा हूँ।

आरम्भ कोर्ट में भेज रहा हूँ।

आरम्भ कोर्ट में भेज रहा हूँ।

Received 5 PM
22-1-93

304 / R-1 / Ist Bon

22/1/93

आरम्भ कोर्ट में भेज रहा हूँ।

आरम्भ कोर्ट में भेज रहा हूँ।

(44)

178

DECLARATION

2325/27
30/6/92

[Handwritten signature]

ASSIST. COM. IN CH. AR C. M. F. C. H. A. M. F. 12-1/19

AY

Copy forwarded to P.A. to DCP/6th Bn. Air for information of DCP/6th Bn. DAF.

Typed

Annexure
M.

44A
179

EXPLANATION

Today during the inspection of the Quarter Guard, Addl. Commissioner of Police, Armed Police, Delhi admonished the Quarter Guard and others for their poor turn-out and drill. They were wearing the shabby working dress instead of properly washed cotton uniforms. This happen inspite of the fact that you were told in one day advance by the undersigned that Quarters Guard should be ready for the visit of Addl. Commissioner of Police Armed Police, Delhi. This is a clear reflection of your look of interest and application in Govt. duty.

You, Inspector Rama Nand Tyagi, No. D-1/65 (RI/6th Bn.) are hereby directed to submit your explanation as to why action should not be taken against you for such a serious blunder. Your explanation should reach the undersigned within three days falling which it will be presumed that you have nothing to say in your defence and decision will be taken on merits.

Sd/-
(A.A. SIDDIQUI)
ASSTT. COMMISSIONER OF POLICE
VI BN. DAP, Delhi.

Insp. Rama Nand Tyagi,
No. D-1/65(RI/6th Bn.)

No. 1454-55/HAP-6th Bn. DAP, dated Delhi, the 30.6.92

Copy forwarded to P.A. to DCP/6th Bn. DAP for
information of DCP/6th Bn. DAP.

Secret

Sir,

With reference to the exceptional bearing No. 1454-55/HAP-61K Bn. DAP, dt. 30.1.91, which you have signed and asked me to explain about the poor turnout, etc. of the Quarter guard which was inspected by the worthy Addl. Commissioner of Police, Armed Police Detk.

I have by submit the following few points for your perusal and consideration:

- (1) That as per the notice the worthy Addl. Commissioner of Police, Armed Police had admonished the Quarter guard & others for their poor turnout and attire. I have been chosen to be a Target while the Quarter guard and others have been left sentence. In fact I am not directly responsible for checking of the Quarter guard and this fact finds mention in the order bearing dt. 13.6.91. I am also attaching the relevant part of the circular showing the duties of BHO and the copy of the order No. 1961-65/811. 61K Bn. dt. 3.6.92 showing the duties of the SDO. The reading of all these will take you to the conclusion that I am not directly responsible for the Quarter guard. However I bring to your kind notice that the reasons of this untoward accident were the following:-
- (a) The C.O. of the 61K Bn. is not a trained

Drill Instructor who has ^{been} recently ordered by your
 yourself to work as a D.I.

(b) On 29.6.92 at about 12.30 PM I was informed
 by Worthy Det. that the Asst. Commissioner of
 Police, Ahmed Police would visit the unit about
 on 30.6.92 at 9.30 AM. It was a rainy day.
 It was not possible to get the callan dress
 ready for quarter guard inspection at such a
 short notice.

(c) Your yourself is well versed with the strength
 in the Bu. which is at our disposal and there-
 fore it was not possible to pick-up Tawans for
 quarter guards. Naturally we have to depend on
 the Tawans who were not available on 29.6.92.

In addition to all above things I
 had chance, informed you to inspect the quarter
 guard and you were kind to see the quarter
 guard. You were satisfied and agreed
 that the guard be remained in working
 uniform. You did not point out any
 defect/shortcomings of the ^{quarter} guard.

It will not out of place to
 mention that you did not inform me
 one day advance regarding the visit of
 Worthy Asst. Commissioner of Police Ahmed
 Police. However I was told by Worthy
 Det. that you did not give me
 any special instruction regarding the

West of Adlt. Commissioner of Police, Armed Police.
 This very sentence, "This ~~for~~ happen despite of the
 fact that you were told, in one day advance
 by the undersigned that Quarter guard should
 be ready for the West of Adlt. Commissioner
 of Police, Armed Police." This very sentence
 reflect that you want to shift the responsibility
 on my shoulder. And it compels to think
 that you are availing because I had not
 signed a draft which you had drafted
 and sent to me to sign as you wanted
 to get Constable ~~Teet~~ ^{Teet} Singh arrested in a
 case with F.I.R. No. 97/92 P.S. Model Town. Let
 me remind your goodness that you have
 drafted from my side saying that Lt.
 Teet Singh was the accused of conspiracy
 and cheating case and he may himself
 kidnap or injure his son and might afflict
 your goodness. I had brought these facts
 in the notice the then D.C.P. Shri A.A. Prasad.

There are certain other such things
 which I will disclose before the senior
 officers.

Although I was not directly responsible
 for Quarter guard yet I had instructed
 the B.M., C.D.I. and S.D.O. and gave him
 necessary instruction. This shows that
 I was neither disinterested nor did I
 commit any dereliction of duty.

(2) In the light of the above mentioned,
Submission I beg your goodness to kindly
file the papers. In case if your goodness
is not satisfied from my reply I may
kindly be offered a personal hearing.

Thanking you

Yours faithfully,
Kama Mundal
2.2.91
H. H. Mundal

Ref/101

104 184

ORDER

The following SAs/ASAs are hereby detailed to perform duties as night/Day officer on the dates as noted against their names. The SAs/ASAs detailed for duty will report in Model Town Police Complex at 8 AM sharp and will remain present upto 8 AM of the following days:-

In case the officer is granted leave or is not available for any reason RI/6th Wn. shall arrange for substitute under intimation to this office.

The following SAs/ASAs detailed for duty will report early in the morning and will remain present in the police complex Model Town. They shall carry-out checking of quarter Guard. Sentries on in duty, Messes etc. at least two times and lodge a report thereof in the daily diary. They will also ensure that no unwanted activity occurs in the lines area during his duty time. They shall submit t d r report in this regard to ACP/AS on the following days:-

S.No.	Name, Rank and No.	Date of duty
1.	SI Azad Singh, No. D/1172	1, 10, 19 & 28-6-92
2.	Subbir Singh, No. D/1582	2, 11, 20 & 29-6-92
3.	Rajender Singh, No. D/1241	3, 12, 21 & 30-6-92
4.	Rand Ram, No. D/1276	4, 13 & 22-6-92
5.	Henary Wilson, No. D/2385	5, 14 & 23-6-92
6.	Om Parkash, No. D/1241	6, 15 & 24-6-92
7.	Kharak Singh, No. D/2398	7, 16 & 25-6-92
8.	K.R. Yadav, No. D/380	8, 17 & 26-6-92
9.	ASH Dharaspal, No. D/1682	9, 18 & 27-6-92

for Dy. Commissioner of Police,
6th Wn. DAP, Delhi.

No. 1721-C & /Extt. 6th Wn. DAP, dated Delhi, the 3/6/92
Copy to:-

1. All ACP/6th Wn. DAP.
2. RI/6th Wn. DAP.
3. PA to DCP/6th Wn. DAP.
4. Wn. DAP/6th Wn. DAP.

- 18 -
- (6) He will ensure that all other ranks punctually turn up in evening roll calls and that Unit orders are read out and fully explained to all those present.
 - (7) He will report cases of indiscipline promptly to the Adjutant through the R.I. in the Dn. for necessary action.
 - (8) He will personally maintain the Daily Deployment Register statement of the Unit and will put to the Commandant through R.I. and adjutant.
 - (9) He will attend Guard Mounting Parades and ensure proper turn out of men detailed on Guard duty.
 - (10) He will ensure that L/S carry out P.J. and extra Fatigue those who have been awarded such punishment in the O.D.
 - (11) He will carry out any other duties assigned to him by M/Adjutant or other senior officers.
 - (12) He will be responsible to maintain Register No. 15 up-to-date.
 - (13) He will produce all personnel reporting to the Battalion on transfer, before the M/Adj.
 - (14) He will be responsible to prepare record of transfers.
 - (15) He will keep the R.I./Adj. abreast of all the happenings in the Dn. after office hours.

Duties of O.D.

- (1) The O.D. shall be responsible and answerable to his Coy. Commander for the training and discipline of lower subordinates of his Coy.
- (2) He will ensure compliance of the orders by all L/S of his Coy.

cont.... P/17

Typed

Annexure - M

Top secret

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A

Sir,

With reference to the Explanation bearing No-1454-55/HAP-6th Bn. DAP dt. 30.6.92, which you have signed and asked me to explain about the poor turnout etc of the Quarter guard which was inspected by the worthy addl. Commissioner of Police, Armed Police Delhi.

I hereby submit the following few points for your perusal and consideration.

(1) That as per the notice the worthy Addl. Commissioner of Police, Armed Police had admonished the Quarter guard & others for their poor turnout and others. I have been chosen to be a target while the Quarter guard and others have been left scalprce. In fact I am not directly responsible for checking of the Quarter guard and this fact finds mention in the order bearings No.4326-31/Estt 6th Bn. DAP dt: 14.10.91. I am also attaching the relevant part of the circular showing the duties of BHM and the copy of the order No. 1961-68/Estt. 6th Bn. DAP dt. 3.6.92 showing the duties of the S.D.O. The reading of all these will take you to the conclusion that I am not directly responsible for the Quarter guard. However I bring to your kind notice that the reasons of this untoward incident were the following:-

(a) The C.D.I ASI Dharam Pal is not a trained Drill Instructor who has been recently ordered by your goodself to work as C.D.I.

(b) On 29.6.92 at about 12.30 P.M. I was informed by worthy DCP that the Addl. Commissioner of Police, Armed Police would visit the unit lines on 30.6.92 at 9.30 A.M. It was a rainy day. It was not possible to get the cotton dress ready for Quarter guard inspection at such a short notice.

(c) Your goodself is well verdent with the strength in the Bn. which is at our disposal and there for it was not possible to pick Jawans for Quarter guards. Naturally we have to depend on the Jawans who were not available on 29.6.92.

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B

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In addition to all above things I, in advance, informed you to inspect the Quarter guard and you were kind to see the Quarter guard you were satisfied and agreed that the guard be remained in working uniform, you did not point out any defect/short comings of the Quarter guard.

It will not out of place to mention that you did not informed me one day advance regarding the visit of worthy Addl. Commissioner of Police, armed Police. However I was told by worthy DCP 6th Bn. You did not given me any special instruction regarding the visit of Add. Commissioner of Police Armed Police. This very sentence "this happen inspite of the fact that you were told in one day advance by the undersigned that Quarter guard should be ready for the visit of Addl. Commissioner of Police armed police," this very sentence reflect that you want to shift the responsibility on my shoulder. And it compels to think that you are avanging because. I had not signed a draft which you had drafted and sent to me to sign as you wanted to get constable Jeet Singh arrested in a case vide F.I.R. No. 97/92 Police station Model Town. Let me remind your good self that you have drafted from my side saying that constable Jeet Singh was the accused of conspiracy and cheating case and he may him self kidnap or injure his son and might in plicate your good self. I had brought these facts in the notice the then DCP Shri A.A. Farooqui, there are certain other such things which I well disclose before the senior officers.

Although I was not directly responsible for Quarter guard yet I had instructed the B.M, C.D.I., and S.D.O and gave them necessary instruction, this shows that I was neither disinterested nor did I commit any dereliction of duty.

In the light of the above mentioned submission I beg your good self to kind file the papers. In case if your good self

Contd.....3

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- 3 -

is not satisfied from my side reply, I may kindly be offered a personal hearing.

Thanking you,

Yours faithfully

Sd.
(RAMA NAND)
Inspector
2/7/92 No. D/65

R.I. 6th Bn. D.A.P.

ACP/Adj

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Annex. J

INDEX

Subject:- Departmental Enquiry against Const. Jeet Singh,
No. 7330/BAP, 404/BAP. (under suspension).

With reference to the application submitted by
Const. Jeet Singh, No. 7330/BAP, 404/BAP to the Commissioner
of Police, Delhi remarks passed on file by worthy ECP/Ist. En.
BAP are reproduced below which may be communicated to Const.
Jeet Singh, No. 7330/BAP, 404/BAP accordingly:-

"Whatever he has to say, he should
say in the D.E. conducted against him."

However hindi version of this office Order No.
810-47/HAP-Ist. En. BAP, dated 13.1.93 regarding initiation
of a regular departmental enquiry against Const. Jeet Singh,
No. 7330/BAP, 404/BAP is enclosed herewith which may please
be delivered to him against his proper receipt/signature
and the receipt thereof be returned to this office for record,
atonce.

R.I./Ist. En. BAP, with one
spare copy.

for Dy. Commissioner of Police,
Ist. En. BAP, Delhi.

No. 2059 / HAP-Ist. En. BAP.

Dated 29/1/1993.

Encl: 2 P. Ps.

Recd 27th Jan 1993

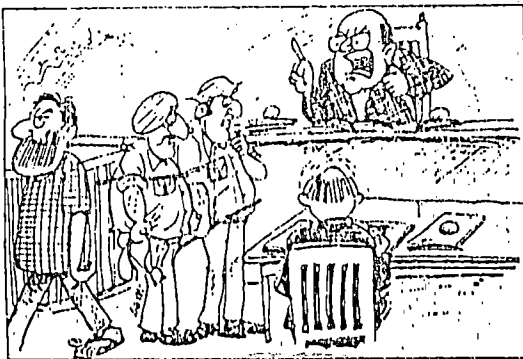
Sharma

D.D. No. 74 Dt. 15/7/92 Gth Bm
DAP Delhi

R.I. रामानन्द त्यागी (Inspector)

समय 6/20 बजे दिन पत्र है कि ACPI/
Adj. साहब को इच्छा मिली कि M.T.
Section में जुआ खेल रहे है तब ACPI
Adjutant साहब ने मन Inspector व ASI
विजय कुमार को व ASI जयपाल सिंह
को मीठे पर भेजा तो वहां एम.टी.
सेक्शन में ताश मनोरंजन के लिये
ये मुलाजमान ASI गुलाब सिंह ASI
फकीर सिंह ASI मोरध्वज व कां जीत सिंह
No. 7336/DAP खेल रहे थे। यहाँ पर ताश
की एक गड्डी व एक पुरानी लाकड़क
मिली जो मन Inspector ने अपने कब्जे
में लिये व सबको हिदायत दी कि सभी
ACPI/Adj. साहब को पेश होंगे परन्तु कां
जीत सिंह ने पेश होने से मना कर दिया
कि मैं पेश नहीं होता। मैंने आईन्दा से
कां जीत सिंह को हिदायत दी कि वह यहाँ
पर न आया करे। व एम.टी. स्टाफ व
चालको को भी हिदायत दी कि आईन्दा
न कोई भी आदमी जिलकी यहाँ पर
जोरवर न हो M.T. Section में नहीं
बैठेगा। एवट इचाला वजे है। नकल रुपट
आलग करके अफसरान वाला को भेजी
जायेगी। बकलम - D.O.

DELHI-O-DELHI



Delhi Police Again

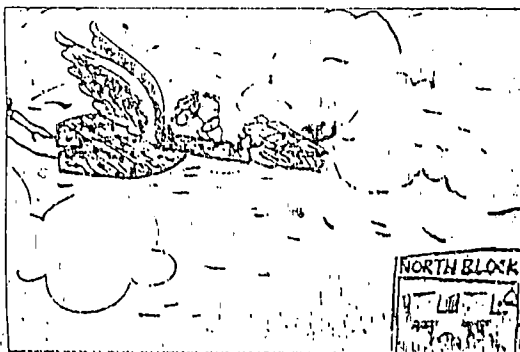
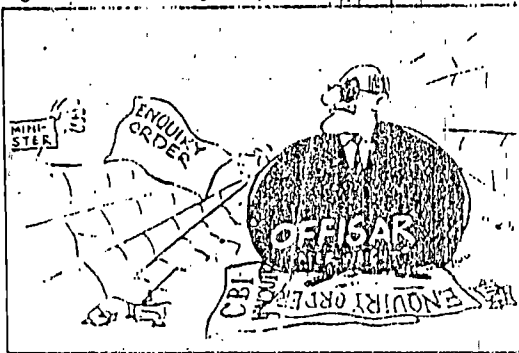
The Delhi Police has been pulled up again. This time by the sessions court for falsely arresting an innocent person, allegedly for possessing smack.

Assistant Police Commissioner (ACP) Siddiqui was held responsible for falsely arresting Mohamud Salim from Connaught Place who was charged with the possession of 100 grams of charas, police were unable to produce the bag from which the Smack was said to have been recovered.

And for the lack of an independent witness, the accused was set free. The Judge passed severe strictures against the Assistant Commissioner of police for being negligent towards his duty.

Powerful Bureaucrats

It seems that bureaucrats in the health ministry are more powerful than the Health Minister himself. Things have come to such a sorry pass that the orders of the Health Minister are ignored contemptuously. It has come to light, that the former Deputy Health Minister D. Chaudhry, at the centre, had ordered the concerned authorities to check the quality of medicines of 68 drug manufacturing companies. The concerned file was put in the cold storage. The helpless minister then decided to refer the matter to the C.B.I. The authorities went even further and contracted the companies, for the supply of more medicines, who were suspected of supplying sub-standard drugs.

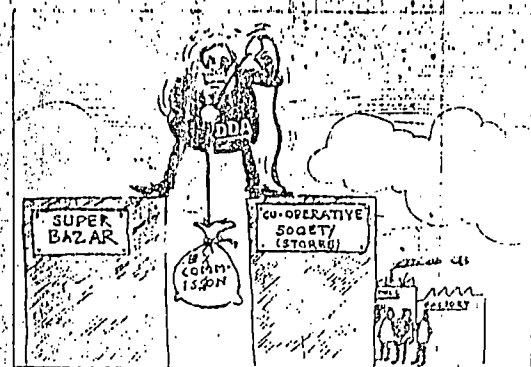


Working Lt. Governor

It was interesting to know that the Lt. governor of Pondicherry, Har Swaroop Singh, had air dashed to the capital to get sanction for some of the development cum-conservation projects. Unlike other Head of the states, the Lt. Governor appeared anxious to get centre's clearance as early as possible. Under the able guidance of the Lt. governor Pondicherry will soon earn the distinction of having achieved total literacy. Quite an achievement for the Union Territory. The Lt. Governor has decided to draft a 20 years plan for the all round development of the Union Territory. Har Swaroop Singh, the former member of the planning commission, is taking an active interest in the protection of the environment and the eco-system in Pondicherry.

Making Hay

Come winter and the Delhi Development Authority girds up it's loins to purchase winter uniforms for its 20,000 staff. It is also the time for earning a tidy sum by way of awarding contracts for the supply of uniforms. Every third year the D.D.A. staff are supplied a set of warm uniform and a pair of cotton uniforms. However, there was a problem. The big manufacturers would corner the contracts, ignoring the D.D.A. officials. Now the D.D.A. officials have devised an ingenious plan to overcome this problem. This time, tenders were invited from the co-operative societies. Manufacturers were left out in the cold.



दल अध्यक्ष एसआर बामरा, अजीम पटेल, जॉर्ज फर्नांडीस, कपी उन्नीकुण्णन (कांग्रेस-एच), रामनाथ चण्डी (भाजपा), एन प्रहलाद (भाजपा) और गिरि शारद (बामका) थे।

नई दिल्ली, १४ जनवरी (प्रैट)। सुप्रीम कोर्ट कल से मंडल आयोग की सिफारिशों पर सुनवाई शुरू कर रहा है। मंडल आयोग की सिफारिशों के खिलाफ कई याचिकाएँ लंबित हैं।

कहा कि वे (भारी) शरीर अथवा जो यह दिखाने में "अति-व्यक्ति की गतिविधियों परी" के लिये को नुकसान पहुंचाने की हो, उसे ऐसा विभागक दल के नेता पर पर कैसे बने रहने दिया जा सकता है", उन्होंने कहा।

श्री पवार को हटाने की मांग करने वाले बयान में श्री देशमुख के अलावा पित मंत्री रामराव आदिक, प्रदेश ईका अध्यक्ष व शहरी विकास मंत्री सुरेश कुमार शिंदे और श्रम मंत्री एनएम कांबले शामिल हैं।

बारी Annex 192

जनसत्ता संवाददाता। नई दिल्ली, १४ जनवरी। लोक जाफर शरीफ के अखिल भारतीय ईका महासचिव के पद से इस्तीफा के बाद महाबोर प्रसाद का जाना भी लगभग तय है। ईका आला कमान और लोक जाफर शरीफ यही कह रहे हैं कि उन्होंने इस्तीफा दिया था पर सच्चाई यह है कि उनके आभास मिल चुका था कि उनकी जल्दी ही छुट्टी होने वाली है। ईका आला कमान ने कल रात जाफर शरीफ के इस्तीफा का एलान किया।

आज पार्टी प्रवक्ता सारद एमजे अकबर ने यह सफाई दी कि जाफर शरीफ ने कुछ समय पहले इस्तीफा भेज दिया था जिसे कल स्वीकार किया गया। पर पार्टी के जानकारी सूत्रों के मुताबिक चीएन गाडगिल और शरद पवार के बढ़ते टकराव और कल बंबई में जाफर शरीफ के यह बयान जारी करने के बाद कि महाराष्ट्र में नेतृत्व परिवर्तन नहीं किया जाएगा, उनके इस्तीफे के स्वीकार किए जाने का एलान कर दिया गया।

'आश्चर्य तो इस बात पर किया जाना चाहिए कि उन्हें हटाने में इतनी देर क्यों की गई। सच्चाई तो यह है कि पार्टी और जाफर शरीफ को एक दूसरे से इतनी ज्यादा शिकायतें थी कि यह स्थिति तो बहुत पहले ही हो जानी चाहिए थी, यह विचार जताते हुए पार्टी के एक महासचिव ने कहा कि जाफर शरीफ जम्मू-काश्मीर, पंजाब, हरियाणा, उत्तर प्रदेश, महाराष्ट्र और एआइसीडी

बाकी पेज ५ पर

एसीपी के खिलाफ आरोपों की जांच सतर्कता आयोग को सौंपी

राजेश जोशी
जनसत्ता संवाददाता

नई दिल्ली, १४ जनवरी। दिल्ली आर्म्ड पुलिस को छोटी ब्युटालियन के सहायक पुलिस आयुक्त अनवर सिद्दीकी के खिलाफ भ्रष्टाचार के आरोपों की जांच का काम दिल्ली प्रशासन ने केंद्रीय सतर्कता आयोग को सौंप दिया है। श्री सिद्दीकी पर पालिका बाजार के एक दुकानदार से मिलीभगत करके उसे 'इंडियन फंडेशन ऑफ टिकांग गैट थैपट' (इनफैक्ट) के छापे से बचाने का आरोप है। श्री सिद्दीकी के खिलाफ और भी कई आरोप हैं।

ये सब आरोप तब के हैं जब वे कनाट प्लेस इलाके में सहायक पुलिस आयुक्त के पद पर तैनात थे। इसी दौरान उस पर पुरानी दिल्ली के एक युवक को तीन दिन तक गैरेशमूनी तिरारता में रखने और करंट लगाकर रोकथाम देने के आरोप भी लगे। तत्कालीन पुलिस अधीक्षक विजय करण ने इन आरोपों की जांच करवाने की घोषणा भी की थी। लेकिन अनवर सिद्दीकी के ईका नेता गुलाम नवी आजाद से अच्छे ताल्लुक होने के कारण मामला दब गया था।

अनवर सिद्दीकी पहले और आखिरी महायुक्त पुलिस आयुक्त नहीं हैं जिनके खिलाफ आरोप लगे और जांच हुई। उनके साथ कम से कम तीन और सहायक पुलिस आयुक्त ऐसे हैं जिनके खिलाफ रिश्तदारों और नियमों के खिलाफ किसी एक खास पार्टी को फायदा पहुंचाने के आरोपों की जांच चल रही है। पर जहां हर पखवाड़ दिल्ली पुलिस अपने सिपाहियों, हवलदारों, दरगाओं या ईसेन्ट्सों की भ्रष्टाचार के आरोप में या रंगे हाथों पांच-दस रुपये रिश्ते लेंते हुए पकड़ने और उनकी मुअतल करके भ्रष्टाचार हटाने का काम करती है, वहीं ईसेक्टर स्तर से ऊपर के अफसरों का आज तक बात बांका नहीं हो

पाया। केंद्रीय सतर्कता विभाग के अफसर शहो-खसकर मुख्य सचिव ने उनको सिर्फ चेतावनी देकर छोड़ दिया। तथा इसे बात की सिद्ध करती है।

याकों सहायक पुलिस आयुक्तों के भ्रष्टाचारों के बारे में बात में पहले अनवर सिद्दीकी। सब जानते हैं कि कनाट प्लेस का पालिका बाजार पुलिस की ऊपरी कमाई का एक खास स्रोत है। इस बाजार में नकली बांडियो केमेट फुल्ले से बचे जाते हैं। इस व्यापार को रोकने के लिए 'बांडियो पायरेसी' के खिलाफ बंबई को 'इनफैक्ट' नामक संस्थान ने एक जेहाद छेड़ रखा है। यह संस्था तमाम दुकानों पर छापा मारती है और नकली बांडियो केमेट बचने वालों को 'कापीराइट एक्ट' के तहत बुरा करती है।

१६ जनवरी १९९० को इस संस्था ने पालिका बाजार को तीन दुकानों पर छापा मारा। इनमें एक जसबीरसिंह की दुकान भी थी जिसके अनवर सिद्दीकी से 'अच्छे ताल्लुक' बताए जाते हैं। आरोप है कि अनवर सिद्दीकी ने इस छापे में जसबीरसिंह गिल को बचा दिया। इसकी शिकायत 'इनफैक्ट' ने दिल्ली पुलिस को सतर्कता शाखा को की। उन्होंने लिखा कि छापे के वक़्त अनवर सिद्दीकी बैंक पर पहुंचे और उन्होंने पकड़े गए कैसटों को एक डिब्बे में बंद करवा

बाकी पेज १० पर

- खाड़ी सक्ल से हम सीख सकते हैं
- खतरे में हैं धाम मोचों के घटक
- खास खबर
- बागी लिखेंगे सरपंचों की तकदीर
- पूर्वी चंपारण में नक्सली फैलाव
- साल भर गद भी रिजल्ट नहीं

दल दल कानून की याचिकाओं पर आज से सुनवाई

नई दिल्ली, १४ जनवरी (वाता)। सुप्रीम कोर्ट की संविधान पीठ के सामने दल बदल कानून को चुनौती दिए जाने के बारे में दायर कई याचिकाओं पर कल से सुनवाई होगी।

अदालत ने गोवा के पूर्व मुख्यमंत्री डा. लुई थोडो यथोसा पी थिरोपे अप्रमति याचिका और रिट याचिका पर उन समान ऐसी याचिकाओं के साथ विचार करने का आदेश दिया जो अदालत में निचाराधीन पड़ी हैं।

यथोसा ने इन याचिकाओं में दल बदल कानून की चुनौती दी है।

न्यायाधीश बोसी एच, न्यायमूर्ति केजे शेट्टी, न्यायमूर्ति एलएम शर्मा, न्यायमूर्ति एमएन वेन्कट धर्मेय्या और न्यायमूर्ति जीएस वर्मा इन पांच न्यायाधीशों की पीठ मामले को सुनवाई करेगी।

चंद्रस्वामी संतों को तोड़ने में

हेमंत शर्मा
जनसत्ता संवाददाता

लखनऊ, १४ जनवरी। संतो और हिंदू धर्माचार्यों ने मंदिर विवाद पर विवादामुद तांत्रिक चंद्रस्वामी को नकार दिया। अयोध्या में मंदिर निर्माण के सरकारी प्रयासों में चंद्रस्वामी हिंदू धर्माचार्यों को तोड़ने में असफल रहे। यहां तक कि विश्व हिंदू परिषद से नाराज पूरी और द्वारिका के शंकराचार्यों को भी चंद्रस्वामी पूरी कोशिशों के बावजूद अपने सम्मेलन में नहीं ला सके। चंद्रस्वामी का संत सम्मेलन संतों का सम्मेलन न होकर जनता दल (स) और ईका कार्यकर्ताओं के सम्मेलन में तब्दील हो गया।

एकदम सरकारी लागूशाम और इतजाम में चंद्रस्वामी का संत सम्मेलन अयोध्या मसले पर विश्व हिंदू परिषद के नेतृत्व में संतों के एकजुटता में दूर धारण के लिए बुलाया गया था। चंद्रस्वामी ने सम्मेलन में पहले साधु समाज को यह प्रस्ताव भी दिलया कि उनकी मंदिर निर्माण के लिए सरकार और कुछ मुस्लिम देशों से बात हो गई है। सब गर्मग्रह पर हो मंदिर निर्माण को रजो है। शर्त इतनी है कि उसके लिए हिंदू परिषद को इटावर एक नई कमेट्री बने। उन्होंने यह भी कहा कि हम फरवरी में कार सेवा शुरू कर देंगे।

बावजूद इसके कोई खनाम धन्य संत नहीं आए। कुछ को छोड़कर कुछ बाबा किम के लोग आए। बाबा जिसका अतीत चौकाने वाला है। मसलन अयोध्या में सिर्फ बड़ा स्थान के महंत-विधनाथ प्रभु धार्य को ही चंद्रस्वामी अपने सम्मेलन में ला पाए। विश्वनाथ प्रभुधार्य की अयोध्या में कोई साख नहीं है। उनका किया पुलिस डायरे में दर्ज है। जिन साधुओं को अयोध्या के प्रवाह के दौरान चंद्रस्वामी ने अपने अभियान के लिए रजो किया-था वे भी सम्मेलन में आने से कतरा गए। हरिद्वार के स्वामी चिन्मयानंद चंद्रस्वामी पर मुखर हैं। कहते हैं, यह राम मंदिर बनने का प्रयास नहीं, साधु समाज में पूरे डालने का सरकारी प्रयास कर चंद्रस्वामी अपनी फेरा यो पारान छेड़ बल में डलवाना चाहते हैं।

मनोम दास छाथनी अयोध्या के महात निव गोपाल दास जिन्हें दिल्ली ले जाकर चंद्रस्वामी प्रधानमंत्री चंद्रशेखर से बात करा चुके हैं, वे चंद्रस्वामी के अभियान के पीछे उजनेतिक स्वाथ देखते हैं। नित्य वे गोपाल दास का कहना है कि वे तन, मन और धन से मंदिर निर्माण के काम में विश्व हिंदू परिषद से जुड़े हैं। लगे और उसके प्रयासों से सेतुष्ट हैं। इसलिए वे मंदिर के लिए दूसरे किसी संगठन के एक में नहीं हैं।

जनसत्ता 15 जनवरी 91 नई दिल्ली

Signature:

एसीपी के खिलाफ

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[illegible]

निम्नलिखित कार्यो हेतु सीलबंद निविदाएं अधोहस्ताक्षरकर्ता के कार्यालय में दिनांक २४.१.९१ को अप्रुपन्ह ३ बजे तक आमंत्रित की जाती हैं। निविदाएं उसी दिन उपस्थित ठेकेदारों के समक्ष खोली जाएंगी। निविदा दर लोनिवि सागर मंडल सागर दि. २६.३.८४ एवं १५.४.८४ से प्रचलित दर अनुसूची (समस्त संशोधनों सहित) पर आधारित होगी। प्रत्येक कार्य के सामने दर्शाई गई श्रेणी के ठेकेदारों जो इस विभाग में पंजीबद्ध हैं, देने के पात्र होंगे। निविदा फार्म एवं निविदा संबंधी अन्य विवरण अधोहस्ताक्षरकर्ता के कार्यालय में कार्यालयीन दिवसों में एक दिन पहले तक प्राप्त किए जा सकते हैं। कार्य का विवरण: बीना जिला सागर में नवीन न्यायालय भवन एवं एक-एक टाइप आवासगृह का निर्माण, वाटर सप्लाय एवं सेनेटरी फिटिंग सहित श्री एमके श्रीवास्तव अ-१२ श्रेणी ठेकेदार बीना की जिम्मेदारी एवं लागत पर अंशदान लागत पर: ६४०००००/- कार्य की अनुमानित लागत पर: ६४०००००/- ब्यापार की श्रांति: ४८००/- निविदा फार्म का मूल्य: २०/- कार्य पूर्ण होने की तिथि: ११ माह सक्षम ठेकेदारों की श्रेणी अ-१ से अ-१५ नोट: १. निविदा फार्म डाक द्वारा प्राप्त करने के लिए निविदा फार्म के मूल्य के साथ १००/- रु. अतिरिक्त डाक शुल्क भेजना अनिवार्य होगा। २. डाक द्वारा भेजे गए निविदा फार्म के क्लिब से पहचाना गया हो जाने के लिए यह कार्य जिम्मेदार नहीं होगा। ३. निविदा फार्म लेने के पूर्व ठेकेदार को निम्न अभिलेखों की जांच करनी होगी। (अ) पंजीयन पत्र तथा उसका नवीनीकरण। (ब) श्रम कार्यालय में पंजीयन। (स) आयकर भुगतान प्रमाण पत्र। (द) विभाग में कार्यत संबंधियों की सूची। (इ) चालू कार्य की सूची। हस्ता/ (एनसी सिप्रथी) कार्यपालन संघी लोनिवि संभाग क्र. १, सागर २३६६९९

51 मे रजिस्ट्री 15 जून 1991 73 19 नवंबर

Annex. P. 54

ORDER

It has been observed that staff deployed at various essential duties / Guards are being deployed by the BHM staff at his own level, whereas this should be done with the prior approval of the competent authority i.e., DCP / ACP / Adj through office concern.

Henceforth, staff posted on various essential duties / Guards will be changed only after the prior approval of the competent authority, non compliance of these order will be viewed seriously.

SA

(A. A. Siddiqui)
Asstt. Commissioner of Police
VI Br. DAP Delhi.

No. 3336-38 / P. Br. VI Br. DAP. Dated Delhi
the 3/12/91.

Copy to:—

1. R.I. VI Br. DAP for necessary action.
2. Q.M.I. / M.T.I. / 6th Bm. DAP Delhi.

Humayun

Ammaume A
ORDER

195

This is the final order in the Departmental Enquiry initiated against Const. Devender Kumar, No. 494/DAP vide this office order No. 5337-66/HAP Ist Bn. DAP, dated 1-3-93 on the allegation that while posted at C.P.'s Reserve, Vijay Ghat, Delhi, Const. Davender Kumar, 494/DAP appealed before Inspr. Ravi Sehgal on 18-2-93 and requested for the grant of casual leave. He was advised by Inspr. Ravi Sehgal to put up his leave application before Inspr. Jai Singh, who was his Company Commander and would be on duty at 8 P.M. on that day as there were written instructions from Inspr. Jai Singh, Coy commander, Coy. No. 5 that no Inspr. would sanction leave to his staff. After some time Const. Davender Kumar, No. 494/DAP again came to Inspr. Ravi Sehgal for getting permission to go for outdoor. The Inspr. explained to him that he would not entertain his request at this stage when he had already refused Casual Leave. The Const. lost his temper and torn out the application and threw it in front of Inspr. Ravi Sehgal in the presence of HC Satish Kumar, No. 152/DAP and Const. Dinesh Chander, No. 943/DAP and went away. Inspr. Ravi Sehgal picked up the application and called the Const. When asked by the Inspr. as to why he had behaved in such an indisciplined manner he protested that he had not been given any casual leave/station leave. Inspr. Ravi Sehgal called the CHM and asked him to bring the C.L./Absence record of the Company. On scrutiny of the record it was found that Const. Davender Kumar, No. 494/DAP had already availed 8 days C.L. and 4 days station leave during the current year and also absented himself on many occasions. He was also placed under suspension w.e.f. 18.2.93 by Inspr. Ravi Sehgal vide D.D. No. 46 dated 18-2-93 which was duly approved by the disciplinary authority vide order No. 5337-66/HAP Ist Bn. DAP, dated 1-3-93.

2. The D.E. was entrusted to Inspr. Neel Kanth, E.O. for conducting the same on a day to day basis, after observing all usual formalities and for submitting his findings to the disciplinary authority expeditiously. The Enquiry Officer conducted the D.E. as per rules. During the D.E. proceedings the E.O. examined 4 P.Ws. in the presence of the defaulter Const. and framed the charge which was served upon the defaulter Const. on 1-6-93. The E.O. submitted his findings to the disciplinary authority concluding therein that the allegation/charge of indiscipline and misrepresentation of the facts stands proved beyond any shadow of doubt against the defaulter const. A copy of the findings of the E.O. was supplied to the defaulter const. against his proper receipt on 14-7-93. He submitted his written representation against the findings of the E.O. on 20-7-93.

Contd.....2/-

3. I have carefully gone through the entire material available on D.E. file including findings of the E.O. and written submission made by the defaulter const., in response to these findings. I have also heard the defaulter Const. in Orderly Room on 20-10-93. He has nothing to submit except whatever he has deposed in his written defence statement during the D.E. proceedings as well as in his submission in response to the findings of the E.O. I agree with the findings of the E.O. that the charge against const. Davender Kumar, No. 494/DAP, stands proved. The charge is quite serious and warrants a deterrent penalty.

4. Therefore, I, A.K. Pattnaik, Dy. Commissioner of Police, 1st Bn. DAP do hereby order that 2 (TWO) future service increments of const. Davender Kumar, No. 494/DAP are withheld with cumulative effect. He is reinstated from suspension with immediate effect. His suspension period from 18-2-93 to the date of issue of this order is treated as NOT SPENT ON DUTY for all intents and purposes.

5. Let a copy of this order be supplied to Const. Davender Kumar, No. 494/DAP free of cost. He may, if he so desires, file an appeal against this order to the Addl.C.P./A.P.&T., Delhi on a non judicial stamp paper worth Rs. 0.75 ps. within 30 days from the date of its receipt by enclosing a copy of this order.

dh

ASIP/OS

(A.K. PATNAIK)
DY. COMMISSIONER OF POLICE
1ST BN, DAP, DELHI

No. 17074-103 /Estt.(II) 1st Bn, DAP, Delhi, dated 22-10-93

Copy forwarded for information and necessary action to:-

1. The Addl. C.P./A.P., Delhi.
2. The DCSP/HQ(I), DE Cell(Vig) and Vigilance, Delhi.
3. The ACSP/Insprs./1st Bn. DAP.
4. Inspr./P/PHQ.
5. BI/1st Bn. DAP with one spare copy for making delivery to Const. Davender Kumar, No. 494/DAP against his proper signature which may be sent to this office for record.
6. Acctt./1st Bn. DAP with one spare copy.
7. ICR/1st Bn. DAP for making necessary entry in the Ch. Roll.
8. ASIP/1st Bn. DAP alongwith DE. file for placing the same with the F.missal of Const.
9. All Head Asstts./1st Bn. DAP
10. P. to DCP/1st Bn. DAP
11. I/C Clothing Store/1st Bn. DAP

12/07/92

1

श्रीमान

श्रीमान जनार्ण आधुनिक पुलिस जी
पुलिस मुख्यालय, नई दिल्ली

(उचित माध्यम द्वारा)

विषय :- प्राची को नाराजता लग करने सम्बंधित ।

मान्यवर महोदय जी,

स्विनय निवेदन यह है कि

मैं पिछले करीब साढ़े तीन वर्षों से छोटी वा०, दि० स०
पु० में बतौर सिपाही तैनात हूँ। इससे पहले प्राची पूर्वी
जिला में तैनात था। चूंकि प्राची का सरकारी भूकान
मोडल-टाउन में था, इसलिये मैंने बड़े अफसरों को रख
देखास्ता देकर तलाशना छोटी वाहिनी का कराया था,
ताकि मैं अपने बच्चों को देखभाल भी सही तरह
से करता रहूँ। परन्तु बड़े पुराने के साथ, न चाहते हुए
भी मुझे यह लगेरवना पड़ रहा है कि श्री ए० ए० सिपाही
साहब (ए० सी० पी०) ने मुझे नाराजता सता सताकर मेरा
जीना मुश्किल बन दिया है। श्री सिपाही साहब एक
राजपूतित अधिकारी हैं और मैं मान सिपाही हूँ और
मेरा उनके खिलाफ लिखना मुझे खुद अटपटा लगता है,
परन्तु मैं इतना पुरानी हो गया हूँ कि लिखने के अलावा
मेरे पास और कोई दूसरा रास्ता नहीं है, मेरी कहानी
थोड़ी लम्बी है और आप दिल्ली पुलिस के उच्चतम
अधिकारी हैं, अतः आपका एक है कि आप अपने
सभी मुलाजमानों को देखभाल करें और किसी के
साथ अन्याय न हो। मैं शुरू से अपनी कहानी
आपके सामने लिखकर पेश करता हूँ।

मैं अक्टूबर १९८१ में ए० सी० मुन्शी कायदा था। इससे
पूर्व श्री छोटी वाहिनी में मुझे पांच बार ए० सी० मुन्शी
लगाना गया था। जहाँ श्री ए० सी० का कार्य बकाया
(Pending) हो जाता था तभी मुझे मुन्शी लगाना देना
जाता और प्राची लगाने व मेहनत से काम पूरा कर देता

Received 532
12/07/92

[2]

तो मुझे हरा दिया जाता। श्री २०२० सिद्धकी साहब
 २० सी० पी०/२००० टी० के और आज भी हैं। रघु सी०
 उन्होंने अपने घर सरकारी जीप से बुलाया और फोन
 पर ही कहा कि मैं उनकी ससुराल से उनके लड़के को
 उनके निवास पर साथ ले आऊँ और लड़के को, जो
 भी वह चाहे देना। मैंने उनके लड़के को ससुराल
 से लिया और लड़के के कहने के अनुसार उसे बाजार
 दिया। घर पहुँचने पर २० सी० पी० साहब को मैंने रैक्लम
 की कीमत बताई तो उन्होंने कहा कि रैक्लम के दैरे, कहीं
 बिल वगैरह में एडजस्ट (Adjust) कर लेना, मैंने कहा
 कि जनाब मह मेरे उसूल के रैक्लम हैं और मैं सेना
 बिलकुल नहीं करूँगा। इतना सुनते ही श्री सिद्धकी
 साहब गुस्से में आ गये और रघु को धुँके दिखे
 और मर्दान्ता से उनके दिमा में, मेरे पुत्र नाराजगी पैदा हो
 गई।

२. एक दिन श्री सिद्धकी साहब ने मुझे दफ्तर में बुलाकर
 पूछा कि कमीशन का क्या हिसाब किताब है? मैंने
 कहा कि जनाब मैं कोई कमीशन कहीं से नहीं लेता,
 और इस तरह का देसा लेना मैं जलालत समझता
 हूँ। इस पर श्री सिद्धकी साहब ने ताना दिया कि मुझपर
 से मिलकर बड़ी खुशी हुई। मैं सदाही हूँ, अपनी बड़जाली
 बरदास्त कर गया।

३. मुझे श्री सिद्धकी साहब ने अप्रैल १८८१ तक के सभी
 २०० टी० बिलों पर हस्ताक्षर नहीं किये थे। आखिर में
 जब बिलों की पेंडिंग (Pending) होने की रपट प्रधान से०
 २०० टी० सुरेश चन्द ने लिखी और लिखा-पट्टी होने लगी,
 तब जाकर श्री सिद्धकी साहब ने सभी पुराने बिलों पर
 दिनांक १४-११-८१ में हस्ताक्षर किये और उन्होंने अपने
 हस्ताक्षरों के नीचे तारीख भी १४-११-८१ डाल दी, जो
 कई दिनों बाद श्री सिद्धकी साहब ने फिर काट दी। बिलों
 की फोटो स्टेट सलमन है, रघु० सी०/२००० टी० दफ्तर लिखी
 रपट पेज न० १३ पर व बिल की फोटो स्टेट पेज १५ पर सलमन है।

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दिनांक १८-११-८१ को श्री सिद्धकी साहब ने मेरा स्पष्टीकरण मांगा जिसकी कापी पेज संख्या १६ पर और मेरे द्वारा दिया गया स्पष्टीकरण पेज संख्या १८ से २६ तक संलग्न है।

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मेरे उपरोक्त स्पष्टीकरण के साथ ही उप.नि. / रम. टी. (SI/MT) और निरीक्षक / रम. टी. (MT) साहब के स्पष्टीकरण मांगे थे। रम. टी. / रम. टी. से कोई स्पष्टीकरण नहीं मांगा गया, इस बारे में श्री सिद्धकी साहब ही बेहतर जानते हैं। और उप.नि. / रम. टी. ने तो आज तक श्री स्पष्टीकरण का जवाब नहीं दिया जिसकी कापी पेज संख्या २६ पर संलग्न है।

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दिनांक २३-११-८१ को श्री सिद्धकी साहब ने फोन पर मुझसे कहा कि चालक गोदाहा रुकना लगे मेरी सल्लाह में मेरा दो। पार्टी ने उनसे फोन पर कहा कि जंगल वह ड्राइवर को डी. सी. पी. साहब के साथ ड्यूटी कर रहा है, तो श्री सिद्धकी साहब के कहने के अनुसार मैंने फोन से डी. सी. पी. श्री रम. रम. फारबखी साहब के घर से पता किया तो मायूम हुआ कि चालक ड्यूटी रैस्ट पर है और फिलहाल दूसरा चालक ड्यूटी पर है। जब सारे हालात श्री सिद्धकी साहब को फोन पर बताये तो श्री सिद्धकी साहब मुझसे मैं आ गये और मुझे बहुत बुरी-बुरी गालियां देकर कहा कि ड्राइवर की तुरन्त गैरहाजिरी लगवा दो। जिसकी रोजनामों की नकल की कापी पेज संख्या २८ पर संलग्न है। और दिनांक २५-११-८१ में इस रिपोर्ट का श्री सिद्धकी साहब ने रोजनामों में तपसिया लिखवा दिया, जिसकी कापी पेज संख्या ३१ पर संलग्न है।

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६. चूंकि श्री सिद्धकी साहब ने मार्च-अप्रैल १९८१ तक के बिलों पर हस्ताक्षर दिनांक १८-११-८१ में किये थे और बिलों पर पूर्व डी. सी. पी. श्री मीत घामिन हजारिका जी के श्री हस्ताक्षर होने थे। चूंकि श्री माधु हजारिका जी सितम्बर १९८१ में ही तबादले पर चली गई थी तो साहब ने बिलों पर हस्ताक्षर करने से इन्कार कर दिया।

इस रिजनामचे में रज. सी. / रज. टी. द्वारा लिखित रोजनामचे की कापी प्रष्ठ संख्या ३३ पर संलग्न है।
 मैं श्री सिदपकी साहब से रज. टी. की डाक अक्सर निकलवाता था। दिनांक २-८-११-८१ को श्री सिदपकी साहब ने श्राव करीब सावा द. बुलाया और कहा कि वहाँ क्यों नहीं पहनी, मेरे ऊपर गुस्सा हो गये। इस बारे में दिनांक २-१२-८१ को सुनसे स्पष्टीकरण मांगा जिसकी कापी प्रष्ठ संख्या ३५ पर व इस बारे में मेरा जवाब प्रष्ठ संख्या ३६ पर संलग्न है।

मैंने दिनांक १-१२-८१ को रज. दरबारत जगब डी. सी. पी. साहब को पेश होने के लिये दी थी ताकि मैं श्री सिदपकी द्वारा की जा रही ज्यादातियों के बारे में बतला सकूँ। कापी पेज संख्या ३८ पर संलग्न है।

१०. दिनांक २-१२-८१ को आर. आर्. श्री रामानन्द व्यास जी ने मुझे वसन्त विहार गाँव ड्यूटी पर जाने को कहा जो मैंने उनसे कहा था कि जगब में डी. सी. पी. साहब को पेश होकर बतला जाऊँगा, इस पर आर. आर्. साहब ने रज. उत्तरा रिजनामचे में लिख दी जिसकी कापी पेज संख्या ४१ पर संलग्न है। इस बारे में श्री सिदपकी साहब ने दिनांक ३-१२-८१ को मेरा स्पष्टीकरण मांगा जिसकी कापी प्रष्ठ संख्या ४३ पर संलग्न है और उसका जवाब प्रष्ठ संख्या ४४ पर संलग्न है।

ये बातें भी काबिले गौर हैं कि श्री सिदपकी साहब ने दिनांक ३-१२-८१ को रज. आदेश निकाला कि आर. आर्. साहब, बिना रज. सी. पी. व डी. सी. पी. साहब की इजाजत के, किसी को गाँव ड्यूटी अथवा Essential ड्यूटी पर नहीं भेजेंगे। उस आदेश की कापी प्रष्ठ संख्या ४६ पर संलग्न है।

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दिनांक 8-12-82 को श्री जगज्ज डी० सी० पी० श्री
 ए० ए० फारूखी साहब को देखा हुआ और सारे
 हाजिरा बताये। और डी० सी० पी० साहब ने कहा था
 कि मैं अपनी खेपेबागियां मग सलूत लिखकर दूँ।
 जनाब डी० सी० पी० साहब के कहे अनुसार मैंने एक
 दरखास्त दिनांक 14-12-82 को लिखकर दे दी थी,
 जिसकी कापी पृष्ठ संख्या 87 से 107 तक संलग्न है।

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12. दिनांक 12-1-82 की सुबह उप नि०/एग० टी० श्री
 आजाद सिंह ने कहा कि मैं एग० टी० मुख्ती का कार्य
 करूँ और उन्होंने अफसरों से इस बारे में बात कर
 ली है। मैंने 12, 14, 20 जनवरी को एग० टी० मुख्ती
 का कार्य किया और 20 जनवरी की शाग करीब
 11 बजे बीस मिनट पर, जब मैं एग० टी० के
 संबंधित कार्य कर रहा था तो श्री सिद्धकी साहब
 ने एग० टी० दफ्तर पर दयापण मारा। उस समय
 वहाँ पर उप नि०/एग० टी०, एच० सी०/एग० टी०, एच० सी०/
 स्टोर व अन्य चालक भी मौजूद थे। श्री सिद्धकी
 साहब ने मेरे से एक नोट-बुक ले ली, जिसमें मैंने
 बिलों को गाड़ी वर्डिंग, का कार्य करने की सुविधा के
 लिये बनाया था। इसके बारे में श्री सिद्धकी साहब ने
 रोजनामचे में एक रपट लिख दी, जिसकी कापी पेज
 संख्या 6770 पर संलग्न है। इसी बारे में मेरा
 फिल्ल फिर स्पष्टीकरण मांगा जिसकी कापी पेज
 संख्या 71 पर व मेरे जवाब की कापी पेज संख्या
 83 से 107 तक संलग्न है। कॉपिले गौर मह है
 कि एग० टी० दफ्तर पर दयापण शाम 11 बजे बीस
 मिनट पर दफ्तर समग्र खत्म हो जाने के बाद
 मारा। और रोजनामचे में लिखा कि एग० टी० का
 कार्य up to date है or not. / लेकिन इस बारे में
 का कार्य up to date पाया or not. / जाहिर है कि
 श्री सिद्धकी साहब मुझे कहीं न कहीं फंसाने का
 इरादा बनाये हुए है।

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१७. मैं श्री सिद्धकी साहब द्वारा बताया जाता रहा और मैंने दिनांक 21-1-82 को जगज्ज आधुनिक पुलिस साहब जी को पेश होने के लिये एक दरखास्त दी। उारं आई श्री रामानन्द त्यागी ने मुझे कहा कि बड़े (उच्च) अफसर, बड़े अफसर की ही सुनेंगे, सिपाही की कोई नहीं सुनेगा और मुझे उरा-घमकाकर वह दरखास्त मुझसे ही फटका कर मुझे श्री सिद्धकी साहब के दफ्तर में ले गये। वहां पर श्री सिद्धकी साहब ने मुझे समझाया कि सीनियर अफसर के खिलाफ, सी. पी. साहब को पेश नहीं होने। और मुझसे कुरान की कशम रवाकर कहा कि मेरे खिलाफ कुछ नहीं करेंगे और मुझे भी राम जी की कशम दी कि मैं भी उनके खिलाफ कुछ न करूँ। उन्होंने मुझसे कहा कि जो दरखास्त मैंने डी. सी. पी. साहब को लिखकर भेजे कि दरखास्त वापस लेने की मेरी हिम्मत खुद देख लेंगे।

१८. मुझे खुश करने के लिये श्री सिद्धकी साहब ने मेरे दो Recommendation Roll भी इसके बाद करीप।-

१९. इसके बाद भी मुझे श्री सिद्धकी साहब ने कई बार दफ्तर में बुलाया और कहा कि कोई आगे कापेवाही करने की जरूरत नहीं है, ये महकमा बड़ा बहन है, और सीनियर अफसर किसी के सगे नहीं है। हम दोनों को सजा मिल जायेगी, किसी और का कुछ नहीं जायेगा। मैंने उनसे कहा कि जनाब के कुछ नहीं करूंगा।

२०. श्री सिद्धकी साहब की अन्दरूनी खुन्दक और उनकी कुरान की कशम की सच्चाई निम्नलिखित घटनाओं से पता चलती है।

मेरा भाजा सतेंद्र कुमार जो कि दिल्ली पुलिस में सिपाही है, वह मुकदमा नं० 97/92 पी० डी० 420, 468 में घाना मोडल टाउन में गिरफ्तार हो गया। श्री सिददकी साहब ने भरसक जोर लगाया और स्थानीय पुलिस व दूसरे अफसरों को भी कहा कि मुझे भी सतेंद्र कुमार के केश में गिरफ्तार कर लिया जाये। चूंकि दिल्ली पुलिस में बहुत ही अर्द्ध और निहठान अफसर भी मौजूद हैं, मुझे उन्होंने नाजायज नहीं फंसाया। श्री सिददकी साहब ने खुदक निकालने के लिए पहले भी कनाट प्लेस में एक निरीष को फंसाया था जिसकी काफी बूछ संख्या 10-8-82 को एक आदेश निकाला जिसकी काफी बूछ संख्या-81 पर संलग्न है जिसमें मुझे एक सख्त सिपाही केशर दिया। इससे मेरी इज्जत पर बहुत बड़ा बट्टा लगा है। इस आदेश में मे लिखा हुआ है कि मुझे रूम० टी० का कोई रिकार्ड न देखाया जाये चूंकि रूम० टी० का रिकार्ड श्री सिददकी साहब द्वारा को गई अनियमितलों से भरा पड़ा है, जैसे कि सरकारी बस DEP 5060 का रुपये 30,000 का बिल, झूठी Inspection Report द्वारा पुलिस मुख्यालय से पास कराया। झूठी Inspection Report की काफी पेज संख्या पर संलग्न है। दरअसल DEP 5044 बस की सभी रिपोर्ट आगे पर DEP 5044 का कोटकर DEP 5060 किया गया और @ बिल नं० 22205 का कोटकर 22206 करके चोरी रुपये पुलिस मुख्यालय से बिल पास कराया।

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श्री सिददकी साहब के पास दो प्राइवेट कारें हैं, एक उनकी और एक उनकी बीवी को। सरकारी इंडियर इनकी प्राइवेट माहारे चलाते हैं। श्री सिददकी साहब तीन-चार चालकों को रखते आते हैं और एक

उनकी बीबी के लिए प्रतिदिन बदल-बदल कर बुलाया जाता रहा है, उनके आदेश के मुताबिक सरकारी चिठ्ठे में और स्टेटमेंट में एक ही ड्राइवर उनकी साफ ड्यूटी पर देखाते आये हैं। यदि कभी दो ड्राइवर स्टेटमेंट में लिख देते थे तो श्री सिद्धकी साहब चामकते थे और अपनी कलम से काटकर एक ही ड्राइवर अपने पास दर्शाते थे, कटिंग की काफी पेज संख्या पर सलग्न है। उनकी बीबी का आदेश था कि मेरे पास 3 सरकारी ड्राइवर वर्दी में नहीं आया और ऐसे ड्राइवर की मांग आती थी जो जवान हो और अच्छे कपड़े पहनते हों। अब तो मात्तम नहीं क्योंकि सुना है कि श्री सिद्धकी साहब ने अपनी बीबी को तलाक दे दिया है।

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मैं न चाहते हूँ भी सब कुछ इसलिए लिखने पर मजबूर हूँ कि श्री सिद्धकी साहब ने मेरी जिन्दगी तबाह करने का हर सुमकिन कोशिश की है और मैं निवेदन करता हूँ कि सरकारी ड्राइवरों और गाड़ियों का श्री सिद्धकी साहब ने बहुत पुरूपधोग किया है। दो ड्राइवर इन्होंने कई महीनों तक प्राइवेट ड्यूटी में भिजवा रखे थे जिनको 5 चिठ्ठे में और स्टेटमेंट में D-Reserve श्री सिद्धकी साहब के कहने से दिखाया जाता रहा और ड्राइवर वेतन दिल्ली पुलिस से लेते रहे हैं। चिठ्ठे की व स्टेटमेंट की काफी पेज संख्या 106 पर सलग्न है।

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श्री सिद्धकी साहब सुट्टियों पर होते हुए भी सरकारी गाड़ियों का इस्तेमाल करते आये हैं। इस बारे में डी० सी० पी० श्री मोते चापिन हजारिका जी के शब्द स्टेटमेंट की काफी पर लिखे हुए हैं जो कि छठ संख्या 11 पर सलग्न है। अन्य गाड़ियों का पुरूपधोग करने का इसी से साफ पता चलता है कि यदि रोजानागरी में गाड़ियों की रवानगी देखी जाये व लाक लुके देखी जाये तो ज्यादातर इनके निवास

109

110

अथवा इनकी फटीक⁹ करने वाले कार सरकार लिखी जाती रही है, भले ही श्री सिद्धकी साहब छुट्टी पर भी रहे हो। जल्द ही रिकॉर्ड सील करने को।

20. श्री सिद्धकी साहब ने अफसरों में चर्चा-चलाई की कि वे मुझको मरवाकर, गाड़ी के पीछे इस तरह से खिंचवा देंगे कि लाश की पहचान भी नहीं हो पायेगी। इस पर प्रार्थी ने दिनांक 12-8-82 को रज्ज परखास्ता जनाब डी० सी० पी० साहब को दी थी, जिसमें मैंने अपनी व अपने परिवार के की सुरक्षा की खुदश की थी, जिसकी काफी छूट संख्या 101 पर संलग्न है। प्रार्थी को आज तक इस बारे में कोई सुरक्षा नहीं मिली, बल्कि पिछले चार-पांच बार की तरह खु सिक्कोरेटी (V.I.P. Security Line) में भेज दिया जिसके बारे में आर० आइ० साहब द्वारा दी गई ड्यूटी स्लिप व रोजनामचें की नकल पेज संख्या 103 व 104 पर संलग्न है।

III

112, 113

नवम्बर 1981 से आज तक जो मैंने पत्रों के जवाब दिए, शिकायतें लिखी अथवा जो लिखा-पढ़ी हुई है, आज तक मुझे इस बारे में कोई भी उत्तर नहीं मिली है।

22. श्री मान महोदय जी, मैं पिछले करीब दस वर्षों से दिल्ली पुलिस में तैनात हूँ। मुझे आज तक कोई सजा नहीं मिली है। मैंने पास अच्छी ड्यूटी करने के 34 सर्टिफिकेट हैं, जिनमें से दो, जनाब आपुक्त पुलिस साहब दिल्ली द्वारा दिए गये हैं। प्रार्थी ने कमांडो कोर्स, ए० एम० सी० कोर्स की आइ० पी० कोर्स, तथा रेफरेशर कोर्स पास किये हैं। चूंकि श्री सिद्धकी साहब मुझे नाजायज तब कर रहे हैं, इसलिये मेरा अधिकार खतरे में है। चूंकि मैंने जो परखास्ता दिनांक 12-8-81 को दी थी उस पर भी आज तक कोई कार्रवाई नहीं हुई है। यदि आग्रिग कापी (Advocate-copy) नहीं भेजू तो मुझे किसी भी प्रकार का नुकसान श्री सिद्धकी साहब पहुंचा सकते हैं। चूंकि मेरा प्रार्थना पत्र अचित माध्यम द्वारा सील नहीं पहुंच पायेगा। प्रार्थी की सानुसंध प्रार्थना है-

01

10

कि आप पार्थी की सेवा होने की इजाजत भी
 देने की कृपा करें ताकि मैं अपनी परिश्रमों के स्तर
 पूर्वक आपको बता सकूँ।

आपकी कार्यवाही की प्रार्थना है।

आपका पार्थी Mamun
 सिपाही - जीतराई

लीटर न० - 7330/08F.

दही गार, दे० रा० पु०

दिनांक ११-५-८२

Annexure-ONE

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A

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A

English Translation of Ct. Jeet Singh complaint
dt. 12.5.92 addressed to Commissioner of Police
Delhi.

THROUGH PROPER CHANNEL

Respected Sir,

With due regards it is submitted that for last
3½ years I am posted as a constable in 6th BN. DAP.

Since my quarter (Govt.) was in Model Town,
I gave an application to Senior Officer to posted
me in 6th BN so that I could take care of my
children. With great pain and much against any wish
I am constrained to write that Shri A. A. Siddiqui-
ACP made my life hell by illegally harrassing me.
Shri Siddiqui is a Gazetted Officer whole I am
only a constable. I do feel odd to write against
him but I am so badly obsessed that I have no
alternative but to write. My iliad is a little
longer and you are the top-brass of Delhi Police,
therefore it is your prerogative to look after your
all subordinates and no injustice be done to any one.
I from the begining, put up my iliad to you.

1. In October 1991, I was posted as M.T. Clerk
prior to this I was posted as M.T. Clerk on 5
occasions. Whenever the pendency of work breathed
I was posted as M.T. Clerk. No sooner did I
finish the pendency than I was changed. Shri
A. A. Siddiqui was ACP M.T. and till day he is
A.C.P. M.T. One day he telephoned me and
said that I should fetch his son from the house
of his in laws in Govt. Jeep. He instructed me
to buy anything which his son liked. I took
his son from the house of his in-laws and

No. 2768/INSPR-6th
BN. DAP/E. Block
Sec. Line-
12/5/95

from the market, as per his liking, I bought toys for him (son). The cost of toys i.e. Rs 85/- I paid from my pocket on reaching home I told the cost of the toys to the ACP. He asked me to adjust the cost of the toys in some bills. I refused to do so as it was against my principles-Listening this he angered but paid me Rs 85/- right from here he harboured hatred against me.

2. One day Shri Siddiqui called me in his office and enquired about the details of commission. I told him that I took no commission from any place. Taking such money is a vice to me. Hearing it he taunted, "glad to meet Yudhister" I am a constable. I tolerated my insult.
3. Shri Siddiqui had not signed all the M.T. Bills upto April 1991. In last when he, M.T. Mr. Sunesh chand wrote down the report about pendency of bills then Shri Siddiqui signed all the old bills on 14.11.91. After long few days, Shri Siddiqui cut the date. The relevant photo copies of the bills are attached. The report of HC/MT is at page No.13 and the copies of the bills are at page No.15,
4. On 19.11.91 Shri Siddiqui called for my explanation. It's copy is at page No.17. The reply of the explanation submitted by me is at page 19 to 26.
5. In addition to my explanation, the SI M.T. and M.T.I were also given explanations. He, M.T. was not touched and Shri Siddiqui knows better in this connection. SI/MT gave no reply till date.

contd...

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P-69, 70

The copy of his explanation is at page No.27.

6. On 23.11.91 Shri Siddiqui ordered me on telephone that Gopal Krishan be sent to his (Sh. Siddiqui) in-laws house. I informed him that the driver was on duty with the DCP. As per his instructions I telephoned at the residence of Sh. A. A. Farooki, the DCP, and learnt that the driver was on duty rest. Another driver was on duty. When all the facts were narrated to Shri Siddiqui on phone, he got angry and abused me. He asked me to mark the driver absent. The copy of the report is at page No.29 on 25.11.91. Shri ~~S~~ Siddiqui got written the clarification about this report. Its copy is attached at page No.31.
7. Shri Siddiqui signed the bills, upto March/April 1991, on 14.11.91. These bills were to be signed by the then DCP Smt. Yamin Hazarika who had proceeded on transfer in Sept. 91. She refused to sign the bills. In this connection HC/MT made an entry and it is on page No.33. I used to get the dak cleared from Shri Siddiqui. On 29.11.91 Shri Siddiqui called me at about 6.15 P.M. and enquired as to why I was not in uniform. He angered on me. He called my explanation on 2.12.91. Its copy is at page 35. My reply to the explanation is at page 37.
8. on 1.12.91 I gave an application to DCP for my appearance so that I could tell the atrocities of Shri Siddiqui. Its copy is at page No. 39.
9. (Wrongly No.)
10. On 2.12.91 Shri Ramanand Tyagi the RI asked me to to the Guard in Vasant Vihar. I informed him the after appearing before the

-4-

DCP. I would go to the Guard. On this, the RI wrote down a report in the daily diary. Its copy is at page 41. On 3.12.91 Shri Siddiqui called my explanation in this regard. Its copy is at page 43. My reply is at page 45. It is note-working that Sh. Siddiqui issued an order on 3.12.91 in which it was written that RI would not send anybody for guard duty on any essential duty with the prior permission of ACP/D.C.P. Its copy is at page 47.

11. on 4.12.91 I appeared before SDK DCP sh. A. A. Farooqui and apprised him of all the facts. The DCP asked me to write down all my grievances with proofs. As per his order I submitted an application to him on 6.12.91. Its copy is from page No.49 to 78.

12. In the morning of 18.1.92 SI/MT Shri Azad Singh asked me to work as MT/Munshi (Clerk) as he had talked to Senior Officers. I worked as M.T. Clerk, from 18.1.92 to 20.1.92. On 20.1.92 at about 6.20 P.M. while I was working Sh. Siddiqui raided the office in the presence of SI/MT. H.C/MT H.C./Store and some drivers. Sh. Siddiqui took my note book in which I had written details vehicle-wise for effective and easy working. Sh. Siddiqui wrote down a report in the daily diary in this connection. Its copy is at page 69-80. In this connection my explanation was called. Its copy is at page 81. The copy of my reply is at page 83 to 88. It is pertinent to mention that the raid was conducted after the office hours i.e. at 6.20 P.M. In the daily diary he wrote down that the office

57
E. 27.3

57-E

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-5-

was raided to see whether the work of M.T. was upto date or not. He did not write whether the work was found upto date or not. It is clear that sh. Siddiqui wants me to implicate some where.

13. I was harassed by Sh. Siddiqui and on 21.1.92

I gave an application to C.P. Delhi for my appearance. R.I. Shri Rama Nand told me that high officials would only listen to senior officers. None would hear the constable. He asked me to tear away my application and took me to Sh. Siddiqui's Office. There Sh. Siddiqui asked me that it is not good to appear before C.P. against Senior Officer. He swore in the name of Holy Quran that he would not do any wrong to me. He asked me to swear in the name of RAM that I would also not do naything against him. He asked me to take back my application dt. 6.12.91 which I had given to DCP. I told me that I had no courage to withdraw the application. On this he said that he would himself see into it.

14. To p appease me sh. Siddiqui got me two rewards.

15. After this, Shri Siddiqui called me in his office several times and said that I need not to do anything further because this department is----- (abused) and the senior officers case for none. we both will be punished and none will be at a loss. I promised him that would no do anything against him.

16. The inward intention and truthfulness of his oath of Quaran may be judged from the following

incidents.

My nephew Satendra- A const. of Delhi police was arrested in case FIR No. 97/92 U/S 420/468 at PS Model Town. Sh. Siddiqui left no stone unturned to get my arrested in the aforesaid case. He had asked the local police and other officers to arrest me. Delhi Police is not devoid of good and dutyful officers. I was not arrested. Sh. Siddiqui, earlier also, involved an innocent person in Connaught Place with a view to wreaking his vengeance. The concerned copy is at page 89. On 10.4.92 Sh. Siddiqui issued an order in which he maliciously declared me suspicious constable. It spoiled my prestige. This order bears the fact that I should not be shown any record of M.T. I was done so as the record of M.T. was full of irregularities committed by Sh. Siddiqui for instance the bill of Rs 30000/- of Govt. bus DEP 5060 was got cleared from HQ on the basis of false inspection report. The copy of the this report is at page In fact the correct inspection report of DEP 5044 was made the report of DEP 5060. Similarly the bill No. 22205 was changed as 22206 and got it approved from HQ.

17. Sh. Siddiqui had two Maruti Cars. One is of his wife and the other is his own. Govt. drivers drive this private cars. Sh. Siddiqui used to have 3-4 Govt. drivers. One driver daily goes for his wife's Car. As per his order only one driver is shown in the Duty Roster and statement. If any one wrote two drivers against his name then he used to rebuke and himself change the figure

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The copy of such cutting is at page 95. His wife wanted a young driver in neat plain clothes.

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Now not sure but heard that sh. Siddiqui has divorced his wife.

18. Much against my will I am restrained to write this all because Sh. Siddiqui left no chance to ruin my life. I meekly say that sh. Siddiqui has profusely misused the Govt. drivers and vehicles. Two drivers he had sent out for private duty for several months but they were shown in reserve in Duty. Roster as well as in the statement as per his direction. These drew salaries from Delhi Police. The copies of Duty Roster and statement are at page 97.

P-108

19. Sh. Siddiqui, despite being on leave, used the Govt. vehicles. In this connection, the words of DCP ^{Smt} ~~Smt~~ Yamin Hazarika are written on the copy of statement. Its copy is at page 99. The misuse of other vehicles can be seen in the daily diary and log books. Most of these vehicles were either going to his residence or for some fatigue- shown as used for Govt. duty. Even on his being on leave the vehicles run for his work. Record need to be sealed.

P-109-110

20. Sh. Siddiqui spread among Officers that he would get me killed and dragged behind the vehicle in a way that my dead body would not be identified. Learning this, I submitted an application to DCP. on 13.4.92 I had requested for the safe custody of my family and myself. The copy of it is at page No. 101. I

P-111

I have not been provided any security till date on the contrary I was sent for duty in VIP Security. In this connection a duty slip given by RI and the copy of daily diary are attached at pages 103 and 105.

21. Right from Nov. 1991 till date I have not been informed about all the complaints/ replies which I had writter.
22. Sir, I have been working in Delhi Police for last 10 years. I have never been visited with any punished. I have 35 Recommendation Rolls and two out of these were given C.P. Delhi. I have passed Commando Course. A.M.C. Course, VIP Security Course and Refresher Course. Since Sh. Siddiqui has been illegally harassing me, my future is in Lurch. The application which I had given on 6.12.91 is still unattended. If I fail to submit an advance copy to you then Sh. Siddiqui may harm me because my application sent through proper channel will take time to reach you. I earnestly pray that I may kindly be afforded a personal appearance before you so that I may explain my grievances in detail. Lawful action is prayed for.

Applicant

Sd/- Jeet Singh

Gt. 11.5.92

Relt No 7330/DAP
8th Jan 1992

12/5/92

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D.D. No. 24 dt. 10-10-91 6th Bdy DAP

रैजनामचा

Hc. Suresh chand No. 7050/DAP

समय 11/10 बजे दिन मन मल ने प्रबे Asi गुलाब सिंह

No. 1801/c / Asi / MT से समोटीo fleet का चार्ज

पुराना हालत में लिया। चार्ज के मुताबिक नये स्ट्राफ

रजिस्टर से नया सामान व पुराने कन्डम रजिस्टर

मुताबिक पुराना सामान व लिस्ट के मुताबिक सारा

रिकार्ड लिया। व पुरानी लोक ब्लूके देखने से पता

चलता है कि कई सालों से लोक ब्लूके पर Hc/MT,

SI/MT व MT के हस्ताक्षर नहीं हैं। और अप्रैल

1991 से अब तक के MT, ASI, MT, में ही

रहे हैं जो कि अब तक paymaster हो जान चाहिए

व / जिनका जिम्मेवार पुराना स्ट्राफ है। नकल

रपर अलग करके अफसोन वाला की रिक्दमत

में व सम्बन्धित दफ्तर में अरसाल होगी।

वकलम - सुद

नोट:- नकल मुताबिक रैजनामचा कल है

Hanuman

216

60

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Matador, Shaktiman, Bedford, Leyland, Trekker Russian Spare Parts,
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155, GURU NANAK AUTO MARKET, KASHMERE GATE, DELHI-110006

BILL INVOICE NO. 1425 Dated: 21/6/91

Mr. D.C.P.	Order No.	Dated
Mr. B.A. D.P.	Despatched Per	
Model: Tempra Delhi	GR/RR/VPP No.	
C.S.T. No.	Dt.	Documents through

QTY.	PARTICULARS	RATE	AMOUNT
1st	Jumping Road Bush	90/ea	90
1st	Handle Katarra	95/ea	95
3226 11/11			
TOTAL			185
S. TAX		10/	12
G. TOTAL		RF	207

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Goods are checked properly and packed carefully.
We are not responsible for any loss or breakage in transit.
Subject to Delhi Jurisdiction.

For CENTURY AUTOMOBILES

Explanation

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The following vehicle of the Bn. are off-road and are under repair with the work shops since long -

1. DBL-2972 M-Bus
2. DED 4249 Pick-up
3. DEL 673 Truck
4. DEG 4372 Truck
5. DEL 591 Truck

You being working as M.T. (Munshi) have failed to supervise the maintenance repair of these vehicles with the result that these remain off road for considerable period. It clearly shows that you are not taking interest in the duties assigned to you. You are hereby directed to submit your explanation within two days positively.

Sd

(A.A. Siddiqui)
Asstt. Commr of Police/Del
VI Bn DAD Delhi

M.T. Munshi

(Ct Jeet Singh No 7330/DAD
through S/MT)

No 414/ACP/MT/VI Bn

Dated - 19/11/1991

Manu

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(स्पष्टीकरण)

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सेवा में

श्री माण महोदय जी
सं. शा. पुणेस, भौतर परिवहन
घड़ी ला. दि. सत्पु.

आदरणीय महोदय जी,

आपके कार्यालय के

पत्रांक संख्या 4/4/ACF/VI B.M. Dt. 19-11-91 के
संदर्भ में,

पार्श्व पिछले करीब तीन वर्षों से घड़ी
वाहनी में कार्यरत हैं। पार्श्व को इस समय
में पांच बार रग्गोंटी गुन्गी लगाना गया है
और पांच बार ठराया गया है। पार्श्व के रग्गों
का Pending work (बकाया काम) मुझसे करवाया
जाता रहा और फिर ठरा दिया जाता रहा है।
अब से 10/11/91 से गुन्गी का काम रहा है और
रग्गोंटी में अप्रैल 1991 से ज्यादातर दफ्तर का
काम Pending है जिसको पार्श्व दिन रात करके
पूरा करने का शरयक प्रयास कर रहा है।
लेकिन ऐसा लगता है कि Pending काम की
आधिक्यता और वर्तमान काम की आधिक्यता को
देखते हुए काम का सामान्य स्थिति में लाना
मुश्किल है। इस बारे में आपको भी बताया
जा चुका है। दफ्तर के काम में सबसे जरूरी
Pending work, M.T. Bills का है जो कि कामका
पहले Payment हो जाने चाहिए थे। निरीक्षक
स्तर तक बिल निकल चुके हैं और आपके
हस्ताक्षर की इंतजार में रग्गोंटी में ही रहें

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है, इस बारे में काफी दिनों से आर्किव पुलिस
धर्मपुर रजिस्ट्रार ने भी कई बार कहा और
वर्तमान पु० सि० / लम० टी० ने भी / लेकिन शायद आर्किव
पुलिस रजिस्ट्रार पर हस्ताक्षर के करने के लिये समझ ही
नहीं है / अब जबकि इन बिलों पर श्रुतपूर्व उपायुक्त
पुलिस अमीन भागिन हजारेका जी के भी हस्ताक्षर
होने हैं / और जब तक पेंडिंग कार्य खत्म नहीं
हो जाता तब समाधान है कि आर्किव का कार्य
समाप्त का कार्य अवश्य ही पेंडिंग रहेगा जो कि
सरकारी कार्य में बाधा है / जबकि पुलिस मुख्यालय
से बार-बार पता आ रहा है कि दुकानदारों की
payment जल्दी की जायेगी /

5. प्रार्थी का सरकारी क्लरक मौडल 273 न
पुलिस लाइन में है लेकिन प्रार्थी रजि० टी०
कार्य में इतना व्यस्त रहता है कि समझ पर
रखना नहीं रखा जाता, समझ पर सौ नहीं पाता
क्योंकि प्रार्थी की यह कोशिश है कि किसी तरह
pending work काबू में आ जाये / अब कुछ कहते
हैं भी प्रार्थी को कोई प्रस्ताव पत्र तक नहीं
मिलता वार्षिक नोटिस भिजा है जिससे प्रार्थी का
कार्य करने का मनोबल कम हो / सचवाई तो यह
है कि प्रस्ताव पत्र (Certificate) उनको भिजाते हैं
जो सिर्फ सहायतागिरि करते हैं ।

फिराहाल जो आर्किव नोटिस में रतना
लिखा गति है उनसे शायद DEP 5060 व DEP 5061
लस - रतना इसलिये नहीं दिखाई है क्योंकि वे
दोनों लस को महीने से Telco में ठीक रखी

72
 और उनका Inspection अब तक नहीं हो पाया है, जो कि सरकार का बुकेशन है और Inspection Committee के आप समझा है।

वकी दर्शाई गई पांच गाड़ियों की स्थिति इस प्रकार है।

1. DBL-2972 :- यह गाड़ी सरकारी वर्कशाप में है जिसकी इंस्टीमेंट को पास कराकर स्वीकृत फार्म भजगू का टीला में गाड़ी का पग होक हो रहा है।

2. DEL-4249 निकल आया :- यह भी सरकारी वर्कशाप MPL में है। जिसके रेडिस्टर की बुकिंग-चार दिन पहले स्वीकार हुई है और स्वीकृत दुकान सिंगाराम लाल कश्मीरी गेट के से नया रेडिस्टर लेने गये थे वहां लेना हुआ नहीं मिला और उन्होंने पुराना रेडिस्टर मजानकर इसे 5/30 का रेडिस्टर नया बनवा रहे हैं जो कि आगामी मींगलर को मिलेगा।

3. DEL-6737

4. DEL-4372

उपरोक्त दोनों ट्रक पी.टी.एस और प्रवाग ला. से खतरा होकर आगे थे जो कि 19/11/91 में ही ठीक करा दिये थे।

5. DEL-5011 ट्रक के संबंध में पुनरावलोकन गाने कि ला. वर्कशाप के मालिक के हवाला भेजा है।

P.T.O.

इसके अलावा सचचाई यह है कि हमारे गाँव
गाँवों की संख्या को देखते हुए - चालक कम हैं
जो कि good maintenance के लिए पुनः गाँवों
पर चालक का होना जरूरी है और उनके नाम
गाँवों के चिठ्ठे में General Duty में शामिल
करके दे दिये जाते हैं लेकिन इधर उनकी
आप के पास होनी है, आपका ही आदेश है कि
मेरे पास तीन चालक रहेंगे और चिठ्ठे में मेरे
पास एक चालक दिखाऊँ / एक चालक D-7 के लिये
रिजर्व रहता है। कुल मिलाकर इसी तरह की स्थिति
सबसे गाँवों की Maintenance में बाधा होती
है। अलावा इसके ज्यादातर बड़ी गाँवों में
म. 2000 व P.T.S. में चालती हैं और वहीं
वै खराब होकर जाती हैं और ठीक नहीं करती
हैं।

मौ डलराउन
D-7
हिरकी
समुदाय
है।

बाकी गाँवों में सम्बंधित परेशानियाँ शामिल
करवा कर निरवकाश दी थी।

आप भी यदि चालकों के कार्य में आप
सुधर रही हैं तो गाँवों को General Duty
में रखने के आदेश देने की कृपा करें, आपसे
कृति कृपा होगी।

बे/व/क/की

Copy to - D.P./G.M. Bm
for information pl...

उ. गौ.
का. जी. गौ. 7530
(गम. 2) मु. 21 10/11/97
द. व. 20/11/97

Explanation

(14)

The following vehicles of this Battalion are off road and are under repair with the firm/work shop since long.

1. DBL-2972 M. Bus
2. DED-4249 Pick-up.
3. DIL-673 Truck
4. DEG 4372 Truck
5. DEL-5911 Truck.

You being working as SI/MT have failed to supervise the maintenance/repair of these vehicles with the result that these remain off road for considerable period. It clearly show that you are not taking interest in the duties assigned to you. You are hereby directed to submit your explanation within two days positively.

Sd.
Assist. Commissioner of Police
VI Bn. DAP Delhi

SI/MT/VI Bn.

No. 413/ACP/MT/VI Bn.

Dated- 19-11-1991

True Copy
Manu

D.D. No-31 dt. 23-11-91 रोजनामचा
64th Bm DAP दिल्ली

D.O. इलाहाबाद गैरहाजिरी

समय 4-10 शाम बजे दर्ज है कि मा. मुन्शी
का 0 जीत सिंह No. 7330/DAP ने रोजनामचा
में दर्ज कराया कि थोड़ी देर पहले ACP/मा.
साहब का फोन आया था कि पता करो कि
यदि DCP साहब के पास HC गोपाल कृष्ण
ड्यूटी पर है और गोपाल कृष्ण ने समझी
में रिपोर्ट नहीं की तो उसकी गैरहाजिरी
दर्ज करा दी जाये। मा. मुन्शी ने फोन करके
DCP साहब के Residence से पता किया तो
पता चला कि वहां पर कां विरेंद्र No. 7970
DAP ड्यूटी पर है इसलिए ACP साहब के हुक्म
के अनुसार HC कृष्ण गोपाल की गैरहाजिरी
दर्ज की जाती है। नकल स्पष्ट अलग करके
अफसरान वाला की रिपोर्ट में जरूराल होगी
नीज दर्ज है कि मा. मुन्शी ने दर्ज कराया
कि ACP साहब ने आलिखा देकर सम्बोधित
किया। बकालम HC/DO

D.D. No- 58 6th Bk. DAP dt: 25/11/91

D.O. इचाला तफासिफा

समय 3/55 बजे दिन दर्ज है कि रपट नं० 31
 dt: 23/11/91 का बाबत गैर हाजिरी H.C. गोपाल
 कृष्ण 7186/DAP दर्ज है कि H.C. गोपाल कृष्ण
 ने जनाब DCP साहब के पास बाबर-तुर अपनी ड्यूटी
 दी है और बाद ड्यूटी H.C. अपने Rest गुजारने
 गया था और बाद गुलाबिक ड्यूटी हाजिर हुआ
 जो रपट नं० 31 dt: 23/11/91 गलत फहमी की
 वजह से लगी है जिसकी गैर हाजिरी तसवीर
 न करके हाजिर ड्यूटी समझा जाये जो होलात
 जनाब DCP साहब व DCP साहब की बतलाये
 गये है व SI/Mr साहब की बतलाये गये। रपट
 इचालान दर्ज है। बकअन - D.O.

सकल घुलाविक डाल है।

Signature

F.D. No-42 रोजनामचा 6th BN DAP. Dt 27-11-91

M.G. Suresh Chandra No. 7050 वापसी व इतला
DAP
DBL 7122

संग 1-58 बजे दिन HC मजकुरा गप ल धर्मपाल नं०
6967/DAP लाहवाला रपट नं० 29 रोजनामचा दजा .
से काय कर साकार R.K. Puram Women Cell से हाजिर
लाइन छाया है व दर्ज है कि मैं पूर्व उपायुक्त पुलिस
दही काहेनी कम Y. Mahabika लाहवा के पास M.T. के
पुराने Bills बराब दस्तावर करने गया था जो कि
AC/P/M 6th BN लाहवा है अभी निकले के जिसके बिषे
मैडम ने दस्तावर करने से मना कर दिया/जाहिर है
कि जब तक पुराने बिल मान गही होते जागगी M.T.
Bills संबंधित कार्य Pending ही रहेगा/बकल रपट
जालग कर के अफसरान वाला की खिदमत में मिलेजवई
जायेगी/रपट इतलान दर्ज है/बकलम H-C.

True copy
M. Manan

78 226

EXPLANATION

You Const. Jeet Singh, No. 7330/DAP entered in the office of the undersigned today dated 29-11-91 without Uniform and put up the leave application of ASI(Dvr.) Nafe Singh, No. 2628/NW for the sanction of the same. You are neither Reader of the undersigned nor you are dealing the subject.

You, are, therefore, called upon to submit your explanation on the following grounds:-

1. Under what capacity you entered in my office.
2. Why you were not in Uniform particularly on Friday.

Your reply in this regard should reach the undersigned within three days positively.

MTI/6th Bn. DAP for obtaining the explanation of the Const. and sent the same to this office for record.

(A.A. SIDDIQUI)
ASSTT. COMMISSIONER OF POLICE,
VI BN. DAP, DELHI.

NO. 2079 /HAP-6th Bn. DAP,
dated Delhi, the 2/12/1991.

MT

for me

3/12/91

79

रिपोर्ट में

20/11/91

- आपकी कोमाला के पत्रांक संख्या 2079/MNP
644/10/11 2/12/91 के संदर्भ में -

✓ मा-मोतर

रिपोर्ट में निवेदन यह है कि आपकी

✓ धारों में निम्नलिखित बातों का जवाब दिया
है।

1. आप मेरे दफ्तर में क्यों आये ?

उत्तर :- 11/11/91 ने मुझको कहा था कि ACP/MNP
बुला रहे है तथा मैं आपके दफ्तर गया था।

2. आपने क्यों लगे नहीं पहन रखी थी ?

उत्तर :- दफ्तर सामने रहता ही चुका था, शाम

के 6/15 ही चुके थे और मैं वहीं उतारकर

बैठा हुआ था जो जाले में ही मुझसे

कहा गया कि ACP (MNP) अपने में तुरन्त

बैठा रहे है और मैं आपके ऑफिस में आ

गया था।

रिपोर्ट सेवा में हाजिर है।

Received on 10/12/91

Yogendra

धरम

का० अतिरिक्त

7330/000

dt 4/12/91

~~80~~
80

विषय :- जनोब उपायुक्त पुलिस को पेश होने हेतु

सेवा में,

श्रीमान महोदय जी
उपायुक्त पुलिस, दूधो बाहिनी
दिल्ली संशस्त्र पुलिस

मान्यवर महोदय,

साधिनय निवेदन यह है कि प्रार्थी

आपके सामने पेश होकर बहुत जरूरी बातें आपको
बताना चाहता है।

अतः प्रार्थी को आपसे सानुरोध प्रार्थना है
कि प्रार्थी को पेश होने की इजाजत देने की
कृपा करें, आपकी आज्ञा कृपा होगी।

प्रार्थी
सि० जीत सिंह 7330
दूधो बा०, दि० स० पु०
दिनांक १-१२-६१.

Received
for 1-12-61

Memon

D.D. No-52 राजगामचा GMBM. DAP.
Dt-2/12/91

87

Insp. R. N. Tyagi

इतला

समय 3-59 बजे दिन देज हे के
ज. जीत सिंह M. 7330 / DAP. का बराय
ड्यूटी श्री H.A. Baray Res. वसंत विहार
F 8/5, जहाँ पर रुक सिपही कम है
जिसका जान के लिए कहा गया जिसने
जवाब दिया कि वह DCP साहब बहादुर
के बिना श्री H.A. Baray शादी में नहीं
जाऊंगा / रपट इतलान देज है। नकल
रपट अलग करके मुनासिब कार्रवाई Act/Act
साहब का निजामत जायेगी / बकलम - D.D.

True copy
Homan

82

EXPLANATION

You Const. Jeet Singh No. 7330/DAP were detailed to perform guard duty at the residence of Sh. H.A. Brari, Former Governor of Haryana by the R.I. 6th Bn. But you ^{obviously} subsequently refused to go for duty. Thus, you violated the order of senior officer (RI/6th Bn.).

You are hereby called upon to submit your explanation as to why disciplinary proceedings should not be initiated against you for not comply with the orders of the RI/6th Bn. within 2 days positively to the undersigned.

(A.A. SIDDIQUE)
ASSTT. COMMISSIONER OF POLICE:
6th Bn. DAP DELHI.

NO. 12082 /HAP-6th Bn. DAP Dated, Delhi the 3/12 /91

सेवा में

श्री मान महोदय जी

स. ० आ. ० पुलिस दही बाधिसरूप

सविनय निवेदन यह है कि प्रार्थी को आपका पत्र जिसमें डूरी न देने से सम्बन्धित पूछा गया है प्रार्थी का जवाब इस तरह से है और बिल्कुल सत्य है।

प्रार्थी को B.M. लया R.I. साहब ने कहा था कि ACP/Mr. साहब का आदेश है कि मैं वसंताबेहार गाँव में जाऊँ तो प्रार्थी ने कहा था कि प्रार्थी ने अपनी परेशानियों से निजात पाने के लिये एक आवेदन पत्र उपायुक्त पुलिस साहब के सामने पेश होने के लिये 1/12/91 में दे रखा है और प्रार्थी जन्म डी. सी. पी. को पेश होकर डूरी पर चला जायेगा और उसी तरह की इलाका श्री रामानन्द लयागी साहब R.I. ने राजनाम में लिख दी थी।

ध्यान सेवा में हाजिर है।

प्रार्थी

सि. ० जील सिटि No. 7330/80P

दही बा. वि. सरूप

दि. 5/11/91

84-85
232

ORDER

It has been observed that staff deployed at various essential duties / Guards are being deployed by the BHM staff at his own level, whereas this should be done with the prior approval of the competent authority i.e., DCP / ACP / ADJ through office concern.

Hence forth, staff posted on various essential duties / Guards will be changed only after the prior approval of the competent authority, non compliance of these order will be viewed seriously.

Sd/-

(A. A. Siddiqui)
Asstt. Commissioner of Police
VI Bn. DAP Delhi

No. 3336-38 / P. Br. VI Bn. DAP. Dated Delhi
the 3/12/91.

Copy to:—

1. R.I. VI Bn. DAP for necessary action,
2. Q.M. / M.T. / 6th Bn. DAP Delhi

Munim

सेवा में,

श्री मान महोदय जी

उपायुक्त पुलिस दही वा०

दिल्ली सशस्त्र पुलिस

(नवीन नियुक्त गृह है कि प्रार्थी को 6th B.M. में तैनाती को करीब तीन वर्ष हो गये हैं। प्रार्थी एम० टी० का कार्य पहले से ही जानता है। प्रार्थी को यहां पर तीन सालों में एम० टी० मुन्शी के तौर-पर, कभी लिखित आदेश से और कभी बिना लिखित आदेश से लगाया गया और दबा दरापा जाता रहा। जब 6th B.M. को M.T. का कार्य Pending हो जाता तो प्रार्थी को लगा दिया जाता और Pending जबकि सामान्य होने पर प्रार्थी को हटा दिया जाता रहा है। सिर्फ इस बार के हटाने के अपवाद को छोड़कर। प्रार्थी ने Pending कार्य दिन रात मेहनत करके पूरे किए हैं, इसका सबूत एम० टी० सम्बन्धित रिकार्ड है।

प्रार्थी बार-बार लगने हटाने की प्रक्रिया व दूसरी परेशानियों को वजह से जनाब उपायुक्त पुलिस दही वा० को पेश होना चाहता था लेकिन मौका नहीं दिया गया।

एवं अन्त में प्रार्थी दही बार जनाब

उपायुक्त पुलिस दही वा० के आदेश से एम० टी० मुन्शी लगाया गया और प्रार्थी ने April 1991 तक के बिलों और सम्बन्धित रिकार्ड को दिन रात 18-20 घंटे कार्य करके सामान्य स्थिति में लाने का भरसक प्रयास किया क्योंकि दुकानदारों के Payment भी बहुत लेट हो चुकी थी। M.T. के Bills पर ACP/M.T. साहब

P.T.O.

दस्तावेजों को मैं देर करते रहे जो कि शापद देलली पुलिस की प्रत्येक इकाई की अधिका म.र. के ऑडि का कार्य पियड़ चुका है और ACI साहब ने 14/11/91 में दस्तावेजों को मैं देर करते रहे। जो दो स्टोर बिलों की संलग्न है।

इसी दौरान में प्रार्थी को ACI/मा. श्री एंगुल सिद्धकी ने बुरी-बुरी गालियां देकर पुलाड़ित किया और कहा कि यदि मेरे नाजायज कार्यों को नहीं करोगे तो मुझे देख लूंगा। प्रार्थी को डराते धमकाते रहे। सरकारी चालकों से अपनी पाईवैट मास्कारे अपनी बीबी के लिए चलावाते रहे और कहते रहे कि चिरो में मेरे पास एक ही चालक ड्यूटी पर दिखाते रहे। और वे में तीन-चार चालकों को अपने मीजि उपयोग में लूंगा। प्रार्थी ने यदि कभी दो चालक या तीन चालक ACI साहब के साथ अवैध चिरो में व statement में show करदिए तो स्वयं ACI साहब ने अपनी कलम से अपने पास, स्टोर में मेरे कारक एक ही चालक दिखाया, जिसकी जो दो कापी संलग्न है।

जब अभ्युक्त पुलिस श्री अरुण अग्रत जी को आदेश के मुताबिक महा-चालकों से आठ घंटे की ड्यूटी लेने की वजह से सिफ्ट बना दी गई थी। चालकों की ड्यूटी पर सेट की गई लेकिन ACI/मा. साहब ने मुझे जबानी आदेश देकर दो चालक ASI नमो सिंह व ASI मोरद्वज सिंह जी को नामालूम जगह शापद एस. या किसी और जगह ड्यूटी के लिए भेज दिया जिनमें से ASI मोरद्वज जी अब भी काली दिना से बाहर ड्यूटी पर का रहा है लेकिन वेतन हमें इन से लेते हैं। जब ACI साहब ने statement देखा तो धमकाया कि किसी और खाते में चालकों को दर्शा दिया करो जब कहा कि कहा दिखाया तो साहब ने आदेश दिया

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कि कुछ भी कोर्ट वॉर्ड में दिखा दिया करो और सब
लोक बाहर दूसरी जगह ड्यूटी करने वालों को D-Reserve
में बर्खास्त जा रहा है चिट्ठे में भी और Statement में
भी। जो कि दिल्ली पुलिस का मुकामान हो रहा है। चिट्ठे
की फोटो कापी सलान है।

इसी दौरान जार्जी को ACP साहब डराते व
धमकाते रहे तथा बुरी-बुरी गालियां देते रहे जो कि जार्जी
स्वयं लिखने में शर्म महसूस कर रहा है और कहते रहे कि
जब भी मेरा फोन आए गाड़ी के लिए तो दूसरी-तीसरी
गाड़ियां भेज दिया करो। इस तरह से जब भी ACP साहब
कहते उनके Resistance पर कब्जा करीक पर कब्जा दूसरे
क्यों के लिए हम गाड़ी या मोटर साइकिलें भेजते रहे
ह और ACP साहब के अनुसार रोजनामचे में और लाक-
बुकी में ड्यूटियां कार सलका की भरी जाती रही है।
जो कि सरकार का मुकामान है। ACP साहब धमकाते
लेकिन भी सरकारी गाड़ियों का इस्तेमाल करते आए हैं
जिनके बारे में पूरे उपायुक्त भी करते पागिन हजारों
साइकिलों के Point, Statement की कापी में लिखे
हुए हैं। फोटो सलान है।

इतना कुछ होते हुए भी ACP/Mr साहब
जार्जी के पीछे पड़े रहे और कहते रहे कि यदि मेरी
नाजायज बातों को नहीं मानोगे तो मैं देख लूंगा
उंगल तुझे हमारी मुन्नी से भी हटा दूंगा लेकिन जार्जी
अपनी सिचवाई पर कंडिग हो गया और दिन रात कार्य
करता रहा यहां लोक के Pending कार्य जार्जी बहुत देर
रात तक करता रहा और सुबह 6 बजे फिर शुरू कर देता
3 जार्जी ने कई बार अपने HC/Mr SA/Mr / Mr साहब
को कहा कि एक मुन्नी और लगवा दो मेरी गीद तक पूरी
नहीं होती तो एक गीद हटाकर HC/Mr SA/Mr / Mr साहब

जे कोशिश कौके जगब डी० सी० पी० साहब से दूसरे
 मुन्शी के आर्डर नीचे शीट पर करा लिखे थे - लेकिन
 शापद केली भी वजह से आदेश लागू नहीं हो
 पाये। और प्राणी अकेला ही जेहनत करता रहा।
 इसी दौरान पिछले शुक्रवार को चालक भंडा श्री नैके गौह
 जे अपनी C/L की application HC/MAN को देकर
 DMP General Room ड्यूटी जाने से पहले कह गये थे कि मेरी
 ड्यूटी का आर्डर बुक ले आना शापद से ड्यूटी से दफ्तर
 बुन्द होने के बाद आ पाऊगा। प्राणी को श्री/मान साहब
 ने शाम 6/15 बजे लगभग बुलाया और प्राणी गया था।
 प्राणी दू। बजे अपनी वर्दी भी उतार चुका। प्राणी को श्री साहब
 ने कहा था वर्दी पहन कर क्यों नहीं आये तो प्राणी ने कहा था
 कि जगब मेरे अभी वर्दी उतारी है। फिर श्री साहब ने
 कहा कि तुम MS नके सिंह की छुट्टियां कराने वाले क्यों हो
 प्राणी ने कहा था कि साहब MS नके सिंह मुझसे कहकर
 गया है कि मेरी छुट्टियां का पता कर लेना, शापद की
 देर से आबू और मेरे श्री साहब से कहा था कि जगब
 मुझे MS नके सिंह कई दिनों से कह रहा है कि मेरे
 बच्चे बहुत बीमार चल रहे हैं, इतना कहते ही श्री
 साहब गुस्से में आ गये और मुझसे कहा कि
 तुरन्त General duty में Report करो और प्राणी ने
 General duty में Report कर दी थी। इस तरह से दली
 बात बगैर Pending कोषि पूरा करने से पहले ही
 मुझे हटा दिया गया है।

फिर प्राणी ने जगब उपपुक्त पुलिस दली बात
 को पेश होने की लोची कि साहब को अपनी
 दिक्कत बताऊँ और प्राणी ने 1/12/91 को बड़े साहब के
 पेश होने की Application दी। दो दिन बाद प्राणी

को 31 मार्च R. साहब ने कहा कि ACP/MA. साहब का आदेश है कि मैं वसन्त विहार गाँव ड्यूटी पर जाऊँ तो प्राप्ति ने कहा कि मैं ड्यूटी पर जरूर चला जाऊँगा लेकिन जैन से पहले मैं जगब उपाध्याय पुलिस को देश होना चाहता हूँ और यही शब्द कथन इसी तरह से ही R. साहब ने रोजगार में इतना लिख दी थी लेकिन ACP साहब ने राईप शुधा पत्रों से प्राप्ति का explanation माँगे लिया कि मैंने ड्यूटी जाने से इन्कार क्यों किया? बिना वृद्धि बिना बुलावे मेरे पास ACP नके सिंह की दुष्टी के बारे में क्यों आदेश। इस तरह के नोटिस प्राप्ति ने हंग्स लिखे हैं।

बहरहाल प्राप्ति को ACP साहब पहले से ही काफ़ी तंग कर रहे हैं और नोटिस पर नोटिस देकर प्राप्ति को परेशान कर रहे हैं। प्राप्ति का कलेबल कम रहे हैं। प्राप्ति का पुराना रिकॉर्ड बहुत ठीक है। आप मंगा कर देख ली साहब।

अब प्राप्ति को डर है कि ACP/MA साहब प्राप्ति की सालाना रिपोर्ट खराब कर देंगे और प्राप्ति आगामी जनवरी 1992 के A List के Test में चुकसान उठावेगा?

शायद ठीक इसी तरह से पूर्व HC/MA. श्री रामकिशन को तंग किया गया है और उसके दो सनसौट दी जा चुकी है। HC/MA. रामकिशन के समय में एम.टी.० कार्य पिछड़ने पर जो उसने जवाब दिया है, अफसरों को, उसके जवाब के मुताबिक ही प्राप्ति ने उपरोक्त दो लॉइन लिखी है पूर्व HC/MA. के ध्यान में लाने हैं।

P.T.O.

फिलहाल प्रार्थी इस सारे मामले को लेकर बहुत परेशान है क्योंकि मैंने अपने से सीमित अफसर के बारे में लिखा है। प्रार्थी नहीं चाहता कि किसी से पुरस्मानी हो लेकिन सत्य तो यह है कि यदि प्रार्थी लिखकर नहीं देगा तो सच्यद्वि से अपना मुँह मोड़ेगा। और प्रार्थी सत्य का पुजारी है सचचा सिपाही है। प्रार्थी तो सिर्फ यह चाहता है कि प्रार्थी को भावेक्ष्य में कुछ इस तरह की बातों को उजागर करने के सामने जो परेशानी आएगी प्रार्थी की मदद करने की कृपा करें।

सच्यद्वि कड़वी भी होती है लेकिन ईश्वर की मान्यता है कि अन्त सच्यद्वि की जीत होती है प्रार्थी इसी उम्मीद में है। सिपाही हूँ शापदू मेरा कोई गवर्न भी नहीं बनेगा लेकिन प्रार्थी ने जो ऊपर लिखा है, उसके सबूत साथ सलग्न हैं।

फिलहाल प्रार्थी इस मामले के अर्च/मात साहब के इराने धमकाने गालियाँ देने से बहुत ही भागलिक रूप से परेशान है। प्रार्थी को कई दिनों से श्रुण भी नहीं लग रही है और प्रार्थी के बच्चे भी मेरे परेशान होंगे की वजह से परेशान रहे रहे हैं। फिलहाल प्रार्थी को डूब अफसरान बालूकों के सहयोग व फाफुलरा के बरा साहब बहागे की जगुरत है। फिलहाल प्रार्थी सच्यद्वि के साथ रह सके।

धन्यवाद

प्रार्थी

सिपाही जीत सिंह 7330

08/11

6th Km. S.S. DT 5/11/91

S.T. No. LC/28/037927/1258

B. C. D. Autoparts

2703, SUBHASH MARG, KASHMERE GATE, DELHI-110006

MAHINDRA & MAHINDRA LTD.

Mfg. LOW & HIGH PRESSURE FLEXIBLE HOSES

BILL

mahindra

AUTHORISED
DEALERS



Office 230988
Phones 252240
Resl 5717665
5719447

No 035340

Dated 3/4/91 19

Order No.

M/s. DCP

Delivery Memo No. 32386 of 3/4/91

VIJAY DAF

Drawn Through

QNTY.	PART No.	PARTICULARS	RATE	EXCISE	AMOUNT
					RS. P.
1	030625	oil pressure switch	25.70		25.70
1	032171	Indicator	14.30		14.30
4	035939	spongy bush	6.00		24.00
1	049371	Gear drive bolt	11.00		11.00
					79.00
					39.60
					752.4
					752.4
					82.76
					241
					82.76

Goods once sold will not be taken back

No. 35051 to 36451 Date 15-11-90

EX-60 E

For B. C. D. AUTOPARTS

230988
252240
5717665
5719447

Statement of Drivers of 6th B.N DAP Dt 10/11/91

Particulars	Asi	Sic	Const
Sanctioned Str.	6	4	17
Posted Str.	5	8	10
Attached with SicP	1	1	1
" " ACP/M.T	-	2	-
" " ACP/Am.	1	1	-
Ist B.N DAP	-	-	1
N.P.L. work shop.	-	1	-
D. Reserve	1	-	-
C/L	1	1	3
Absent	-	1	-
* Ist Shift	1	1	1
* 2nd Shift	-	2	2
* 3rd Shift (Night)	-	-	2
Med. Rest	-	-	-
Total	5	8	10

(M)

ACP/M.T.

(N.B.)

M.T./6th B.N.

Statement of Drivers on 10-9-11

Amended Str.	67	12	
Table of Str.	5	8	10
Del/Gen Br.	1	-	1
Del/MT	-	1	-
Del/Orn	1	1	-
Ch	1	2	4
Permission	-	1	-
Post-Bon or P.	-	-	1
M.R.L. workshop	-	1	-
Reserve	1	-	-
Absent	-	1	-
Duty Rest	1	-	-
Night duty	-	-	2
Day duty	-	1	2
Total	5	8	10

Asst. Shriy Kumar ct. Norender 7171
 Hc. Ranphal 7085
 Hc. Samir Kumar Asst. Shri Chand
 Hc. Raj Singh Hc. Raj Singh Hc. Subh Kumar
 ct. Virender ct. Shampal ct. Rajender
 Prashant. ct. Mahabir 7187
 Hc. Gopal Krishan 7187
 ct. Mahabir 7180
 Hc. Rajender Singh
 Asst. Moreshwar 190/11
 Hc. Mahipal
 Asst. Gulab 7180/11
 ct. Tal Kishan Ran Kumar
 Hc. Rajpal 7184 ct. Kantar Singh 7177/
 Rajbir 7178-

m/c Rider - 5

E/L	-	1	ct. Surjay Kumar
C/L	-	2	ct. Mangal ct. Mahabir
Night	-	1	ct. Rakesh Kumar
Day duty	-	1	ct. Norender Kumar
Total	-	5	

By order Ac P 1st.
 Siddharth C P 1st. 1st. 1st.
 Asst. Dign Sh. S. Sagid on 11th. 1st.
 2nd. 1st. D Reserve 1st. 1st. 1st.

Statement of Drivers of 68 Bm DAP

Dt. 14/5/91

Particulars	DSI.	HC.	Const.	
Sanctioned Strength	6	7	13	
Present Strength	6	7	9	✓
Shortage	—	—	8	
Attached with DCP/68 Bm	1	—	1	out of station
DCP/MT	—	1	—	He is a driver
DCP/QM	—	—	—	My car is with him
DCP/HQ	—	—	1	at his house
Barred Leave	—	1	—	When he is out of station
Casual Leave	—	—	1	He is a driver
Put work shop	—	3	—	He is a driver
Under Training	—	—	1	
P.S.	—	—	—	
Duty Rest	—	—	2	
Night Duty	1	1	1	14/5
Day Duty	4	1	1	DCP/HQ
Total	6	7	9	

DCP/68 Bm

DCP/MT

DCP/HQ

CHIEF CLERK
CHIEF CLERK
CHIEF CLERK

Out (mt)
To report
and Defect
out of

"Top Secret"

Sir,

Apropos your remark on the 'statement of the drivers' I beg to submit the following Submissions for your kind perusal and further guidance please: -

1. We were not aware of the leave of Shri AA Siddiqui - ACP. Adj, V BN.

2. In lack of clear-cut guidance the Staff often remains bogged. A guide line is urgently required in this connection.

3. On enquiry it has been learnt that Mr. Siddiqui telephoned in the battalion and asked for the Govt. vehicle to fetch him from the airport. A Govt. vehicle along with the driver of the BN. was sent accordingly. Mr. Siddiqui was on leave that day.

4. I do submit my predicaments which keep us swinging in uncertainty for minor if not faults. We, being the subordinates, have no guts to say big 'No' to our seniors, no matter how genuine their demands are.

5. It would be better if such anomalies are discussed, settled and decided at the high level. If these are allowed to creep to lower level, it is likely to breed indiscipline among ranks and the most detrimental situation arises when seniors whisper and dispare.

Pto.

244

96

Anticipating a guide line please.

Thanking you.

Yours faithfully

Ernest D. W.
14.5.51

AcP HQ.

[H. B. Sharro] 14.5.51

श्री गण गद्गदय जी,

(77) 97

स्वीकृत्य निवेदन यह है कि प्रार्थी को गृह मंत्रालय
91 में सर्वर 20/07 लगाया गया था जो प्रार्थी का
प्रमाण था और पुराने बराम के मु.श्री को जो ट्रैड
मु.श्री था को बजार पास होने के बाद हरा दिया गया
व 21/07 को छोड़ी पर चला गया था, जो प्रार्थी का
के कार्य से बिलकुल अज्ञान था, फिर भी जितना प्रार्थी
मेहनत व लगन से कार्य कर सकता था निष्ठा जब मु.श्री
भी नया लगाया गया था जो कि 10/7 के कार्य से पूर्ण
अनभिज्ञ था व 21/07 सादक जो कुछ छोड़े समय के लिए
लगाया जाते थे वे भी जो लगे छोड़ी पर चले जाते
था बदल जाते थे। इस के बारे में प्रार्थी ने अकसरान
काल को भी बताया था, प्रार्थी इस दौरान बिल्ली को
तैयार का 20/07 सादक के समक्ष बार-2 बराबर करीब
दस्तखत जाता रहा है। परन्तु हर बार 20/07 सादक
ने कोई न कोई कार्य बतला कर मालूम रहे हैं। इस
दौरान में प्रार्थी के साथ 20/07 सादक डराने, धमकाने
का सिलसिला चलता रहा और प्रार्थी को (दी) Show Cause
Notice दिए गए। जिसके कारण प्रार्थी मातासिक रूप से
प्रेषण रहने लगा और बिल्ली को बार-2 दस्तखत के
लिए ली जाने पर 20/07 द्वारा डरना कर जाना जारी रहा
जो कि प्रार्थी ने 20/07 सादक से बार-2 आग्रह किया
कि बिल्ली अभी तात्कालीन उपायुक्त साहबों की मालूम
हजारों की सिमीनिकलिन है। परन्तु 20/07 सादक ने कार्य
इस पर ध्यान नहीं दिया और प्रार्थी को नाजायज रूप
से दबाते रहे व गाली गल्ले करते रहे।

Con'do 2.

परन्तु बिलों को तरफ कोई ध्यान नहीं दिया
देखावत नहीं किए, जो इस दौरान Pendency बिल
जो बढ़ती Pendency Bill के बारे में AcP/MA
बतलाया जाता रहा है। और हरान के काम हीन
बारे में भी कोई बार बतलाया गया।

ये Pendency AcP/MA साहब द्वारा हलक
किए जाने के कारण हुई है। जब कि बिल कार्य
से तैयार Mr. Jackson में भी रवि हुए हैं। जो माह
वा में प्रार्थी को Mr. से रहा दिया गया है। व प्र
को बतौर चिड को Duly के लिए Mr. Mr. ब्यारी गार्ड
कलकत विचार दिलने भेजा गया जब कि प्रार्थी को लर
कनार लाईन एरिया में ही है। प्रार्थी के बच 3
साम कोनार चल रहे थे जिस कारण प्रार्थी AcP/MA
साहब द्वारा गजब का परेशान किया जा रहा है। ए
प्रार्थी AcP साहब को धुडी के लिए पैसा लुका था तो AcP
साहब ने करमाया कि अपने बचों को जहर दे
सब ठीक हो जाएगा।

रिपोर्ट सिका में प्रेषित है।

MC राम निशान
7099/14
618 Rev. JAP 88

99 247

D.D. No. 6th BN. DAP Delhi dt. 20.1.91

51
A.A. Siddiqui - Information of Surprise
checking of M.T. Section

Time 6.20 raid a surprise visit to the M.T. Section in order to check if the work of M.T. was upto date or not. It was noticed that Ct. Jeet Singh 7330/D.A.P. was sitting in the chair of H.C. M.T. Sh. Azad Singh No. D-1172. H.C. Suresh Chand No. 7172/DAP and H.C. Ramphal No. 7143/DAP were standing around the table. While Ct. Jeet Singh was busy with the papers and bills etc. of the M.T. Section. The presence of Ct. Jeet Singh in this position is a direct contravention ~~and~~ didabdenance of the DEP/6th BN . instruction as well as that of ACP/Adj. to the effect that he shall not be allowed to have anything to do with the M.T. Section or M.T. documents unless a formal order was issued by the competent authority him to do so. A small note book belonging to Ct. Jeet Singh was confiscated in which he was noting various defects about the repairs expenditures or M.T. Fleet and other particular about the various bills. Inspection of the note book revealed the names and telephone Nos of various agencies undertaking the repair work of the vehicles of this BN.

Sd/-

A. A. Siddique.

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EXPLANATION

You, Constable Jeet Singh, No. 7330/DAP were transferred from the post of M.T. Munshi to General Duty vide this office No. 3324-26/P.Br. 6th Bn. DAP, dated 29-11-91. Subsequent to which you proceeded on medical leave and resumed duty on 18-1-1992 vide D.D. No. 16 for General Duty purposes and deployment. However, on 21-1-92 it was learnt that you are working as M.T. Munshi without any order either from worthy DCP/6th Bn. DAP or from ACP/Adj. M.T. A surprise visit was paid to M.T. Section and you were found to be sitting in the chair of HC/M.T. and busy making notes from the official documents of the M.T. Section namely bills etc. in a small pocket note-book marked confidential with your name etc. written on it which you admitted in the presence of all that it was your personal note-book.

You, Const. Jeet Singh, No. 7330/DAP, are hereby directed to explain as to why you were working in the M.T. Section inspite of clear instructions to the contrary and also explain that according to which Rule/Standing Order you were maintaining a personal note-book containing confidential information, names & telephone Nos. of dealers/garages. Your reply should reach this office within two days from the issue of this notice failing which it will be assumed that you were making notes from the M.T. Bills for your personal and non-constitutional purposes.

Darius

RI/VI Bn. DAP with one spare copy for delivery to Const. Jeet Singh, No. 7330/DAP against his proper receipt which may be sent to this office for record.

M. A. Siddiqui
ASSTT. (A.A. SIDDIQUI) 27/1/92
COMMISSIONER OF POLICE,
VI BN. D.A.P., DELHI.

No. 74 /HAP-VI BN. DAP,
DATED DELHI, THE 22/1/1992.

सेवा में,

श्री मान महोदय जी
सं. आ० पुलिस, दही वा०, दि० सं. पु०

मानवर महोदय जी,

आपके कार्यालय के पत्रांक संख्या

74/MAP/II B.M. dt. 22/1/92 के संदर्भ में:-

सविनय निवेदन यह है कि प्रार्थी को कहा गया था कि मैं रम० टी० मुन्शी का कार्य करूँ। प्रार्थी ने उपनिरीक्षक रम० टी० शर्मा आजाप सिंह व निरीक्षक श्री जेमदत भारद्वाज जी से कहा था कि श्री मान जी मेरे आदेश लिखित में रम० टी० मुन्शी के नहीं हैं। तो उन्होंने कहा था कि ये हमारी जिम्मेवारी है, तुम रम० टी० में ही कार्य करते रहो कोई परेशानी नहीं है। और एक सप्ताह में सारे बिलों को HAD/644 में भेज दो। प्रार्थी को अफसरों ने ही आदेश दिया तो प्रार्थी मना कैसे कर सकता था। श्री आजाप सिंह जी ने तो कहा था कि SCD/MT साहब ने कह दिया है कि मैं रम० टी० मुन्शी का कार्य करूँ।

तदुपरान्त प्रार्थी तीन दिन तक रम० टी० मुन्शी का कार्य करवा रहा और इस समय में प्रार्थी ने बिलों की कार्यवाही देखी तो पाया कि जो बिल PM& भेजे जाते थे वे भी HAD में भेजे जा रहे हैं क्योंकि DCP साहब दौरी गाड़ी पर रुकते 5000 व बड़ी गाड़ी पर रुकते 7500 पास करने के बाद BILs - PM& जाते हैं। प्रार्थी ने Exp. Reg. देखा तो उसमें कुछ भी कार्यवाही नहीं थी, सब

निष्कर्ष

English Translation of letter send to ACP/6th HM.

CLARIFICATION

To,

ACP

6th Bn. DAP.

Respected Sir,

With reference to your office letter No. 74/HAB/

With HM. dt. 22.1.92.

It is most respectfully to say that I have been told that I had done the work of M.T. Munshi. The Applicant said to Sub. Insp. Inspector M.T. Sh. Azad Singh and Inspector Sh. Ramdutt Bhardwaj that sir there is no written order for the work of M.T. Munshi. On this they said already working the M.T. There is no problem and within a week send all the bill to HAB/6th. The applicant had ordered by the officers. How I can deny the order. Sh. Azad Singh said to me that ACP/HM had permit to see the work of M.T. Munshi.

After this the applicant has continutly worked as M.T. Munshi for three days and during this period I had seen the pendency of the bills that which bills are to send HM; they are also send to HAB. Because the DCP after passing 5000/- on small vehicle and 7500/- on

Bus send to HM. I had ssen the Expenditur Register

मैंने Mc/Mr व Si/Mr से इस बारे में कहा कि हमें मालूम नहीं ठीक ठीक कर लो तो प्रार्थी ने Mc/Mr से एक नोट बुक लेकर सभी Bills का हिसाब किताब लगाया कि किस गाड़ी पर कितना खर्च हुआ, कितने Bills मस. 6 में व कितने PMQ जाते हैं। इस डायरी में जो Agency व Telephone का हवाला आपने पूछा है तो वे Mc/Mr ने ही गलिय रखे हैं। प्रार्थी ने तो Bills का Adjustment के लिये Index बनाकर प्रत्येक गाड़ी का खर्चा सहस्रलिपत के लिये ही बनाया था। इस बारे में पूर्ण रूप से Mc/Mr, Mc/Store व Si/Mr को ज्ञान था। प्रार्थी ने इस समय में DCI साहब की गाड़ी DBC 4778 के लिये एक बैटरी प्रा. व. के साथ से लेकर राजौरी गार्डन भी भिजवाई थी लेकिन गाड़ी फिर भी स्टार्ट नहीं हुई तो DCI साहब ने गाड़ी ठीक होने के लिये लाइन भेज दी थी। और रग्. टी. सम्बन्धित कितने ही Bills को Payment वारन्ट भेजने की प्रक्रिया पूरी कर रहा था तो शाम को आप checking के लिये आ गये थे और उस समय भी Si/Mr साहब ने कहा था कि श्री मान जी का. जीत सिंह को हमने ही लगाया हुआ है। Pendency होने की वजह से। जैसा कि आपने Mc/Mr की कुर्सी से सम्बन्धित पूछा है, पर असल उस कुर्सी पर तो प्रार्थी ही शुरू से बैठता आया है, Mc/Mr की कुर्सी तो खाली वाली थी। जानी जो आपने पूछा

50 / 102 ~~21/11/92~~ 101
B
250
B

no remark had been given on them. I said HC/MT and SI/MT about this the said to me We don't know please right them accordingly. The applicant after taking a Note Book from HC/MT had noted from the bills that on which vehicles how many money had been invested and howmany Bills are been sent to PHD and howmany in HAG. In this Diary you have been asked about the Agency and Telephones. The applicant had been made a statement and showing the Expenditure in the bills. In this connection the HC/MT. H.C./Store and SI/MT were very well aware. At this time the applicant had send a Battery of Vehcile of DCP No. DEC 4778 after purchasing from Private Work and send to this to Rajauri Garden Even thought the vehicle had not been start. Then The DCP had sent the vehicle to the line. I was trying my best to send some bills for payment then exx in the evening you have come for checking and at that time SI/MT said ~~xxxx~~ that Sir we have said Sh. Jeet Singh for this work due pendency of the work. As you have tell me about the Chair of HC/MT on that chair the applicant usually used to sit. The chair of HC/MT was on other side. and the rest you had asked to me the same was asked by you in checking on 20.1.92 and before your goods the SI/MT. HC/MT HC/Store were also present. At that thime the applicant had said to you the same Before this the applicant has been appointed as MT Munshi in writing.

The applicant had worked as MT. Munshi as per the order of the officers. Reported submitted to you please.

Note: Sir according to your explanation dt. 21.1.92 perhaps may be typed wrongly this is the matter of 20.1.92.

Applicant

Cost. Jeet Singh No. 7330/
with En. DAP. dt. 24.1.92

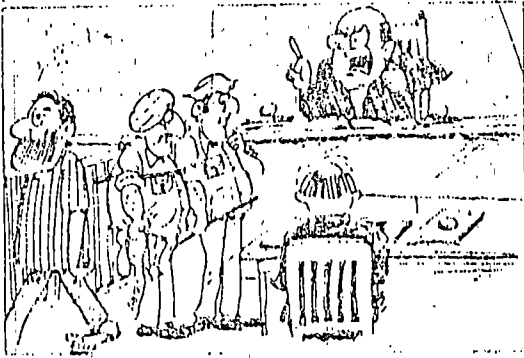
पूछा है - इस पत्र में वही बात आपने checking वाले दिन Dt. 20-1-92 को भी पूछी थी और आपके रजिस्ट्रार SI/MT/, JIC/MT/, MC/Store व अन्य चालक भी उपस्थित थे तब भी पार्थी ने आपको यही सब कुछ बताया था इसके अलावा पार्थी पहले भी कई बार बगैर लिखित आवेदों के रजि. टी. मुन्शी लगाया जा चुका है।

पार्थी को जैसा हुक्म दिया गया पार्थी ने उसी के अनुसार ड्यूटी रजि. टी. मुन्शी के रूप में की है।
मान सेवा में प्रेषित है।

नोट:- श्री मान जी आपके Explanation के letter के मुताबिक Dt. 21-1-92 शाम 6 बजे से अथवा भूल से हाईप हो गई है, ये मामला दिनांक 20/1/92 का है।

पार्थी
कां. जीत सिंह No 7330
दही वा. वि. स. पु.
दिनांक 24/1/92

DELHI-O-DELHI

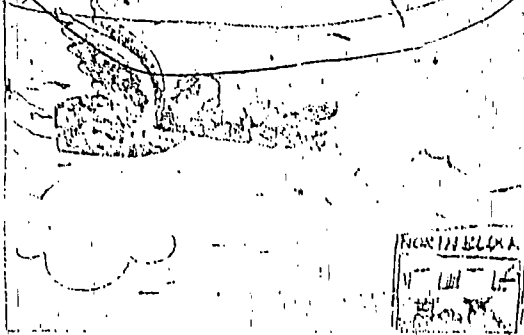


Delhi Police Again

The Delhi Police has been pulled up again. This time by the sessions court for falsely arresting an innocent person, allegedly for possessing smack.

Assistant Police Commissioner (ACP) Siddiqui was held responsible for falsely arresting Mohammad Salim from Connaught Place who was charged with the possession of 100 grams of charas, police were unable to produce the bag from which the Smack was said to have been recovered.

And for the lack of an independent witness, the accused was set free. The Judge passed severe strictures against the Assistant Commissioner of police for being negligent towards his duty.

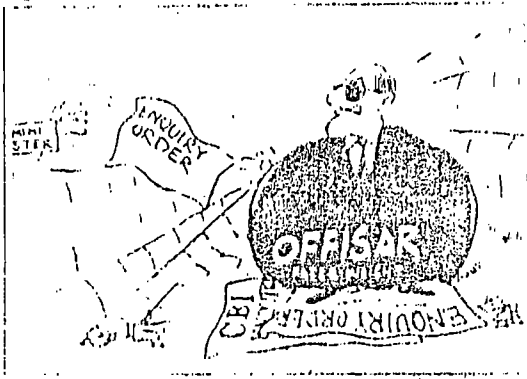


Working Lt. Governor

It was interesting to know that the Lt. governor of Pondicherry, Har Swaroop Singh, had air dashed to the capital to get sanction for some of the development and conservation projects. Unlike other Head of the states, the Lt. Governor appeared anxious to get centre's clearance as early as possible. Under the able guidance of the Lt. governor Pondicherry will soon earn the distinction of having achieved total literacy. Quite an achievement for the Union Territory. The Lt. Governor has decided to draft a 20 years plan for the all round development of the Union Territory. Har Swaroop Singh, the former member of the planning commission, is taking an active interest in the protection of the environment and the eco-system in Pondicherry.

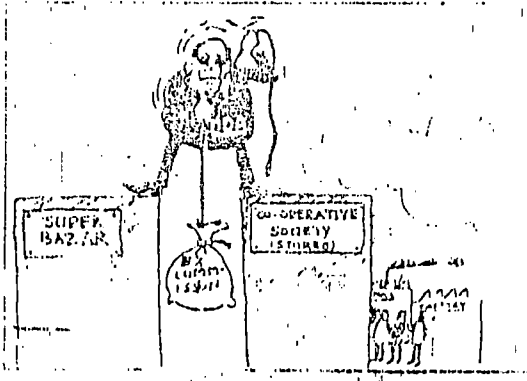
Powerful Bureaucrats

It seems that bureaucrats in the health ministry are more powerful than the Health Minister himself. Things have come to such a sorry pass that the orders of the Health Minister are ignored contemptuously. It has come to light, that the former Deputy Health Minister D. Chaudhry, at the centre, had ordered the concerned authorities to check the quality of medicines of 66 drug manufacturing companies. The concerned file was put in the cold storage. The helpless minister then decided to refer the matter to the C.B.I. The authorities went even further and contacted the companies for the supply of more medicines, who were suspected of supplying sub-standard drugs.



Making Hay

The Delhi Development Authority glads up its employees with winter uniforms for its 20,000 staff. It is the time for earning a tidy sum by way of awarding contracts for the supply of uniforms. Every third year the D.D.A. staff are supplied a set of warm uniforms as a part of ration uniforms. However, there was a problem. The big manufacturers would corner the contracts, ignoring the D.D.A. officials. Now the D.D.A. officials have decided an ingenious plan to overcome this problem. This time, tenders were invited from the super bazar and co-operative societies. Manufacturers were left out in the cold.



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O R D E R

In view of the case registered against Const. Satender Kumar, No. 7931/DAP, it has been reported that the movements of Const. Jeet Singh, No. 7330/DAP who is the maternal uncle of the erring Const. is suspicious and is indulging in loose talking in the bn. It is ordered that all the members of the force at various ranks to keep a sharp watch on the movements of Constable Jeet Singh, No. 7330/DAP and he should not be allowed to have access to official papers, files, M.T. Section etc.


(A.A. SIDDIQUI)
ASST. COMMISSIONER OF POLICE:
VI BN. DAP: DELHI

No. 848 S.S. /HAP-6th bn. DAP, dated Delhi, the 11/8/81.
Copy to :-

1. P.A. to DCP/6th bn. for information.
2. R.I./6th bn. DAP for necessary action.
3. M.T./6th bn. DAP for necessary action.
4. Head Clerk. 6th bn. for necessary action.
5. R/ACP-Adj. 6th bn.

P R O F O R M A

Certified to

Certificate to be attached to B.O. No. 22306
For Rs. 30,000/- of M/S Jelco - Gurgaon Delhi
Delhi for repairs to the Delhi Police
Vehicle No. DEP/5050 Tata Bus

After carefully physical inspection and taking running test of the vehicle at the Old Police Lines, Delhi on 18.2.92 the under-signed members of the board of office hereby certify :

- i) that no sign of any defect in the repaired articles is apparent, and
- ii) that the repairs have been carried out satisfactory in respect of all the items included in the bill.

Members

Member

Member.

AGI
SIMT

DEP/MT/OPL

DEP/MT 6th Bn.

Chargeman/OPL

MT/6th

Statement of Drivers of 6th BN DAP Dt 12-11-91

Particulars	ASI	HIC	Const.
Sanctioned Str.	6	7	17
Posted Str.	5	8	10
Attached with SCLP	1		1
" " ACP/M.T.	-	2	-
" " ACP/ASM.	1	1	-
1st Bat. DTP	-	-	1
INPL Work Shop.	-	1	-
D. Reserve	1	-	-
C/L	1	1	3
Absent	-	1	-
1st Shift	1	1	1
2nd Shift	-	2	2
3rd Shift (Night)	-	-	2
Med. Rest	-	-	-
Total	5	8	10

ACP/M.T.

M.T./6th Bn.

Statement of Drivers on 10/9/11

medium str.	6	7	12	
fast str.	5	8	10	
Del/GSM Bn.	1	-	-	Asst. Sheraaj Kumar ct. November 7970
Act/M.T.	-	1	-	Hc. Raniphal 7105
Act/Orn	1	1	-	Hc. Samir Kumar Asst. Shri Chand
Ch.	1	2	4	Asst. Singh Hc. Raj Singh Hc. Subash Kumar ct. Virender ct. Shampal ct. Rajender
				Prashant ct. Mahabir 7109
Permission	-	1	-	Hc. Gopal Krishan 7107
Est/Bn. est.	-	-	1	ct. Mahabir 7980
NPL workshop	-	1	-	Hc. Rajender Singh
Reserve	1	-	-	Asst. Moreshwar 194/11
Absent	-	1	-	Hc. Mahipal
Duty Rest	1	-	-	Asst. Gulab Singh 104/11
Night duty	-	-	2	ct. Tal Kishan 7901 Rameshwar
Day duty	-	1	2	Hc. Rajpal 7104 ct. Kartar Singh 7977/ Rajbir 7978
Total	5	8	10	

m/c Ridder	-	5	
E/L	-	1	ct. Suraj Kumar
Ch.	-	2	ct. Mangal ct. Mahabir
Night	-	1	ct. Rakish Kumar
Day duty	-	1	ct. Norinder Kumar
Total	-	5	

By order Acf 1st.
Siddharth Cist of Hsiao on
Asst. Dign. Sh. S. Sagid on 11/11/11
2008 D Reserve of 12/11/11

109 256

STATEMENT OF DRIVERS OF 6th BN. DAP DT. 14.5.91

Particulars	AST	HC	Const.
Sanctioned Strength	6	7	17
Present Strength	6	7	19
Shortage	-	-	8
Attached with DCP	1	-	1
Attached with ACP/MT	-	1	-
Attached ACP/M.	-	-	-
Attached with ACP/HQ.	-	-	1
Earned leave	-	1	-
Casual leave	-	-	1
Pvt. work shop	-	3	-
Under suspension	-	-	-
PA	-	-	1
Duty rest	-	-	2
Night duty	1	1	1
Day Duty	4	1	1
Total	6	7	9

Out of stock, he is on leave, why is the vehicle on his house where he is out of station. Received the vehicle and driver. please do the needfull.

Sd/
DCE/VIET DAP 14/5
ACP/HQ

Inspector MT

To report file and DCP
Remarks and P/U.

Sd/-
ACP/M. 6th BN.

Sd/.
DCE/VIET DAP

Sd/-
DCE/VIET DAP

Sd/-
INSPECTOR /MT
VI BN. DAP

Hb 257
A

Top Secret

Sir,

Apropos your remark on the 'Statement of the drivers' I beg to submit the following submission for your kind perusal and further guidance please:-

1. We were not aware of the leave of Shri A. A. Siddiqui-AMP Adj. VII BN.
2. In lack of clear cut guidance the staff often remains boggled. A Guideline is urgently required in this connection.
3. On enquiry it has been learnt that Mr. Siddiqui telephoned in the battalion and asked for the Govt. vehicles to fetch him from the Airport. A Govt. vehicles alongwith the driver of the BN. was sent accordingly Mr. Siddiqui was on leave that day.
4. I do submit my predicaments which keep us swinging in uncertainty for none of his faults. We, being its subordinates, have no guts to say big 'No' to our Seniors, no matter how is genuine their demands are.
5. It would be better if such anomalies are discussed settled and buried at the high level. If these are allowed to ooze to lower level, it is likely to breed indiscipline among ranks and the most detrimental situation arises when ranks whisper and dig past.

Anticipating a guide line please.

Thanking you,

Yours faithfully,

sq/-

14-5-91

(H. B. Sharma)

Insp.

A-cdn @

~~24/10/71~~

RAB

H/O
A
257
A

"Top Secret"

Sir,

Apologies for my remark on the 'Statement of the drivers' I beg to submit the following Submissions for your kind perusal and further guidance please :-

1. We were not aware of the leave of Shri AA Siddiqui - A.P. Adj, V Bn.

2. In lack of clear-cut guidance the Staff often remains bogged. A guide line is urgently required in this connection.

3. On Enquiry it has been learnt that Mr. Siddiqui telephoned to the battalion and asked for the Govt. vehicle to fetch him from the airport. A Govt. vehicle along with the driver of the Bn. was sent accordingly. Mr. Siddiqui was on leave that day.

4. I do submit my predicaments which keep us swinging in uncertainty for blame if not faults. We, being the Subordinates, have no guts to say big 'No' to our seniors, no matter how inhuman their demands are.

5. It would be better if such anomalies are discussed, settled and decided at the high level. If these are allowed to creep to lower level, it is likely to breed indiscipline among ranks and the most detrimental situation arises when seniors whisper and dig past.

Pto

पुष्पा में

श्रीमान महोदय जी

उपाध्याय प्रोफेसर, दली ला. वि.
सतपुर मोड़ नं. 213 न

250

मान्यवर महोदय जी,

आवेदन यह है कि

प्रार्थी ने श्री ए. ए. सिद्धकी साहब Acharya के खिनाफत
दिनांक 5/12/91 को आपको पत्र होकर इनके आदेशाचार
करने सम्बन्धित व प्रार्थी को परेशान करने सम्बन्धित
कथन बंगाल का तार 6/12/91 को सबूतों सहित सम्पन्न
सभा में निरूपण दिया था, उसकी वजह से श्री ए. ए.
सिद्धकी साहब प्रार्थी के पीछे हाथ जोड़कर पड़े
हुए हैं और इसी बीच प्रार्थी पर दबाव भी दिया
गया कि वह अपने मित्रों को वापिस ले जाएँ
अर्थात् प्रार्थी के गला करके पर श्रीमान प्रार्थी
को लगे कर रहे हैं। प्रार्थी को आशंका
है कि श्रीमान प्रार्थी की हत्या कर सकते हैं
अथवा किसी से करवा सकते हैं अथवा प्रार्थी के
बच्चे का अपहरण करा सकते हैं अथवा प्रार्थी
को किसी भी तरह का भ्रम प्रसारित कर सकते हैं
कि प्रार्थी को आपस में जुड़ा है कि
आप प्रार्थी को सुरक्षा प्रदान करने का कृपा
करें, आपकी आज्ञा कृपा होगी।

RF/616
1/92

19.4.92
13.4.92

Forwarded to

13.4.92

सिद्ध जीत सिंह नं. 733

6/11/92

अन

259

Ct: Jeel Singh 7330 has been sent in place of.
Ct: Vijay Kumar 7486 he is here by transferred to

the order no: 8886-8905/PIB P.H.O(SI-1)

he may be secured at once.

COE B/cek
20.4.92

219
20/4/92

219
20/4/92

D.D. No - 37 रोज नाम या एन ह B.N. DAP

Dt. 20/4/92

260

#3

D.O. रवानगी E. Block.

समय 11/30 बजे दिन का० जीत सिंह No.
7330/ DAP को बराय करने ड्यूटी E
Block का रवाना किया गया व का० विजय
कुमार 7486 को कारिंग करेगा। हस्तबल
हुकम R.A. साहब से परमीशन पर रवाना
किया गया हिदायत मुनासिब दी कि D.O.
E. Block को Report करेगा।

बकलाग D.O.

नोट। - बकलाग मुताबिक असल है

श्री मान गणेश की

उपायुक्त पुलिस दही वाठ
दिल्ली सशस्त्र पुलिस

(नौवैन्य निवेदन यह है कि प्रार्थी को 6th Bm.
असम में लंगरी को करीब तीन वर्षों हो गये हैं।
प्रार्थी एम.टी. का कार्य पहले से ही जानता है।
प्रार्थी को महीने पर तीन सालों में एम.टी. मुन्शी के
तीर-बार, कमी लिखित आदेश से और
कमी बिना लिखित आदेश से लगाया गया और द.
बाद हटाया जाता रहा। जब 6th Bm. को M.T. का
कार्य pending हो जाता तो प्रार्थी को लगा दिया जाता
और pending work सामान्य होने पर प्रार्थी को हटा
दिया जाता रहा है, सिर्फ इस बार के हटाने के अपवाद
को छोड़कर। प्रार्थी ने pending कार्य दिन रात मेहनत
करके पूरे किए हैं, इसका सबूत एम.टी. सम्बन्धित
रिकार्ड है।

प्रार्थी बार-बार लगने हटाने की प्रक्रिया
व दूसरी परेशानियों को वजह से जनाब उपायुक्त पुलिस
दही वा. के पेश होना चाहता था लेकिन मौका नहीं
दिया गया।

रविवार अन्त में प्रार्थी दही बार जनाब
उपायुक्त पुलिस दही वा. के आदेश से एम.टी. मुन्शी
लगाया गया और प्रार्थी ने April 1991 तक के बिलों
और सम्बन्धित रिकार्ड को दिन रात 18-20 घंटे कार्य
करके सामान्य स्थिति में लाने का भरसक प्रयास
किया क्योंकि दुकानदारों के payment भी बहुत लैट
हो चुकी थी। M.T. के bills पर Ad/M.T. साहब

P.T.O.

दस्तावेज वाले में देा करते रहे जो कि शापद देलली पुलिस की प्रत्येक इकाई की अधिका म.र. के का/13 का कार्य पिकड चुका है और ACP साहब ने 14/11/91 में दस्तावेज लिए हैं / जो दो हरेर विलों की संलग्न हैं।

इसी दौरान में प्राची को ACP/MA श्री ए.ए.एसिदकी ने बुरी-बुरी गालियां देकर पुताइल किया और कहा कि यदि मेरे नाजायज कार्य को नहीं करोगे तो मुझे देख लूंगा / प्राची को डराते धमकाते रहे / सरकारी चालकों से अपनी प्राइवेट मास्कारे अपनी बीबी के लिए चलावाते रहे और कहते रहे कि चिरै में मेरे पास एक ही चालक ड्यूटी पर दिखाते रहे / और वही में तीन-चार चालकों को अपने नीजि उपयोग में लूंगा। प्राची ने यदि कभी दो चालक या तीन चालक ACP साहब के साथ वही चिरै में व statement में show करदिये तो हवंप ACP साहब ने अपनी कलम से अपने MAS, हरेर में में काटकर एक ही चालक दिखाया, जिसकी जो दो कापी संलग्न हैं।

जबकि अभ्युक्त पुलिस श्री अरुण शर्मा जी के आदेश के मुताबिक महा चालकों से आठ घंटे की ड्यूटी लेने की लजह से सिफ्ट बना दी गई थी / चालकों की ड्यूटी पर सैर की गई लेकिन ACP/MA साहब ने मुंह जबानी आदेश देकर दो चालक ASI नफै सिंह व ASI मोरछाज सिंह जी को नामालूम जगह शापद एसए या किसी और जगह ड्यूटी के लिए भेज दिया जिनमें से ASI मोरछाज जी अब भी कामी दिना से बाहर ड्यूटी पर कर रहा है लेकिन वेतन हमर इन से लेते हैं। जब ACP साहब ने statement देखा तो धमकाया कि किसी और खाते में चालकों को दर्शा दिया करा जब कहा कि कहा दिखाया तो साहब ने आदेश दिया

कि कुछ भी जोड़ नहीं में दिखाना दिया करो और सब
तक वाटर इतरी गगन डूटी करने वाले को D-Reserve
में दर्शाया जा रहा है चिन्ता में भी और Statement में
भी। जो कि दिल्ली पुलिस का मुकामान हो रहा है चिन्ता
की कोरी कापी सिलॉन है।

इसी दौरान प्रार्थी को ACP साहब डराते व
लगभग रहे तथा बुरी-बुरी गालियां देते रहे जो कि प्रार्थी
है। प्रार्थी ने भी जवाब देकर कहा है और कहते रहे कि
जब भी मेरा कोन साथ गाड़ी के लिये तो दूसरी-तीसरी
गाड़ियां भेज दिया करो। इस तरह से जब भी ACP साहब
कहते उनके Resistance पर अपना फरेक पर अपना दूसरे
क्यों के लिये हम गाड़ी या मोटर साइकिलें भेजते रहे
हैं और ACP साहब के अनुसार रोजाना मेरे और लोक-
बुकी में ड्यूटियां कर लाका की गरी जाती रही है।
जो कि सरकार का मुकसान है। ACP साहब धमकीयां
लेकर भी सरकारी गाड़ियों का इस्तेमाल करते आये हैं।
जिसके बारे में पूरे उपानुक्त भी करते योगिन हजारों का
साहिब के Point, Statement की कापी में लिखे
हुए हैं। कोरी सिलॉन है। -

इतना कुछ होते हुए भी ACP/Mr साहब
प्रार्थी के पीछे पड़े रहे और कहते रहे कि यदि मेरी
गालीपज बातों को नहीं मानोगे तो मैं देख लूंगा
आप तुझे लगानी मुन्नी से भी हटा दूंगा लेकिन प्रार्थी
अपनी सच्चाई पर डंडा हो गया और दिन रात व्यर्थ
कटता रहा यहां तक कि Pending कार्य प्रार्थी बहुत देर
रात तक करता रहा और सुबह 6 बजे फिर शुरू कर देता
3 प्रार्थी ने कई बार अपने Mc/Mr SA/Mr / Mr साहब
को कहा कि एक मुन्नी और लगवा दो मेरी गीद तक प्रार्थी
नहीं होती तो एक 0 गीद लगाने Mc/Mr/SA/Mr/Mr साहब

2. जे कोशिश काके जगाव डी० सी० पी० साहब से दूसरे
 पुर्षी के आर्डर जो रशीर पर करा लिये थे - लेकिन
 शापद किली भी वजह से आदेश लागू नहीं हो
 पाये। और प्रार्थी अकेला ही अहमदाबाद करता रहा।
 इसी दौरान पिपलेश शक्रवार को चालक भंडा श्री नरेश सिंह
 जे अपनी C/L की application No/11111 को देकर
 DMF (General Room) ड्यूटी जाते हैं वहाँ कह गये थे कि मेरी
 पुर्षी का आर्डर बुक ले आना शापद में ड्यूटी से वापस
 लौटने के बाद आ पाऊंगा। प्रार्थी को श्री/मा. साहब
 ने शाम 6/15 बजे लगभग बुलाया और प्रार्थी गया था।
 प्रार्थी हा, बजे अपनी वर्दी भी उतार चुका। प्रार्थी को श्री साहब
 ने कहा था वर्दी पहनकर क्यों नहीं आये तो प्रार्थी ने कहा था
 कि जगाव में अभी वर्दी उतारी है। फिर श्री साहब ने
 कहा कि तुम ASD नरेश सिंह की पुरिटियां कराने वाले को ले
 प्रार्थी ने कहा था कि साहब ASD नरेश सिंह मुझसे कहकार
 गया है कि मेरी पुरिटियां का पता कर लेना, शापद में
 देर से आऊँ और मैंने श्री साहब से कहा था कि जगाव
 मुझे भंडा नरेश सिंह कई दिनों से कह रहा है कि मेरी
 बच्चे बहुत बीमार चल रहे हैं, इतना कहते ही श्री
 साहब मुझे में आ गये और मुझसे कहा कि
 1. तुरन्त General duty में Report करो और प्रार्थी ने
 General duty में Report कर दी थी। इस तरह से दफ्तर
 बाट बंटौर Pending कार्य पूरा करने से पहले ही
 मुझे हटा दिया गया है।

फिर प्रार्थी ने जगाव उपयुक्त पुलिस दफ्तर वा.
 को वेश होने की लोची कि साहब को अपनी
 विवकत बताऊँ और प्रार्थी ने 1/12/91 को बड़े साहब के
 वेश होने की Application दी। दो दिन बाद प्रार्थी

जो भाग्य R. साहब ने कहा कि Mr/Mr. साहब का आदेश है कि मैं लातव विहार जाने डूरी पर जाऊँ तो प्राणी ने कहा कि मैं डूरी पर जरूर चला जाऊँगा लेकिन जाने से पहले मैं जगह उपायुक्त पुलिस को वेश होना चाहता हूँ और यही शब्द अचल इसी तरह ही ही R. साहब ने रोजगार में इतना लिख दी थी लेकिन Mr साहब ने टाइप शुद्ध पत्रों से प्राणी का explanation माँग लिया कि मैं डूरी जाने से इन्कार क्यों किया ? बिना बुद्धि बिना बुलावे मेरे पास मीठा नमक सिद्ध की दुष्टी के बीच मैं क्यों आया। इस तरह के नोटिस प्राणी ने स्वीकृत लिखे हैं।

बहर हाल प्राणी को Mr साहब पहले ही ही कामों तंग करते आ रहे हैं और नोटिस पर नोटिस देकर प्राणी को परेशान कर रहे हैं। प्राणी का कौबल कम रहे हैं। प्राणी का पुराना रिकार्ड बहुत ठीक है। आप मंगा कर देख लो साहब।

अब प्राणी को डर है कि Mr/Mr साहब प्राणी की सालाना रिपोर्ट खराब कर देंगे और प्राणी आगामी जनवरी 1992 के A list के Test में बुकसाव उठावेगा ?

शायद ठीक इसी तरह से पूर्व Mr/Mr. श्री रामकिशन को तंग किया गया है और उसको दो सनसौर दी जा चुकी है। Mr/Mr. रामकिशन के समय में एम० टी० कार्प पिछड़ने पर जो उसने जवाब दिया है, अफसरों को, उनके जवाब के मुताबिक ही प्राणी ने उपरोक्त दो लड़कियाँ लिखी हैं पूर्व Mr/Mr. के ध्यान में लाने हैं। -

P.T.O.

फिल हाल प्राणी इस लोरे मागले को लेकर बहुत परेशान है क्योंकि मैं अपने ही सीमा अफला के बारे में लिखा है। प्राणी नहीं चाहता कि किसी से दुश्मनी हो लेकिन सत्य तो यह है कि यदि प्राणी लिखकर नहीं देगा तो सच्चाई ही अपना ग्रह मोंडेगा। और प्राणी सत्य का पुरजरी है सच्चा लिखा ही है। प्राणी तो सिर्फ यह चाहता है कि प्राणी को भावेद्य में कुछ इस तरह की बातों को उजागर करने के सामने जो परेशानी कायेगी प्राणी की मदद करने की कृपा करें।

सच्चाई कादवी भी होती है लेकिन ईश्वर की मान्यता है कि अन्त सच्यडे की जीत होती है प्राणी इसी उम्मीद में है। लिखा ही है शायद मेरा कोई गवह भी नहीं बनेगा लेकिन प्राणी ने जो ऊपर लिखा है, उसके सबूत साथ सलग्न है।

फिल हाल प्राणी इस मामले में अर्च/मग साहब के इराने दामलाने - गालियां देने से बहुत ही गायनिक रूप से परेशान है। प्राणी को कई दिनों से श्रुण भी नहीं लग रही है और प्राणी के बच्य भी मेरे परेशान होन की वजह से परेशान रहे रहे हैं। फिल हाल प्राणी को डुर्य अकलराय आलुओं के लक्ष्यो व अकलराय के द्वारा सत्य बहाने की जगुरत है। फिल हाल प्राणी सच्यडे के साथ रह सके।

दान्यवाद

प्राणी

लिखा ही जीत लिहें 7330
D.M.
6th Nov 2021 5/11/21

120 267

Hindustan
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BILL
INVOICE No.

Dated: 21/6/86

Buyer: D.C.P.	Order No.	Dated:
Delivered By: B.H. Datta	Despatched Per:	
Model: Torron Delhi	GR/RR/VPP No.	
S.T. No.	Documents through:	

QTY.	PARTICULARS	RATE	AMOUNT
1st	DBX m/c 3226		
1st	Jumping Road Bustr	90/ea	90
1st	Handle Katarra	95/ea	95
TOTAL			185
S. TAX		10/	12
GR TOTAL		RF	207

Allo
(Signature)
Date

Certified that we are the authorised dealers of
Hindustan Motors, Amb. C. 1, Trekker, Contessa,
Bedford etc Spare Parts.

10% interest will be charged if not paid within 30 days.
Goods are checked properly and packed carefully.
We are not responsible for any loss or breakage in transit.
Subject to Delhi Jurisdiction.

For CENTURY AUTOMOBILES

121

268-

Assignment of Duties of 6th BN DAP Dt 10/11/91

Particulars	Asst	Tr	Cond
Functioned Str.	6	1	17
Detached Str.	5	2	10
Attached with SGP	1	(1)	1
" ACP/MT	1	(1)	-
" ACP/OP	1	1	-
1st BN DAP	-	-	1
APL work shop	1	1	-
D. Reserve	1	-	-
C/L	1	1	3
Absent	-	1	-
1st Shift	1	1	1
2nd Shift	-	2	2
3rd Shift (Night)	-	-	2
Med. Rest	-	-	-
'Total'	5	8	10

(Signature)

ACP/MT

(Signature)

MT/6th BN

Statement of Drivers on 10/9/11

Emergency Str.	6	7	12	
Post & Str.	5	8	10	
Del/Gstn Bn.	1	-	1	Asst. Shriy Kumar ct. Virender 7170
Asst M.T.	-	1	-	Hc. Ranjpal 7185
Asst/Om	1	1	-	Hc. Samir Kumar Asst. Shri Chand
Ch	1	2	4	Asst. Singh Hc. Raj Singh Hc. Satish Kumar ct. Virender ct. Sharanpal ct. Rajender
Permission	-	1	-	Rashad. ct. Mahabir 7189
Post Bn. orst	-	-	1	Hc. Gopal Bishan 7187
M.P.C. workshop	-	1	-	ct. Mahabir 7980
Reserve	1	-	-	Hc. Rajender Singh
Absent	-	1	-	Asst. Morekhwar 194/11
Duty Rest	1	-	-	Hc. Mainpal
Night duty	-	-	2	Asst. Gulab Singh 180/11
				ct. Jai Kishan 7981 Ranbir Kumar
Day duty	-	1	2	Hc. Rajpal 7184 ct. Kantar Singh 7977
Total	5	8	10	Rajbir 7978

M/c Ridden	-	5	
E/h	-	1	ct. Suraj Kumar
C/h	-	2	ct. Mangal ct. Mahabir
Night	-	1	ct. Rakish Kumar
Day duty	-	1	ct. Norender Kumar
Total	-	5	

By order Ac P 1st.
Siddiqui C.I.S.F. के द्वारा जो
कि D/G Sh. S. Sagid को प्राप्त जो
रखा है D Receive की दिनांक 28

193-
270

STATEMENT OF DRIVERS OF 6th BN. DAP DT. 14.5.91

Particulars	ASI	HC	Const.
Sanctioned Strength	6	7	17
Present Strength	6	7	9
Shortage	-	-	8
Attached with DCP	1	-	1
Attached with ACP/MT	-	1	-
Attached ACP/CM.	-	-	-
Attached with ACP/HQ.	-	-	1
Earned leave	-	1	-
Casual leave	-	-	1
Pvt. work shop	-	3	-
Under suspension			
PTS	-	-	1
Duty rest	-	-	2
Night duty	1	1	1
Day Duty	4	1	1
Total	6	7	9

Out of stock, he is on leave, why is the vehicle on his house where he is out of station received the vehicle and driver. please do the needfull

Sd/
DCP/VIEN DAP 14/5
ACP/HQ

Inspector MT

To report file and DCP Remarks and P/U.

Sd/-
ACP/CM. 6th BN.

Sd/.
DCP/VIEN DAP

Sd/-
ACP/MT. VIEN DAP

Sd/-
INSPECTOR /MT
VI BN. DAP

271
12/1

Top Secret

Sir,

Apropos your remark on the 'Statement of the drivers' I beg to submit the following submission for your kind perusal and further guidance please:-

1. We were not aware of the leave of Shri A. A. Siddiqui - ADP Adj. VI BN.
2. In lack of clear cut guidance the staff often remains bogged. A Guideline is urgently required in this connection.
3. On enquiry it has been learnt that Mr. Siddiqui telephoned in the battalion and asked for the Govt. vehicles to fetch him from the Airport. A Govt. vehicles alongwith the driver of the BN. was sent accordingly Mr. Siddiqui was on leave that day.
4. I do submit my predicaments which keep us swinging in unceasntainity for none of his faults. We, being its subordinates, have no guts to say big 'No' to our Seniors, no no matter how is genuine their demands are.
5. It would be better if such anomalies are discussed settled and buried at the high level. If these are allowed to ooze. to lower level, it is likely to breed indiscipline among ranks and the most detrimental situation arises when ranks whisper and dig past.

Anticipating a guide line please.

Thanking you;

Yours Faithfully,

Sd/-

14-5-91

(M. B. Sharma)

Insp.

CP H.

श्री भगवद्गीता

स्वल्प निवेदन यह है कि प्रार्थी को माह मारकर
 १। में चलाकर मरणा लाया गया था जो प्रार्थी तथा
 प्रमाण था और पुराने काल के मुन्शी को जो देह
 मुन्शी था को बजर पास होने के बाद हरा देखा गया
 वं ५। मा. लाके छुड़ी पर चला गया था, जो प्रार्थी मा.
 के कार्य से बिल्कुल अनजान था, फिर भी जितना प्रार्थी
 मेहनत व लगन से कार्य कर सकता था निश्चय जब मुन्शी
 भी नया लगाया गया था जो कि मा. के कार्य से पूर्णतः
 अनभिज्ञ था वं ५। मा. साहब जो कुछ छोड़े समय के लिए
 लगाए जाते थे वे भी लाके छुड़ी पर चले जाते
 थे बदल जाते थे। इस के बारे में प्रार्थी ने आश्चर्य
 बाला को भी बतलाया था, प्रार्थी इस दौरान बिल्ली का
 तैयार कर मरणा साहब के समक्ष बार-बार प्रार्थना
 दस्तकृत जाता रहा है। परन्तु हर बार मरणा साहब
 ने कोई न कोई कार्य बतला कर राली रहे हैं। इस
 दौरान में प्रार्थी के साथ मरणा साहब डरने, धमकाने
 का सिलसिला चलता रहा और प्रार्थी को (दी) Show Cause
 Notice दिए गए। जिसके कारण प्रार्थी मानसिक रूप से
 परेशान रहने लगा और बिल्ली को बार-बार दस्तकृत के
 लिए ले जाने पर मरणा द्वारा डाँटा कर माना जारी रहा।
 जबकि प्रार्थी ने मरणा साहब से बार-बार आग्रह किया
 कि बिल्ली अभी तत्कालीन उपाधुपत साहबों की मातः धर्म
 हजारे की सीमिनिकलने है। परन्तु मरणा साहब ने कभी
 इस पर ध्यान नहीं दिया और प्रार्थी को नाजायज रूप
 से दबाते रहे व गाली गालीच करते रहे।

परन्तु बिलों को तरफ कोई ध्यान नही दिया
 दस्तावेज नही किए, जो इस दौरान Renduच्य बिल
 जो बढ़ती Renduच्य Bell's के बारे में AcP/म
 बतलाया जाता रहा है। और स्थान के कम ही
 बारे में भी कोई बार बतलाया गया।

ये Renduच्य AcP/म साहब द्वारा हाता
 किए जाने के कारण हुई है। जब कि बिल का
 सि लैपार Mr. Section में ही रखा हुआ है। जो माह
 वा में प्रार्थी को Mr. से रखा दिया गया है। व प्र
 को बतौर रिचर्ड को Dull के लिए 14.42 बारी गई
 बिल विचार दितली भेजा गया जब कि प्रार्थी का लर
 क्लारर लाईन एरिया में ही है। प्रार्थी के बच्चे 3
 एम कीमर मल रहे थे जिस कारण प्रार्थी AcP/म
 साहब द्वारा नाजमा कप प्रेशन बिना जा रहा है। प्र
 प्रार्थी AcP साहब की छुट्टी के लिए पैसा-हुआ था तो Ac
 साहब ने करमाया कि अपने बच्चों को जहर दे
 सब ठीक हो जाएगा।

रिपोर्ट सेवा में प्रेषित है।

Mr राम किशन
 709914
 611 Box JAP 22